

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 101/2025**

**IN THE MATTER OF:**

**Pradeep Dahiya**

...

**Applicant**

**Versus**

**Mines and Geology & Ors.**

...

**Respondent**

**Progress Report of the Joint Committee in the matter of Original Application No.101/2025; Pradeep Dahiya Versus Mines and Geology & Ors. Respondent(s) in compliance to the orders of Hon'ble NGT dated 04/04/2025.**

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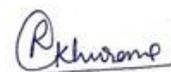
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**Regional Officer  
Karnal Region  
Haryana State Pollution Control Board**

**Place: Karnal  
Date: 29.07.2025-**

**Filed  
Through**



**(Rahul Khurana)  
Advocate  
Mobile No. 9811894060  
E-mail: rkhuranalegal@gmail.com**

**Progress Report of the Joint Committee in the matter of Original Application No.101/2025; Pradeep Dahiya Versus Mines and Geology & Ors. Respondent(s) in compliance to the orders of Hon'ble NGT dated 04/04/2025.**

**1.0. Background and the Directions of Hon'ble National Green Tribunal:**

The present matter is related to an original application (OA), wherein the Applicant has alleged that the Respondent No. 5- M/s Choudhary Transport Company, **the project proponent has indulged in illegal mining in violation of environmental norms and in violation of the EC of conditions.**

It is mentioned in the Hon'ble NGT Order dated 04/04/2025 that "Learned counsel for the Applicant has pointed out that the specific condition no. 7 of EC dated 10.05.2024 is as under:-

"xxxxxxxxxx

*7. The PP shall provide only one exit and one entry to the Mining Project area and all the mining shall be dispatched through E-billing."*

*The following allegations have been levelled by the applicant:*

- i. The applicant has alleged that in terms of the above condition the project proponent was required to provide only one entry and one exit to the mining project area but in the mining project area there as many as 4 entries and exit points.*
- ii. It is further alleged that that from the other entry exit roads the transportation of illegally mined sand is being done.*
- iii. A reference has also been made to the FIR filed on account of the illegal mining by the Respondent to show that the Project Proponent the flow*

*of river Yamuna has been affected and the criminal proceedings have been initiated against the Respondent No. 5.*

It is also mentioned in the Hon'ble NGT order dated 04/04/2025 that "He (Applicant) has submitted that Appeal No. 23/2025 has been filed by the Applicant challenging the EC *but the present OA is confined to the violations of the conditions of EC.*

*Hon'ble NGT while observing in its order dated 04/04/2025 (Annexure-1) that "The OA raises substantial issue relating to compliance of environmental norms" has directed as follows:*

**Para 06:** *Considering the seriousness of the allegation, we also deem it proper to form a joint Committee comprising the representative of the Member Secretary, CPCB, the Member Secretary, Haryana State Pollution Control Board, Regional Office, MOEF&CC, Chandigarh and District Magistrates, Karnal and Saharanpur. The District Magistrate Karnal will act as the Nodal Agency in the joint Committee. The joint Committee will visit the site, ascertain the extent of illegal extraction of sand by the Respondent No. 5 and extent of violation of EC condition and also suggest punitive and remedial measures. The joint Committee will submit the report before the Tribunal within eight weeks"*

## **2.0. Compliance of the Orders of Hon'ble National Green Tribunal:**

### **2.1. Constitution of the Joint Committee:**

In compliance to the orders of Hon'ble NGT and based on the nominations received from concerned Ministries/Departments, a Joint Committee was constituted comprising of the following members:

- I. Dr. Dharmendra Kumar Gupta, Director/Scientist 'F', Regional Office, Chandigarh, Ministry of Environment, Forest and Climate Change (Nominated by MOEF & CC on 28.04.2025)

- II. Sh. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh (Nominated by CPCB, New Delhi on 24.04.2025)
- III. Sh. Ashok Kumar, SDM, Indri, Karnal(Nominated by Deputy Commissioner, Karnal on 04.06.2025)
- IV. Miss. Sangeeta Raghav, SDM, Nakur, Uttar Pradesh ( She was later on replaced by Shri Salil Kumar Patel, ADM, Saharanpur, Uttar Pradesh due to her transfer)
- V. Er. Kamaljit Singh, EE, Regional Officer, HSPCB, Karnal.

## **2.2. Meeting and Site Visit held on**

A Meeting of the Joint Committee was held on 13/06/2025 in the Office of SDM, Karnal followed by site visit.

## **2.3. Findings of the Joint Committee:**

The applicant has raised the issues with regard to the following two mining leases granted to the project proponent:

- i. M/s Chaudhary Transport Company (**Location:**Chandraon Garhpur Tapu Block at Villages Chandraon, Grahpur Tapu & Kalsora, District Karnal, Haryana).
- ii. M/s Chaudhary Transport Company (**Location:** Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana).

The Point-wise findings of the Joint Committee regarding the issues raised in the original application and Hon'ble NGT Order are as follows:

### **2.3.1. Multiple Entry and Exit Points of the Mining Lease:**

- i. As per specific condition No. 7 of Environmental Clearance (No. SEIAA/HR/2023/392 dated 10/05/2024 with validity of 01 year )granted to M/s Chaudhary Transport Company (Location:Chandraon

GarhpurTapu Block at Villages Chandraon, GrahpurTapu&Kalsora, District Karnal, Haryana) for an area of 94.35 ha :

***“The PP shall provide only one exit and one entry to the Mining Project area and all the mining shall be dispatched through E-billing.”***

The copy of the Environmental Clearance granted to the project proponent is attached as **Annexure-2**.

- ii. As per specific condition of Environmental Clearance:

***“Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms. radius of the project is marinated and improved upon after the implementation of the project.***

- iii. Similarly, As per specific condition No. 7 of Environmental Clearance (NoSEIAA/HR/2023/393 dated 10/05/2024 with validity of 01 year ) granted to M/s Chaudhary Transport Company **Location:** Villages Nangal North, Nangal South, Tatarpur & KamalpurGadian, District Karnal, Haryana) for an area of 82.85 ha (56.53 ha area is free from restriction and it to be used for mining):

***“The PP shall provide only one exit and one entry to the Mining Project area and all the mining shall be dispatched through E-billing”***

The copy of the Environmental Clearance granted to the project proponent is attached as **Annexure-3**.

- iv. Examination of Traffic Route Map submitted to SEIAA by the Project Proponent (**Annexure-4**) shows that the project proponent has shown **03 entry/exist points** for M/s Chaudhary Transport Company (Location:

Chandraon Garhpur Tapu Block at Villages Chandraon, Grahpur Tapu & Kalsora, District Karnal, Haryana) and **01 entry/exit point** M/s Chaudhary Transport Company **Location:** Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana).

- v. In order to ascertain that if the mined material is being transported through these 03 entry exit points, the details of weigh bridges installed by the project proponent were obtained. As per details shared with the joint committee (**Annexure-5**), *the project proponent has provided 07 weigh bridges on the 03 entry/exist points for dispatching the material through e-billing* in the Mining lease granted to M/s Chaudhary Transport Company (Location: Chandraon Garhpur Tapu Block at Villages Chandraon, Grahpur Tapu & Kalsora, District Karnal, Haryana).
- vi. All these weigh bridges have been registered with the Mining Department's E-Ravana portal.
- vii. Similarly, as per details shared with the joint committee (**Annexure-6**), the project proponent has provided 03 weigh bridges on the 01 entry/exist dispatching the material through e-billing in the Mining lease granted to M/s Chaudhary Transport Company **Location:** Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana).
- viii. All these weigh bridges have been registered with the Mining Department's E-Ravana portal.
- ix. The Mining Officer was also consulted and it was confirmed by him multiple entry/exist points and weigh bridges are permitted.
- x. Enforcement and Mining Guidelines issued by Ministry of Environment, Forest and Climate Change in 2020 (**Annexure-7**) were also referred by

the Joint Committee regarding provisions for entry/exit points. These guidelines mention that *“There shall be one entry and exit point provided for trucks/vehicles. The said entry point should have facilities as mentioned above. In case, it is necessary to have more than one entry/exit points, all such points shall have checkpoints with facilities as mentioned above (in the guidelines)”*

- xi. As the mining activities were not going on at the time of site inspection, the project proponent was not observed using any other alternate route for transportation of material illegally without passing through the weigh bridges.

*The above facts indicates that while one condition of Environmental Clearance granted to the project proponent by SEIAA permits use of only one entry/exist points, whereas other condition of same Environmental Clearance makes it mandatory to implement “Traffic management plan as submitted be project proponent in letter and spirit”, which shows 03 entry/exist points.*

### **2.3.2. Violation of the Conditions of Environmental Clearance:**

- The Environmental Clearance has been granted to the project proponent M/s Chaudhary Transport Company (**Location:** Chandraon Garhpur Tapu Block at Villages Chandraon, Grahpur Tapu & Kalsora, District Karnal, Haryana) vide EC No.: SEIAA/HR/2023/392 dated 10.05.2024 was valid for one-year upto 09/05/2025. *This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.*
- The Environmental Clearance has been granted to the project proponent M/s Chaudhary Transport Company (**Location:** Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana) vide EC No.

SEIAA/HR/2023/393 dated 10/05/2024 with validity of 01 year upto 09/05/2025. *This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.*

SEIAA has imposed various conditions in the environmental clearance granted to the project proponent. The Environmental Clearances granted to the project proponent has expired on 09/05/2025. The mining activities were not going on at the time of site inspection on 13/06/2025. The Joint Committee verified the compliance of those conditions of Environmental Clearance, which could be verified during mining activities not in operation.

**The Project Proponent was found to be violating the following key conditions of the Environmental Clearance at M/s Chaudhary Transport Company (Location: Chandraon Garhpur Tapu Block at Villages Chandraon, Grahpur Tapu & Kalsora, District Karnal, Haryana):**

- i. The project proponent has prepared a green belt development plan, but during visit, PP failed to show the work carried out to develop block plantation in the nearby village, as specified in the Environmental Clearance.
- ii. The Project Proponent has deployed a single high-pressure water sprinkler; however, it was found to be insufficient for effectively covering the entire mining lease area. Dust generation due to wind was visibly noticeable in the area.
- iii. The Project Proponent has installed one bore-well but the permission for abstraction of ground water from Haryana State Ground Water Authority has not been obtained.

- iv. The Greenbelt has yet to be developed as per 05-year plan submitted by the Project Proponent. The Project proponent was required to plant 2000 trees in the first year and this condition has been partially complied with. The plantation has also not been done on both sides of the road to prevent dust spreading.
- v. The PP was required to construct the Pucca link roads connected to the main road at the mining site before the start of mining. However, this condition has not been complied with.
- vi. The PP was required to use mixed cannon water sprinklers for dust suppression instead of conventional sprinklers, for efficient dust suppression. However, no mixed cannon water sprinklers were observed at the site during inspection.
- vii. The PP was required to get the Wildlife Conservation Plan approved from the Competent Authority before the start of Mining Operations. However, no such plan approved by the competent authority was shared with the Joint Committee.
- viii. As per the condition of the Environmental Clearance: *“The PP shall submit the scientific grid-based/drone-based replenishment study for the project site in the river bed within 1 year after the start of mining at the project site, for further extension of time period as per approved mining plan of the project.”* However, no such study report was made available to the Joint Committee.
- ix. The project proponent has not provided online Ambient Air Quality Monitoring Stations and digital display board, as specified in the conditions of Environmental Clearance.

- x. It was specified in the conditions of the Environmental Clearance that *“Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezometer installations during the mining operation in consultation with Central Ground Water Authority/State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Ground Water Department/State Pollution Control Board”*.
- xi. It was specified in Noise and Vibration Monitoring and Prevention conditions of the Environmental Clearance that *“The peak particle velocity at 500 m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines”*The PP has not complied with this condition of Environmental Clearance.
- xii. As per condition of Environmental Clearance, *“This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.”* The project Proponent is using the forest land for approach road, for which forest clearance is yet to be obtained. The Range Forest Officer (RFO), Karnal has registered multiple forest offence reports (FOR) for unauthorized use of forest land for approach access to mining and submitted the report to DFO, Karnal for further action (**Annexure-8**), As per relevant document shared by the PP with the Joint Committee, the PP has applied for the forest clearance but the same is yet to be issued (**Annexure-9**).

The similar violations of the conditions of the environmental clearance were observed at the Mining Lease granted to M/s Chaudhary Transport Company (Location: Villages Nangal North, Nangal South, Tatarpur&KamalpurGadian, District Karnal, Haryana) vide EC No. SEIAA/HR/2023/393 dated 10/05/2024.

### **2.3.3. Illegal Mining beyond the mining lease:**

The following documents/details were requested by the Joint Committee from the Mining Department of UP and Haryana:

- i. The details of illegal mining alongwith copy of FIR filed by Mining Department, UP for the illegal mining as referred in the original application.
  - ii. Copy of the action taken by the Mining Department, UP for the illegal mining reported in the FIR.
  - iii. Details of the illegal mining activities reported to and the by the Mining Department in the UP area in and adjoining the mining lease area and action taken by the Mining Department, UP during last 05 years. **The same is awaited as on 29/07/2025.**
  - iv. Details of the illegal mining activities reported to and the by the Mining Department in the Haryana area in and adjoining the mining lease area and action taken by the Mining Department, Haryana during last 05 years. **The same is awaited as on 29/07/2025.**
- i. The HSPCB has written letters and communications on the behalf of Joint Committee to seek relevant information from concerned agencies and departments, the following information was sought from Mining Officer, Mines and Geology Department, Karnal and Panipat, Haryana-

- a) Number of routes along with the entry-exit points approved for both the Mining site/projects mentioned above
- b) Number of routes along with the entry-exit points **without weigh bridges** for both the Mining site/projects mentioned above, if any.
- c) Cases of Illegal Mining in the adjacent/periphery areas of the Mining site/projects mentioned above

**The following documents were provided to the Joint Committee:**

1. Mining Department, Uttar Pradesh, submitted an A.T.R. where it is alleged that *illegal mining has been carried out. Report from MO, UP, has been received on **dated-25.07.2025**, Wherein he has intimated that M/s Chaudhary Transport Company, Location: Chandraon, Grahpur Tapu & Kalsora, District Karnal, District Karnal, Haryana carried out illegal mining of approximately 9003.8 cubic meters of ordinary sand over an area of 6926 m<sup>2</sup> outside its approved mining lease area in the Yamuna upstream.*
2. M/s Chaudhary Transport Company, Location: Sand Mining Project, Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana ,carried out illegal mining of approximately 14,828 m<sup>3</sup> of ordinary sand outside its approved mining lease area in the Yamuna upstream. However, the JC is yet to examine and verify/validate it. The A.T.R is attached herewith (**Annexure-10**).
3. **Corresponding to this there's an order from Hon'ble High Court,Uttar Pradesh** where it is mentioned that (**Annexure-11**)

*“Considering the facts and circumstances of the case, as an interim measure, it is provided that until further orders, respondents are restrained to take any coercive action against the petitioners pursuant to the impugned FIR, subject to cooperation in the on-going investigation.”*

4. Copy of the Seizure order for the illegal mining activities observed/reported on 06/06/2025 by Mines and Geology Department, Karnal and Panipat, Haryana. The seizure order mentions the details of the illegal mining vehicles seized by the Department, where project proponent was not involved; the copy of same is attached as **Annexure-12**.
5. The Mines and Geology Department, Karnal and Panipat, Haryana has submitted that there's no illegal mining by the said PP. The same stands submitted by the S.D.M., Indri, Karnal. The copy of same is attached as **Annexure-13**.

*The details with regard to illegal mining activities reported to and by the Mining Department, Haryana and UP in the lease area and the adjoining areas during last 05 years, to assess the extent of illegal mining happening in the area, are still awaited as on 29/07/2025.*

*The Mining Inspector who was also present at the time of inspection had shown the area where illegal mining was reported by the Mining Department, UP to the Joint Committee. The Joint Committee observed the signs of mining activities outside the pillars installed to demarcate the mining lease, in the UP area.*

### **3.0. Conclusion and Suggestions for Remedial Measures:**

- i. *The record examined by the Joint Committee indicates that while one condition of Environmental Clearance granted to the project proponent by SEIAA permits use of only one entry/exist points, whereas other condition of same Environmental Clearance makes it mandatory to implement "Traffic management plan as submitted by project proponent in letter and spirit", which shows 03 entry/exist points for the mining lease granted to M/s Chaudhary Transport Company for Location: Chandraon Garhpur Tapu Block at Villages Chandraon,*

*Grahpur Tapu & Kalsora, District Karnal, Haryana and 01 entry exit point , although the Traffic and Transport Management plans proposed two entry exit points but the PP had maintained one 01 entry exit points with three approved weigh bridges maintained on same (one for entry and two of exits for the mining lease granted for the Location: Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana).*

- ii. *The project proponent has provided weigh bridges at the entry/exit points for transportation of the material with e-billing. Further, as the mining activities were not going on the day of inspection, the Joint Committee could not observe any other alternate route being used for illegally transporting the material without e-billing.*
- iii. *The Project Proponent was found violating various key conditions of the environmental clearance granted by SEIAA. In view of the fact that the environmental clearance granted to the project proponent has expired on 09/05/2025, it is recommended that the expansion of the environmental clearance shall be granted by the SEIAA after compliance of the conditions of previously granted environmental clearance.*
- iv. The Joint Committee was informed by Regional Officer, HSPCB, Karnal on 28/07/2025 that on the basis of the recommendations of the Forest Department, Karnal, Haryana, vide their report No. FCA/1423 dated 14.07.2025 (**Annexure-14**), the following action have been taken by Haryana State Pollution Control Board.
  - HSPCB has issued two Show Cause Notices, one to each site of M/s Chaudhary Transport Company, for Closure under Section 5-A of the

Environment (Protection) Act, 1986, along with Imposition of Environmental Compensation as per HSPCB's Environmental Compensation Policy and Imposition of Environmental Penalty under The Jan Vishwas (Amendment of Provisions) Act, 2023 for Violation of Environmental Clearance Stipulations Granted under EIA Notification, 2006 (as amended) stands issued, with a time frame of 15 days. It was also informed by the Regional Officer, HPCB, Karnal that further action, would be taken on the receipt of replies or the expiry of the Show Cause Notices whichever is earlier.

- The action by the Forest Department, Karnal is underway as reported by the Divisional Forest Officer, Karnal.
- iii. A report of the Environmental Clearance's compliance for M/s Chaudhary Transport Company (**Location:**Chandraon Garhpur Tapu Block at Villages Chandraon, Grahpur Tapu & Kalsora, District Karnal, Haryana) granted via No. SEIAA/HR/2023/392 dated 10/05/2024 with validity of 01 year is *attached as Annexure-15*.

The photographs taken by the Joint Committee during site inspection are attached as **Annexure-16**

**Prayer:**

It is humbly submitted that the Joint Committee has accomplished the following two tasks:

1. Extent of illegal mining on account of multiple entry/exit points
2. Status of compliance of the conditions of Environmental Clearance granted to the project proponent
3. Punitive and remedial measure taken and suggestions for remediation on the violations observed with regard to conditions of the Environmental Conditions.

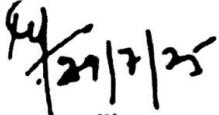
*However, the Joint Committee is yet to ascertain the extent of illegal mining beyond the lease area and the persons responsible for the same, as the details asked from concerned Mining Officers of UP and Haryana area including the cases of illegal mining reported to and by the mining department, are awaited.*

*The Joint Committee may also be required to get the satellite images from the Uttar Pradesh Remote Sensing Centre to ascertain the illegal mining activities beyond the lease area in the U.P area and the persons responsible for the same*

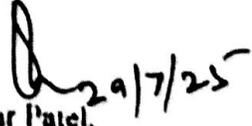
*Therefore, it is humbly requested to take the above project report of the Joint Committee with grant 02 months' time to prepare and file the detailed final report*  
The Joint Committee shall abide by the further orders of Hon'ble NGT in the matter

  
Er. Kamaljeet Singh, E1  
Regional Officer, HSPCB,  
Karnal

  
Ashok Kumar,  
SDM, Indri, Karnal

  
Dr. Narender Sharma,  
Scientist 'F', CPCB, RO,  
Chandigarh

  
Dr. Dharmendra Kumar Gupta,  
Director/Scientist F, MoEF&CC,  
RO, Chandigarh

  
Salil Kumar Patel,  
ADM, Saharanpur, Uttar Pradesh

Date: July 29, 2025

Item No. 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No.101/2025

Pradeep Dahiya

Applicant

Versus

Mines and Geology &amp; Ors.

Respondent(s)

Date of hearing: 04.04.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Anil Kaushik, Senior Advocate with Ms. Pallavi Singh & Mr. Mustafa Sajad, Advs.

**ORDER**

1. In this original application (OA), the Applicant has alleged that the Respondent No. 5- M/s Choudhary Transport Company-the project proponent has indulged in illegal mining in violation of environmental norms and in violation of the EC of conditions. Learned counsel for the Applicant has pointed out that the specific condition no. 7 of EC dated 10.05.2024 (Annexure P-4) is as under:-

"xxx

xxx

xxx

*7. The PP shall provide only one exit and one entry to the Mining Project area and all the mining shall be dispatched through E-billing."*

2. He has submitted that in terms of the above condition the project proponent was required to provide only one entry and one exit to the mining project area but in the mining project area there as many as 4 entries and exit points. In support of such submission, he has referred to the map on page 356 and the photographs filed as Annexure A1 from page 540 onwards. Referring to the photographs he has submitted that

there is Chandraon Road, Yamuna Nagar Road, Karsora Road and Tapu Road. He submits that only in Tapu Road there is a check point. In this regard, he has referred to the photographs on page 525. He submits that from the other entry exit roads the transportation of illegally mined sand is being done. He has also referred to the FIR filed as annexure A-2 to show that on account of the illegal mining by the Respondent-Project Proponent the flow of river Yamuna has been affected and the criminal proceedings have been initiated against the Respondent No. 5. He has submitted that Appeal No. 23/2025 has been filed by the Applicant challenging the EC but the present OA is confined to the violations of the conditions of EC.

3. The OA raises substantial issue relating to compliance of environmental norms.

4. Issue notice to the respondents for filing reply/response by way of affidavit at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal.

5. The Applicant is directed to serve the Respondents and file affidavit of service atleast one week before the next date of hearing.

6. Considering the seriousness of the allegation, we also deem it proper to form a joint Committee comprising the representative of the Member Secretary, CPCB, the Member Secretary, Haryana State Pollution Control Board, Regional Office, MOEF&CC, Chandigarh and District Magistrates, Karnal and Saharanpur. The District Magistrate Karnal will act as the Nodal Agency in the joint Committee. The joint Committee will visit the site, ascertain the extent of illegal extraction of sand by the

Respondent No. 5 and extent of violation of EC condition and also suggest punitive and remedial measures. The joint Committee will submit the report before the Tribunal within eight weeks.

7. List along with Appeal No. 23/2025 on 31.07.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 04, 2025  
Original Application No.101/2025  
A..

ENVIRONMENTAL  
CLEARANCE

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)*

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), HARYANA)**

To,

The -1  
 CHAUDHARY TRANSPORT CO  
 112,Ground Floor, Santpura Road, Model Town, Yamuna Nagar ,  
 Haryana -135001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/HR/MIN/452812/2023 dated 28 Nov 2023. The particulars of the environmental clearance granted to the project are as below.

- |                                            |                                                                                                                |
|--------------------------------------------|----------------------------------------------------------------------------------------------------------------|
| 1. EC Identification No.                   | EC24B001HR130852                                                                                               |
| 2. File No.                                | SEIAA/HR/2023/392                                                                                              |
| 3. Project Type                            | New                                                                                                            |
| 4. Category                                | B                                                                                                              |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals                                                                                        |
| 6. Name of Project                         | Sand Mining Project at Chandraon-Garhpur Tapu Block, over an area of 94.35 hectares in District Kamal, Haryana |
| 7. Name of Company/Organization            | CHAUDHARY TRANSPORT CO                                                                                         |
| 8. Location of Project                     | HARYANA                                                                                                        |
| 9. TOR Date                                | N/A                                                                                                            |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 10/05/2024

(e-signed)  
 Pardeep Kumar, IAS  
 Member Secretary  
 SEIAA - (HARYANA)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*



**State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.**

Tel: 0172-2565232, 4043956

E-mail Id: [seiaa-21.env@hry.gov.in](mailto:seiaa-21.env@hry.gov.in)

**Subject: EC for Proposed Sand Mining Project at Chandraon Garhpur Tapu Block at Villages Chandraon, Grahpur Tapu & Kalsora, District Karnal, Haryana, Area 94.35 Ha by M/s Chaudhary Transport Company.**

1.	Proposal	<b>Fresh Environment Clearance</b>
2.	Project Proponent	<b>M/s Chaudhary Transport Company</b>
3.	Location & Category of the Project	<b>Chandraon Garhpur Tapu Block at Villages Chandraon, Grahpur Tapu &amp; Kalsora, District Karnal, Haryana</b> <b>1(a)</b>
4.	Project Cost	<b>₹ 19.30 Crore</b>
5.	Project Consultant	<b>M/s P &amp; M Solution consultant</b>
6.	NABET, ACCREDITATION	<b>(No. NABET/EIA/2326/RA 0298 which is Valid upto : 07-05-2026)</b>
7.	Validity of the Environment Clearance letter	<b>01 Year</b>

- This has reference to your Proposal No. SIA/HR/MIN/452812/2023 dated 28.11.2023 and subsequent letter dated 13.12.2023 for obtaining Environmental Clearance under category 1(a) of EIA Notification dated 14.09.2006 along with submission of **due Scrutiny fee (as applicable) of ₹ 1,50,000/- vide DD No. 804112 dated 28.11.2023 (in compliance of Haryana Government, Environment & Climate Change, Department Notification No. DE&CCH/3060 dated 14.10.2021)**. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, Prefeasibility Report, EIA/EMP report based on the basis of Approved Terms of Reference and additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MoEF& CC, GoI vide their Notification dated 21.02.2022, in its meeting held on 13.12.2023.
- It is inter-alia, noted that the project involves in the Environment Clearance for Proposed Sand Mining Project at Chandraon Garhpur Tapu Block at Villages Chandraon, Grahpur Tapu & Kalsora, District Karnal, Haryana, Area 94.35 Ha.

## 3. The basic details of project are as under:

1.	Online Proposal no	SIA/HR/MIN/452812/2023
2.	Category/Item no. (In Schedule)	1(a) Mining of Minerals (Non-Coal Mining) Category B1
3.	Area of the Project	94.35 ha (Out of it about 12.23 ha area is under restricted zone 15.930 ha reserved for ancillary activities where no mining will be done. About 66.19 ha area is free from restriction and the mining is proposed in this area only as per mining plan)
4.	Date of LOI Granted by Mines & Geology Department, Haryana	21.06.2022
5.	Date of Approval of TOR by SEIAA	21.08.2023
6.	Date of Approval of mine plan	03.08.2023
7.	Location of Project	Villages Chandraon, Garhpur Tapu & Kalsora
8.	Khasra No.	<p><b>Village Chandraon</b> 501//6min, 14min, 15min, 16, 17min, 23min, 24, 25 502//1, 2 min, 9min, 10min, 11min 115//2min, 3min, 4 to 9, 10min, 11 to 14, 15min, 16min, 17min, 18, 24min.</p> <p><b>Village Garhpur Tapu</b> 19//19 to 23 20//15min, 16, 17min, 18min, 22min, 23min, 24, 25 31//6/1min, 14min, 15min, 16, 17, 18min, 22min, 23, 24, 25 32//1/1min, 1/2min, 2min, 3 to 9, 10min, 11 to 25 33//1, 2, 3min, 8min, 9min, 10, 11, 12min, 19min, 20min, 21min 38//1min, 39//1 to 4, 5min, 6min, 7 to 11, 12 to 14, 15min, 17min, 18 to 20 21 min 22 min 23 min 40//1min, 2 to 19, 24, 25 41//5min, 6 min, 14min, 15, 16, 17min, 24min, 25 47//4min, 5, 6, 7min, 14min, 15, 16, 17, 23min, 24, 25 48//1/1, 1/2, 2, 3, 4, 5min, 8min, 9, 10, 11, 12min, 13min, 19min, 20, 21min 62//1min, 10min, 11min 63//3min, 4, 5, 6, 7, 15min</p> <p><b>For ancillary Area:</b> 21//11, 12, 19, 20, 21, 22 22//13 to 18, 23, 24, 25</p> <p><b>Village Kalsora</b> 10//7, 8min, 13min, 14 to 17, 18min, 23 min, 24, 25 11//20, 21 20//1, 10, 11, 20, 21, 22min 21//3min, 4 to 7, 8min, 13min, 14 to 17, 18min, 23min, 24, 25 43//3min, 4 to 7, 14min, 15, 16min, 17min, 25min 44//1, 2min, 9min, 10, 11, 12min, 18min, 19 to 23, 24 min 55//20min, 21, 22min 56//1min, 9min, 10min, 11, 12min, 13min, 14min,</p>

		16min, 17min, 18, 19, 21min, 22, 23, 24, 25 57//1min, 2, 3, 4, 5min, 6, 7, 8, 9min, 13min, 14, 15, 16min, 17, 25min 85//1, 2, 3min, 4min, 6min, 7min, 8, 15 <b>For Ancillary Area:</b> 42//1 to 25		
9.	Project Cost	19.30 Crores		
10.	Water Requirement		<b>Activity</b>	<b>Round off Figure in KLD</b>
			Drinking	10.00
			Dust Suppression	15.00
			Plantation	10.00
			<b>Total</b>	<b>35 KLD</b>
11.	Environment Management Plan	Capital Cost Rs 28.50 Lakhs, Recurring Cost Rs 14.00 Lakhs Total Rs 1,54,50,000/- for 10 Years.		
12.	CER Budget	45 Lakhs		
13.	Mineral	Sand		
14.	Production Capacity	41,00,000 TPA		
15.	Corner Coordinates	<b>Pillar</b>	<b>Longitude</b>	<b>Latitude</b>
		A 1	77°11'08.1069"E	29°53'50.604"N
		A 2	77°11'1.2012"E	29°53'43.8072"N
		A 3	77°11'13.4484"E	29°53'42.684"N
		B 1	77°10'56.6364"E	29°53'40.9704"N
		B 1	77°10'56.6364"E	29°53'40.9704"N
		B 2	77°10'39.774"E	29°53'29.4756"N
		B 3	77°10'29.3088"E	29°53'22.9632"N
		B 4	77°10'26.4396"E	29°53'10.626"N
		B 5	77°10'25.61068"E	29°53'4.074"N
		B 6	77°10'33.2436"E	29°53'0.0924"N
		B 7	77°10'32.7972"E	29°53'7.4076"N
		B 8	77°10'38.2764"E	29°53'13.8228"N
		B 9	77°10'106.1632"E	29°53'19.0752"N
		B 10	77°10'58.0512"E	29°53'26.124"N
		B 11	77°11'4.0236"E	29°53'35.7792"N
		C 1	77°10'25.1184"E	29°52'50.8404"N
		C 2	77°10'26.2164"E	29°52'42.6324"N
		C 3	77°10'31.1808"E	29°52'37.128"N
		C 4	77°10'38.7912"E	29°52'30.4212"N
		C 5	77°10'44.6592"E	29°52'27.4908"N
		C 6	77°11'8.1312"E	29°52'22.6956"N
		C 7	77°10'56.748"E	29°52'29.4384"N
		C 8	77°10'45.6096"E	29°52'33.5316"N
		C 9	77°10'34.0104"E	29°52'42.672"N
16.	Green Belt Plantation	33,900 Trees, plants to be planted along the Haul Road and in schools and public building and other social forestry program.		
17.	Machinery Required	Chain Mounted Excavators, Water Tankers & Trucks/Tippers		
18.	Power Requirement	Electric connection will be taken for office and security purpose from Electricity Board		
19.	Power Backup	DG Set		

- **Geological Reserves**

Lease area in Ha.	Total geological reserve MT	Blocked Geological reserve MT (B)	Available Mineable reserves MT (A-B)
84.79	49,40,460	7,70,490	41,69,970

- **Five years proposed Production details ( Tons /Annum)**

Year	MTPA
I	41,00,000
II	41,00,000
III	41,00,000
IV	41,00,000
V	41,00,000

- **Manpower Details**

S no.	Category	Numbers
1	Manager (II Class)	1
2	Assistant Manager	4
3	Foreman/Mates	4
4	Supervisory Staff	4
5	Skilled Personnel	10
5	Semi-Skilled Personnel	110
6	Unskilled	10
<b>Total</b>		<b>143</b>

**List of Machinery**

S. No.	Name of machinery	Capacity	Nos.
1	Chain Mounted Excavators	1.30-2.0 m <sup>3</sup>	05
2	Tippers/ Trucks	25 tons	35
3	Water Tanker	4000 liters	2s
4	Light vehicles	--	1
5	Maintenance van	-	1

- **Details of Mining**

Sr. no	Particulars	Details
1	Method of Mining	Semi-Mechanized Opencast method
2	Geological Reserves	49,40,460MT
3	Mineable Reserves	41,69,970MT
4	Proposed Production	41,00,000 TPA

- **Land use pattern**

Sr.no	Details	Existing land use (ha)	At the end of 5th year (ha)
1	Pit Area	0.0	0.00
2	Dump Area	0.0	0.0
3	Safety Zone ( Restricted Area)	12.23	12.23
4	Infrastructure	15.930	15.930

5	Plantation	0.0	5.0
6	Natural Reclamation	66.19	66.19
	Total	94.35	94.35

Table 2 –EMP Details

S. No	Measures	Capital cost (In Rs.)	Recurring cost (In Rs.)	Total 10 Yr budget (In Rs.)
1	Pollution Control i) Dust Suppression	7,00,000	2,00,000	25,00,000
2	Pollution Monitoring i) Air pollution ii) Water pollution iii) Soil pollution iv) Noise Pollution	6,00,000	1,50,000	19,50,000
3	Plantation and salary for gardener (part time basis).	8,00,000	8,00,000	80,00,000
4	Haul road repair	7,50,000	2,50,000	30,00,000
	<b>Total</b>	<b>28,50,000</b>	<b>14,00,000</b>	<b>1,54,50,000</b>

- CSR

Sr. No.	Activity	Approx. Cost (in Rs.)
1	Health awareness and medical camps for local community in nearby village and panchayat.	10.00
2	Distribution of educational kits and sports kits among the students of nearby villages.	6.00
3	Drinking water facility and toilet facilities with proper water system at 10 places in Village Chandron, Garhpur Tapu and Kalsora and surrounding villages.	10.00
4	Skill Development Program (as per requirement of local people) with equipment for 50 people of Village Chandron, Garhpur Tapu and Kalsora and surrounding villages.	7.00
5	Installation of solar lights in public places in consultation with Gram Panchayat. (*Rs.30000 x 20 places)	6.00
6	Whitewashing/painting work of school rooms and walls of village Chandron, Garhpur Tapu and Kalsora and surrounding villages.	6.00
	<b>TOTAL</b>	<b>45.00 lakh</b>

4. In view of the recommendations made by State Expert Appraisal Committee (SEAC) in the said case and further consideration of the documents/details submitted by the Project Proponent; the Authority after discussions decided during 171<sup>st</sup> Meeting held on 03.05.2024 to **“GRANT ENVIRONMENT CLEARANCE” TO THE PROJECT, UNDER CATEGORY 1(a) for one year**, under EIA Notification dated 14.09.2006 issued by the Ministry of Environment and Forest, Government of India for Mining of Sand Chandraon Garhpur Tapu Block at Villages Chandraon, Grahpur Tapu & Kalsora, District Karnal, Haryana, Haryana with 41,00000 MT/year production as mentioned in LOI/ MiningPlan /

EIA Report/ ToR /DSR / Replenishment Report for plan period with maximum depth upto 3.0m as mentioned in Replenishment Study Report approved by Director Mines & Geology, Haryana and for quantity of 41,0000 MT to the Project; within the scope & meaning of EIA Notification dated 14.09.2006, with the following conditions:

**A. Specific Conditions:-**

1. **The Mining Lease Holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.**
2. That Project Proponent should submit revised Green area plan and PP shall maintain 60 % block plantation in nearby villages.
3. That Project Proponent should use High Pressure Sprinkler in the mining site.
4. The PP shall construct the pucca link roads connected to the main road at the mining site before the start of mining.
5. The plantation shall be done on both sides of the road to prevent dust spreading
6. The PP shall construct the Haul roads of width 10 meters.
7. The PP shall provide only one exit and one entry to the Mining Project area and all the mining shall be dispatched through E-billing.
8. The PP shall maintain an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him.
9. The PP shall restrict mining within the central 3/4th width of the river/rivulet.
10. The PP shall not permit any mining in an area up to width of 500 meters from the active edges of embankments in case of River Yamuna, 250 mtrs. in case of Tangri, Markanda and Ghaggar and 100 mtrs. on either side of all other rivers/rivulets.
11. Separate wet and dry bins must be provided in each unit and at ground level for facilitating segregation of waste. Solid Waste shall be segregated into wet garbage and inert materials. Wet Garbage shall be composted in Organic waste convertor. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The Inert waste from the project will be sent to dumping site.
12. The PP shall maintain the garland drains in the project area and catchment area for preserving overburden and dump mining.
13. Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms. radius of the project is marinated and improved upon after the implementation of the project.
14. The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies before commencement of work.
15. Consent to establish/operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
16. The PP shall take precautions to suppress the dust in and around the mining site. The PP shall use mixed cannon water sprinkle for dust suppression instead of conventional sprinkles for efficient dust suppression.
17. The PP shall create environment division unit in the project for implementing the conditions of Environment clearance.
18. The PP shall obtain the permission regarding withdrawal of ground water from CGWA before the start of the project and also obtained the CTO from HSPCB after the approval from CGWA.

19. The PP shall adhere to the approved mining plan and approved closure plan by the competent authority.
20. Action plan for the public hearing issues shall be complied in letter and spirit.
21. The Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
22. The Project proponent shall comply all the measures, conditions suggested in the approved mining plan with post closure mine plan, Environmental Management Plan (EMP) in a letter and spirit.
23. Any change in stipulations of EC of the approved mining plan will lead to Environment Clearance void-ab-initio and PP will have to seek fresh Environment Clearance
24. The PP shall comply with Sand Mining Rules 2016 and NGT directions from time to time.
25. The PP shall get the Wildlife Conservation Plan approved from the Competent Authority before the start of Mining Operations.
26. The PP shall restrict maximum mining depth upto 3 meters above the Ground Water Table as per approved Mining Plan.
27. The PP shall submit the scientific grid based/drone based replenishment study for the project site in the river bed within 1 year after the start of the mining at the project site, for further extension of time period as per approved mining plan of the project.
28. The PP shall develop total 33 hac. of community/panchayti area in the nearby village and project site area as green belt in consultation with local people and other stake holders to meet with the demand of public hearing and shall do plantation of 33,900 Trees, on the project site as proposed.

**B: Statutory Compliance:-**

1. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Others before commencing the mining operations.
3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/Consent to Operate from the concerned State Pollution Control Board/Committee.
7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS), Mines & Geology Department, Haryana and Indian Bureau of Mines from time to time..

Also adhere to Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012.

8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
9. The Project Proponent shall follow the mitigation measures provided in MoEF& CC Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
10. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
11. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
12. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/Tehsildar's Office for 30 days.
13. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ([www.parivesh.nic.in](http://www.parivesh.nic.in)). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
14. The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

#### **I. Air Quality Monitoring and Preservation**

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatologically data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM<sub>10</sub>, PM<sub>2.5</sub>, NO<sub>2</sub>, CO and SO<sub>2</sub> etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM<sub>10</sub> and PM<sub>2.5</sub> are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/Central Pollution Control Board.

**II. Water Quality Monitoring and Preservation**

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial Nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezometer installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial Nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
6. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned

State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.

8. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF & CC and State Pollution Control Board/Committee.

### **III. Noise and Vibration Monitoring and Prevention**

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dba in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/personals/laborers are working without personal protective equipment.

### **IV. Mining Plan**

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change and SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.

### **V. Land Reclamation**

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S

w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.

2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/geo-membranes/clay liners/Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC/SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

## **VI. Transportation**

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.

2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

## **VII. Green Belt**

1. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/Tribal Welfare Department/Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
5. The PP shall ensure that the area marked for greenery and trees will not be rendered impervious by any means like soil, compaction or cement concrete or brick or tiles or rubber or plastic cover or any other impervious material in any manner and the area must be maintained pervious for water infiltration/percolation and air flow in the soil. It must be straight on earth and not on any roof or slab of any tile.

## **VIII. Public Hearing and Human Health Issues**

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.

2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).
4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

**IX. Corporate Environment Responsibility (CER)**

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC and its concerned Regional Office.

**X. Miscellaneous**

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC.
2. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEF&CC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5. The concerned Regional Office of the MoEF&CC including other authorized organization shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) including other authorized officer by furnishing the requisite data/information.
6. The Project Proponent should intimate to the Authority as well as to the quarter concerned in case of any change in the present communication address.
7. The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal.
8. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
9. Any appeal against the this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
10. The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project proponent.

**(Pardeep Kumar, IAS)**  
**Member Secretary,**  
**State Level Environment Impact**  
**Assessment Authority, Haryana, Panchkula.**

**A copy of the above is forwarded to the following:**

1. Director (IA Division), MoEF& CC, GoI, Indira Paryavaran Bhavan, Zorbagh Road- New Delhi-110003.
2. Chairman, State Environment Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana
3. Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula.
4. Director, Environment & Climate Change Department, Haryana, SCO 1-3, Sector-17 D, Chandigarh-160017
5. Director General, Mines & Geology Department, Mines & Geology Department, Second Floor, DHL Square, Plot No. 9, Sector-22, IT Park, Panchkula, Haryana
6. Regional Office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160018.
7. Concerned File/ Office Copy

**(Pardeep Kumar, IAS)**  
**Member Secretary,**  
**State Level Environment Impact**  
**Assessment Authority, Haryana, Panchkula.**



Validity unknown

Digitally signed by: S. Pardeep  
Kumar, IAS  
Designation: Member Secretary  
Date and Time: 5/10/2024 9:49:19 AM

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), HARYANA)

To,

The -1  
CHAUDHARY TRANSPORT CO  
112,Ground Floor, Santpura Road, Model Town, Yamuna Nagar ,  
Haryana -135001

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/HR/MIN/452873/2023 dated 28 Nov 2023. The particulars of the environmental  
clearance granted to the project are as below.

1. EC Identification No.	EC24B001HR127947
2. File No.	SEIAA/HR/2023/393
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Sand Mining Project at Nangal Block having an area of 82.85 ha
7. Name of Company/Organization	CHAUDHARY TRANSPORT CO
8. Location of Project	HARYANA
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 10/05/2024

(e-signed)  
Pardeep Kumar, IAS  
Member Secretary  
SEIAA - (HARYANA)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)





**State Environment Impact Assessment Authority, Haryana,  
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.**

Tel: 0172-2565232, 4043956

E-mail Id: [seiaa-21.env@hry.gov.in](mailto:seiaa-21.env@hry.gov.in)

**Subject: EC for Proposed Sand Mining Project at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana, Area 82.85 Ha by M/s Chaudhary Transport Company.**

1.	Proposal	Fresh Environment Clearance
2.	Project Proponent	M/s Chaudhary Transport Company
3.	Location & Category of the Project	Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana 1(a)
4.	Project Cost	₹ 17 Crore
5.	Project Consultant	M/s P & M Solution consultant
6.	NABET, ACCREDITATION	(No. NABET/EIA/2326/RA 0298 which is Valid upto : 07-05-2026)
7.	Validity of the Environment Clearance letter	01 Year

- This has reference to your Proposal No. SIA/HR/MIN/452873/2023 dated 28.11.2023 and subsequent letter dated 13.12.2023 for obtaining Environmental Clearance under category 1(a) of EIA Notification dated 14.09.2006 along with submission of due Scrutiny fee (as applicable) of ₹ 1,50,000/- vide DD No. 804111 dated 28.11.2023 (in compliance of Haryana Government, Environment & Climate Change, Department Notification No. DE&CCH/3060 dated 14.10.2021). The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., Form-1, EIA/EMP report based on the Approved Terms of Reference and additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) constituted by MoEF& CC, GoI vide their Notification dated 21.02.2022, in its meeting held on 13.12.2023.
- It is inter-alia, noted that the project involves in the Environment Clearance for Proposed Sand Mining Project at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana, Area 82.85 Ha.

## 3. The basic details of project are as under:

01.	Online Proposal No	SIA/HR/MIN/452873/2023
02.	Category / Item No. (In Schedule)	1(a) Mining of Minerals (Non-Coal Mining) Category B1
03.	Area of the Project	82.85 Ha (16.32 ha area is under restricted zone, 10.000 ha reserved for ancillary activities where no mining will be done.  About 56.53 ha area is free from restriction and the mining is proposed in this area only as per mining plan)
04.	Date of LOI Granted by Mines & Geology Department, Haryana	21.06.2022
05.	Date of Approval of TOR by SEIAA	21.08.2023
06.	Date of Approval of mine plan	03.08.2023
07.	Location of Project	Villages Nangal (North), Nangal (South), Tatarpur & Kamalpur Gadian
08.	Khasra No.	<b>Village Nangal (North)</b> 45//15min, 16min, 17min, 23min, 24min, 25 46//11min, 20min, 21min 47//1min, 10min 48//2min, 3min, 4 to 8, 9min, 10min, 11 to 14, 15min, 16min, 17 to 20 49//15min, 16min For Ancillary Area 43//1 to 25 <b>Vil Village Nangal (South)</b> 59//15min, 16min, 24min, 25 60//7, 8, 9, 10min, 11min, 12 to 25 61//11, 12, 18min, 19 to 22, 23min 62//1, 2min, 9min, 10, 11min 63//1 to 9, 15 64//5 <b>Village Tatarpur</b> 35//18 to 24, 25min 34//16min, 24min, 25 37//2min, 3min, 4min, 5, 6, 7, 8, 9min 36//1, 2, 3, 4min, 7min, 8 to 12, 13min <b>Village Kamalpur Gadian</b> 14//16min, 25min 49//3/1min, 3/2min, 4min, 5, 6, 7, 8min, 9/2min, 11min, 12min, 13, 14, 15, 16, 17, 18, 19, 20min, 21, 22, 23, 24, 25 48//8, 9, 10, 11, 12, 13, 19, 20, 21, 22, 23 59//14, 15, 16, 17, 18, 24, 25min 60//11, 20, 21min 53//1, 2, 3, 9, 10, 11, 12min, 20min, 21min 62//4min, 5min, 8min 52//1 to 25 51//4min, 5, 6, 7min, 8min, 13min, 14, 15, 16, 17, 18min, 19/1min, 22min, 23, 24, 25 56//5, 6, 15, 16, 25

		25//2min, 3min, 4, 7, 8min, 13min, 14, 17, 18min, 23min, 24 55//1 to 4, 5min, 6min, 7min, 8 to 13, 14min, 17min, 18 to 22 57//3min, 4, 5, 6, 7 64//1		
9.	Project Cost	17.00 Crores		
10.		<b>Activity</b>	<b>Round off Figure in KLD</b>	
		Drinking	10	
		Dust Suppression	10	
		Plantation	10	
		<b>Total</b>	<b>30 KLD</b>	
11.	Environment Management Plan	Capital Cost Rs 28.00 Lakhs, Recurring Cost Rs 13.50 Lakhs Total Rs.1,49,50,000/- for 10 Years.		
12.	CER Budget	40 Lakhs		
13.	Mineral	Sand		
14.	Production Capacity	35,60,000 TPA		
15.	Corner Coordinates.	<b>Pillar</b>	<b>Longitude</b>	<b>Latitude</b>
		A 1	77°10'52.6548"E	29°49'17.1552"N
		A 2	77°10'46.974"E	29°49'12.7056"N
		A 3	77°10'42.8952"E	29°49'9.4332"N
		A 4	77°10'38.9604"E	29°49'7.7952"N
		A 5	77°10'36.9876"E	29°49'5.0592"N
		A 6	77°10'50.1492"E	29°49'3.72"N
		A 7	77°10'52.3092"E	29°49'9.3252"N
		A 8	77°10'53.5944"E	29°49'15.1824"N
		<b>Pillar</b>	<b>Longitude</b>	<b>Latitude</b>
		C 1	77°10'27.0624"E	29°48'58.2804"N
		C 2	77°10'24.7548"E	29°48'55.6524"N
		C 3	77°10'21.6048"E	29°48'52.2324"N
		C 4	77°10'39.5868"E	29°48'46.8324"N
		<b>Pillar</b>	<b>Longitude</b>	<b>Latitude</b>
		B 1	77°10'35.688"E	29°49'3.4176"N
		B 2	77°10'33.1356"E	29°49'1.3332"N
		B 3	77°10'28.6032"E	29°48'59.382"N
		B 4	77°10'45.2028"E	29°48'54.8676"N
		B 5	77°10'47.9856"E	29°48'59.6844"N
		<b>Pillar</b>	<b>Longitude</b>	<b>Latitude</b>
		D 1	77°10'19.7976"E	29°48'50.9976"N
		D 2	77°10'17.5152"E	29°48'48.8736"N
		D 3	77°10'13.9836"E	29°48'46.1484"N
		D 4	77°10'11.5212"E	29°48'43.4268"N
		D 5	77°10'8.0724"E	29°48'39.2652"N
		D 6	77°10'5.2968"E	29°48'34.9416"N
		D 7	77°10'6.0888"E	29°48'30.8412"N
		D 8	77°10'7.0608"E	29°48'27.4752"N
		D 9	77°10'7.3632"E	29°48'23.4072"N
		D 10	77°10'7.41"E	29°48'21.1968"N
		D 11	77°10'10.9776"E	29°48'19.0116"N

		D 12	77°10'17.1948"E	29°48'23.1912"N
		D 13	77°10'20.712"E	29°48'25.2864"N
		D 14	77°10'28.1568"E	29°48'36.4176"N
		D 15	77°10'38.6832"E	29°48'44.0892"N
		<b>PR</b>		
		PR	77°10'27.1488"E	29°49'30.9216"N
		PR1	77°10'14.4732"E	29°49'21.3636"N
		PR2	77°9'23.6124"E	29°49'2.5572"N
16.	Green Belt Plantation	<b>32,808 Trees, plants to be planted along the Haul Road and in schools and public building and other social forestry program</b>		
17.	Machinery Required	Chain Mounted Excavators, Water Tankers & Trucks/Tippers		
18.	Power Requirement	Electric connection will be taken for office and security purpose from Electricity Board		
19.	Power backup	DG sets		

- Geological Reserves**

Lease area in Ha.	Total geological reserve MT	Blocked Geological reserve MT (B)	Available Mineable reserves MT (A-B)
82.85	45,89,550	10,28,160	35,61,390

**Five years proposed Production details (Tons / Anum)**

Year	MTPA
I	35,60,000
II	35,60,000
III	35,60,000
IV	35,60,000
V	35,60,000

- Manpower Details**

S no.	Category	Numbers
1	Manager (II Class)	1
2	Assistant Manager	4
3	Foreman/Mates	4
4	Supervisory Staff	4
5	Skilled Personnel	10
5	Semi-Skilled Personnel	106
6	Unskilled	10
<b>Total</b>		<b>139</b>

- Details of Mining**

S.no	Particulars	Details
1	Method Of Mining	Semi-Mechanized Opencast method
2	Geological Reserves	45,89,550MT
3	Mineable Reserves	35,61,390MT
4	Proposed Production	35,60,000 TPA

- Land use pattern

Sr. No.	Details	Existing land use (ha)	At the end of 5th year (ha)
1	Pit Area	0.0	0.00
2	Dump Area	0.0	0.0
3	Safety Zone (Restricted Area)	16.32	16.32
4	Infrastructure	10.00	10.00
5	Plantation	0.0	5.0
6	Natural Reclamation	56.53	56.53
	<b>Total</b>	<b>82.85</b>	<b>82.85</b>

- List of Machinery

S. No.	Name of machinery	Capacity	Nos.
1	Chain Mounted Excavators	1.30 -2.0 m <sup>3</sup>	4
2	Tippers/ Trucks	25 tons	35
3	Water Tanker	4000 liters	2
4	Light vehicles	--	1
5	Maintenance van	-	1

**Table 2 –EMP Details**

- EMP Budget

S. No	Measures	Capital cost (In Rs.)	Recurring cost (In Rs.)	Total 10 Yr budget (In Rs.)
1	Pollution Control i) Dust Suppression	7,00,000	2,00,000	25,00,000
2	Pollution Monitoring i) Air pollution ii) Water pollution iii) Soil pollution iv) Noise Pollution	6,00,000	1,50,000	19,50,000
3	Plantation and salary for gardener (part time basis).	8,00,000	8,00,000	80,00,000
4	Haul road repair	7,00,000	2,00,000	25,00,000
	<b>Total</b>	<b>28,00,000</b>	<b>13,50,000</b>	<b>1,49,50,000</b>

- CSR

Sr. No.	Activity	Approx Cost (in Rs.)
1	Health awareness and medical camps for local community in nearby village and panchayat.	8.00
2	Distribution of educational kits and sports kits among the students of nearby villages.	6.00
3	Drinking water facility and toilet facilities with proper water system at 8 places in Villages Nanga I(North & South), Tatarpur and Kamalpur Gadian & surrounding villages.	8.00

4	Skill Development Program as per requirement of local Youngster of Villages Nangal (North & South), Tatarpur and Kamalpur Gadian & surrounding villages.	8.00
5	Installation of solar lights in public places in consultation with Gram Panchayat. (*Rs.30000 x 20 places)	6.00
6	Whitewashing/painting work of school rooms and walls of village Nangal (North & South), Tatarpur and Kamalpur Gadian& surrounding villages.	4.00
<b>TOTAL</b>		<b>40.00 lakh</b>

4. In view of the recommendations made by State Expert Appraisal Committee (SEAC) in the said case and further consideration of the documents/details submitted by the Project Proponent; the Authority after discussions decided during 171<sup>st</sup> Meeting held on 03.05.2024 to **“GRANT ENVIRONMENT CLEARANCE” TO THE PROJECT, UNDER CATEGORY 1(a)** for one year, under EIA Notification dated 14.09.2006 issued by the Ministry of Environment and Forest, Government of India for Mining of Sand at Nangal Block at Villages Nangal North, Nangal South, Tatarpur & Kamalpur Gadian, District Karnal, Haryana with 35,60,000 MT/year production as mentioned in LOI/Mining Plan/EIA Report / ToR / DSR/Replenishment Report for plan period with maximum depth upto 3.0m as mentioned in Replenishment Study Report approved by Director Mines & Geology, Haryana and for quantity 35,60,000 MT/year to the Project; within the scope & meaning of EIA Notification dated 14.09.2006, with the following conditions:

**A. Specific Conditions:-**

- The Mining Lease Holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.**
- That Project Proponent should submit revised Green area plan and PP shall maintain 60% block plantation in nearby villages.
- That Project Proponent should use High Pressure Sprinkler in the mining site.
- The PP shall construct the pucca link roads connected to the main road at the mining site before the start of mining.
- The plantation shall be done on both sides of the road to prevent dust spreading
- The PP shall construct the Haul roads of width 10 meters.
- The PP shall provide only one exit and one entry to the Mining Project area and all the mining shall be dispatched through E-billing.
- The PP shall maintain an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him.
- The PP shall restrict mining within the central 3/4<sup>th</sup> width of the river/rivulet.
- The PP shall not permit any mining in an area up to width of 500 meters from the active edges of embankments in case of River Yamuna, 250 mtrs. in case of Tangri, Markanda and Ghaggar and 100 mtrs. on either side of all other rivers/rivulets.
- Separate wet and dry bins must be provided in each unit and at ground level for facilitating segregation of waste. Solid Waste shall be segregated into wet garbage and inert materials.

Wet Garbage shall be composted in Organic waste convertor. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The Inert waste from the project will be sent to dumping site.

12. The PP shall maintain the garland drains in the project area and catchment area for preserving overburden and dump mining.
13. Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms. radius of the project is marinated and improved upon after the implementation of the project.
14. The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies before commencement of work.
15. Consent to establish/operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
16. The PP shall take precautions to suppress the dust in and around the mining site. The PP shall use mixed cannon water sprinkle for dust suppression instead of conventional sprinkles for efficient dust suppression.
17. The PP shall create environment division unit in the project for implementing the conditions of Environment clearance.
18. The PP shall obtain the permission regarding withdrawal of ground water from CGWA before the start of the project and also obtained the CTO from HSPCB after the approval from CGWA.
19. The PP shall adhere to the approved mining plan and approved closure plan by the competent authority.
20. Action plan for the public hearing issues shall be complied in letter and spirit.
21. The Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
22. The Project proponent shall comply all the measures, conditions suggested in the approved mining plan with post closure mine plan, Environmental Management Plan (EMP) in a letter and spirit.
23. Any change in stipulations of EC of the approved mining plan will lead to Environment Clearance void-ab-initio and PP will have to seek fresh Environment Clearance
24. The PP shall comply with Sand Mining Rules 2016 and NGT directions from time to time.
25. The PP shall get the Wildlife Conservation Plan approved from the Competent Authority before the start of Mining Operations.
26. The PP shall restrict maximum mining depth upto 3 meters above the Ground Water Table as per approved Mining Plan.
27. The PP shall submit the scientific grid based/drone based replenishment study for the project site in the river bed within 1 year after the start of the mining at the project site, for further extension of time period as per approved mining plan of the project.
28. The PP shall develop total 33 hac. of community/panchayti area in the nearby village and project site area as green belt in consultation with local people and other stake holders to meet with the demand of public hearing and shall do plantation of 32,808 Trees along the Haul Road and in schools and public building and other social forestry program.

**B: Statutory Compliance:-**

1. This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
2. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August,2017 in Writ Petition (Civil) No. 114 of 2014 in

matter of Common Cause versus Union of India & Others before commencing the mining operations.

3. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
4. This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
5. This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.
6. Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/Consent to Operate from the concerned State Pollution Control Board/Committee.
7. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS), Mines & Geology Department, Haryana and Indian Bureau of Mines from time to time.. Also adhere to Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012.
8. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
9. The Project Proponent shall follow the mitigation measures provided in MoEF& CC Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
10. The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.
11. A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
12. State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/Tehsildar's Office for 30 days.
13. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ([www.parivesh.nic.in](http://www.parivesh.nic.in)). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.
14. The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

## **I. Air Quality Monitoring and Preservation**

1. The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatologically data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM<sub>10</sub>, PM<sub>2.5</sub>, NO<sub>2</sub>, CO and SO<sub>2</sub> etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.
2. Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM<sub>10</sub> and PM<sub>2.5</sub> are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/Central Pollution Control Board.

## **II. Water Quality Monitoring and Preservation**

1. In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
2. Regular monitoring of the flow rate of the springs and perennial Nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
3. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezometer installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.
4. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial Nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout

regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.

5. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
6. Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.
7. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
8. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

### **III. Noise and Vibration Monitoring and Prevention**

1. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
2. The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.
3. The Project Proponent shall take measures for control of noise levels below 85 dba in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/personals/laborers are working without personal protective equipment.

### **IV. Mining Plan**

1. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total

excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.

2. The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change and SEIAA for record and verification.
3. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.

#### **V. Land Reclamation**

1. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
2. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
3. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
4. The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/geo-membranes/clay liners/Bentonite etc. shall be undertaken for stabilization of the dump.
5. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC/SEIAA.
6. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.

7. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
8. The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.

## **VI. Transportation**

1. No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
2. The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

## **VII. Green Belt**

1. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted irrespective of the stipulation made in approved mine plan.
2. The Project Proponent shall carryout plantation/afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/Tribal Welfare Department/Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.

3. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
4. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
5. The PP shall ensure that the area marked for greenery and trees will not be rendered impervious by any means like soil, compaction or cement concrete or brick or tiles or rubber or plastic cover or any other impervious material in any manner and the area must be maintained pervious for water infiltration/percolation and air flow in the soil. It must be straight on earth and not on any roof or slab of any tile.

#### **VIII. Public Hearing and Human Health Issues**

1. The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEF&CC Regional Office and DGMS on half-yearly basis.
2. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
3. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only

conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).

4. The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1),Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
5. The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
6. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
7. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.

#### **IX. Corporate Environment Responsibility (CER)**

1. The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
2. Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF& CC and its concerned Regional Office.

#### **X. Miscellaneous**

1. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF& CC.
2. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

3. The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEF&CC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.
4. A separate 'Environmental Management Cell' with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.
5. The concerned Regional Office of the MoEF&CC including other authorized organization shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) including other authorized officer by furnishing the requisite data/information.
6. The Project Proponent should intimate to the Authority as well as to the quarter concerned in case of any change in the present communication address.
7. The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal.
8. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance.
9. Any appeal against the this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
10. The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself /herself of the responsibility by shifting it to any contractor engaged by project proponent.

**(Pardeep Kumar, IAS)**  
**Member Secretary,**  
**State Level Environment Impact**  
**Assessment Authority, Haryana, Panchkula.**

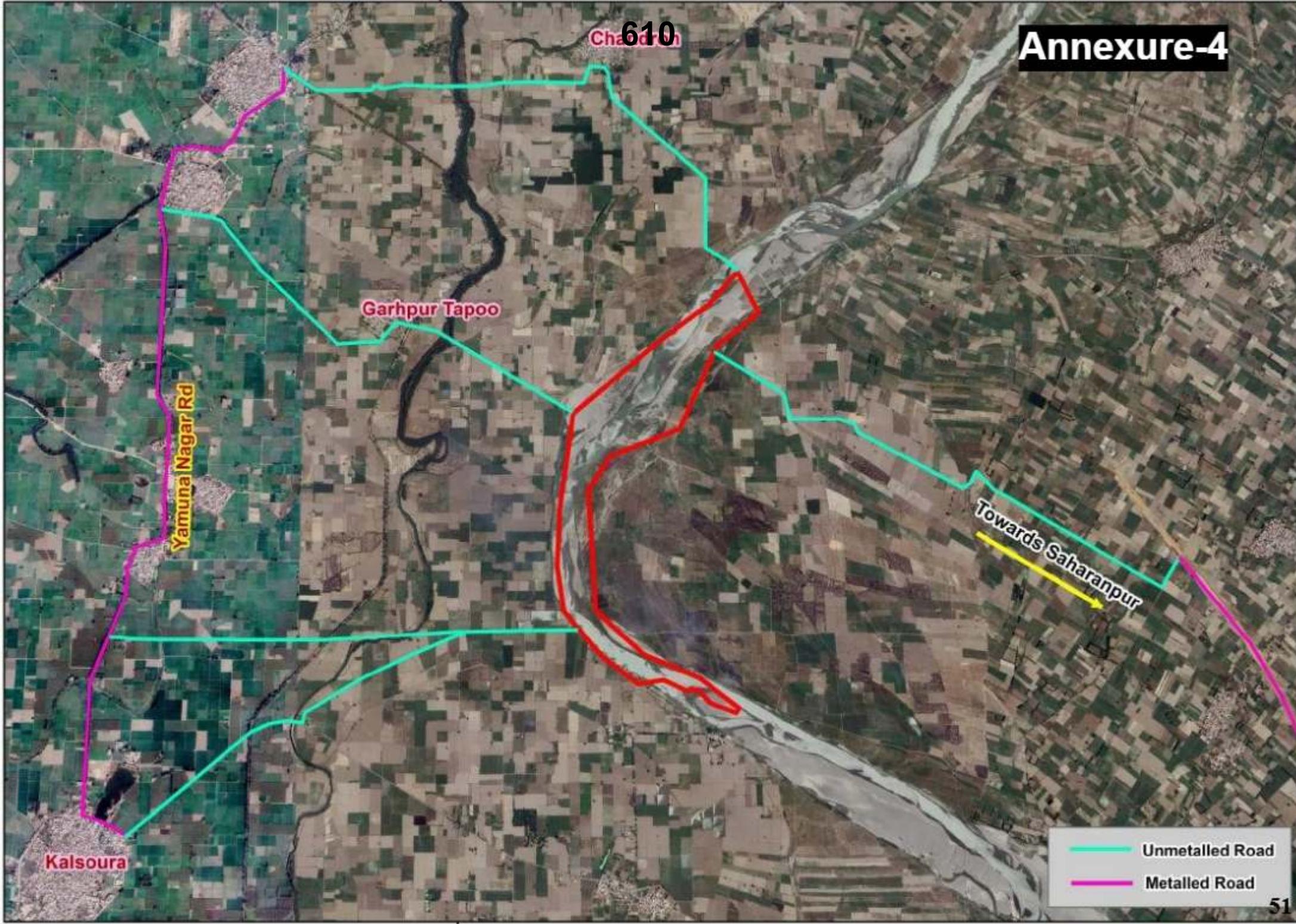
**A copy of the above is forwarded to the following:**

1. Director (IA Division), MoEF& CC, GoI, Indira Paryavaran Bhavan, Zorbagh Road- New Delhi-110003.
2. Chairman, State Environment Impact Assessment Authority, Bay No. 55-58, Prayatan Bhawan, Sector-2, Panchkula, Haryana
3. Chairman, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula.
4. Director, Environment & Climate Change Department, Haryana, SCO 1-3, Sector-17 D, Chandigarh-160017
5. Director General, Mines & Geology Department, Mines & Geology Department, Second Floor, DHL Square, Plot No. 9, Sector-22, IT Park, Panchkula, Haryana
6. Regional Office, Ministry of Environment, Forests & Climate Change, Govt. of India, Bay's No. 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160018.
7. Concerned File/ Office Copy

**(Pardeep Kumar, IAS)**  
**Member Secretary,**  
**State Level Environment Impact**  
**Assessment Authority, Haryana, Panchkula.**

# Annexure-4

610



Garhpur Tapoo

Yamuna Nagar Rd

Towards Saharanpur

Kalsoura

Chaddh

- Unmetalled Road
- Metalled Road

77°10'0"E

0 0.15 0.3 0.6 0.9 1.2 1.5

Chandrao- Garhpur Mine			
Weighbridge Name/ Weighbridge ID	Phone No	Email Id	Used By
Chaudhary Transport Co.--wtbrg_1771_2024	7015559857	<a href="mailto:chtransport87@gmail.com">chtransport87@gmail.com</a>	Garhpur Kanda-1
Chaudhary Transport Co.--wtbrg_1772_2024	9896266704	<a href="mailto:transportchaudhary8@gmail.com">transportchaudhary8@gmail.com</a>	Garhpur Kanda-2
CHAUDHARY TRANSPORT CO--wtbrg_1847_2025	9992587848	<a href="mailto:chaudharygarhpur@gmail.com">chaudharygarhpur@gmail.com</a>	Garhpur Kanda-3
Chaudhary Transport Co--wtbrg_1795_2025	9996854787	<a href="mailto:chtransport09@gmail.com">chtransport09@gmail.com</a>	Kalsoura Kanda -1
CHAUDHARY TRANSPORT CO--wtbrg_1796_2025	7015258771	<a href="mailto:chaudharytrnsport@gmail.com">chaudharytrnsport@gmail.com</a>	Kalsoura Kanda -2
CHAUDHARY TRANSPORT CO--wtbrg_1801_2025	8607821314	<a href="mailto:chtransportchandrao@gmail.com">chtransportchandrao@gmail.com</a>	Chandrao Kanda-1
CHAUDHARY TRANSPORT CO--wtbrg_1802_2025	9518095546	<a href="mailto:chtransportchand@gmail.com">chtransportchand@gmail.com</a>	Chandrao Kanda-2

Nangal Weigh Bridge Detail			
Weighbridge Name/ Weighbridge ID	Phone No	Email Id	Used By
CHAUDHARY TRANSPORT CO-- wtbrg_1862_2025	9813209028	<a href="mailto:Chtransport04@gmail.com">Chtransport04@gmail.com</a>	Nangal Kanda-1
CHAUDHARY TRANSPORT CO-- wtbrg_1813_2025	7206874728	<a href="mailto:chtransportnangal@gmail.com">chtransportnangal@gmail.com</a>	Nangal Kanda-1
CHAUDHARY TRANSPORT CO-- wtbrg_1812_2025	7015323414	<a href="mailto:Tranpsortnagal@gmail.com">Tranpsortnagal@gmail.com</a>	Nangal Kanda-1



# **Enforcement & Monitoring Guidelines for Sand Mining**



**Ministry of Environment, Forest and Climate change**

**January, 2020**

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## 1.0 INTRODUCTION

The Ministry of Environment Forest & Climate Change formulated the Sustainable Sand Management Guidelines 2016 which focuses on the Management of Sand Mining in the Country. But in the recent past, it has been observed that apart from management and systematic mining practices there is an urgent need to have a guideline for effective enforcement of regulatory provision and their monitoring.

Section 23 C of MMDR, Act 1957 empowered the State Government to make rules for preventing illegal mining, transportation and storage of minerals. But in the recent past, it has been observed that there was large number of illegal mining cases in the Country and in some cases, many of the officers lost their lives while executing their duties for curbing illegal mining incidence. The illegal and uncontrolled illegal mining leads to loss of revenue to the State and degradation of the environment.

India is developing at a faster pace and much technological advancement has already been taken place in the surveillance and remote monitoring in the field of mining. Thus, it is prudent to utilize the technological advancement for the effective monitoring of the mining activities particularly sand mining in the country.

Use of latest remote surveillance and IT services helps in effective monitoring of the sand mining activity in-country and also assist the government in controlling the illegal mining activity in the country. Thus, there is a need for an effective policy for monitoring of sand mining in the Country which can be enforced on the ground. These guidelines focus on the effective monitoring of the sand mining since from the identification of sand mineral sources to its dispatch and end-use by consumers and the general public. Further, the effective monitoring and enforcement require efforts from not only Government agencies but also by consumers and the general public.

It is the responsibility of every citizen of India to protect the environment and effective monitoring can only be possible when all the stakeholders viz. Central Government, State Government, Leaseholders/Mine Owners, Distributors, Dealers, Transporters and Consumers (bulk & retail) will contribute towards sustainable mining, and comply with all the statutory provisions. It is felt necessary to identify the minimum requirements across all geographical region to have a uniform protocol for monitoring and enforcement of regulatory provision prescribed for sustainable sand and gravel mining.

This document will serve as a guideline for collection of critical information for enforcement of the regulatory provision(s) and also highlights the essential infrastructural requirements necessary for effective monitoring for Sustainable Sand Mining.

The document is prepared in consideration of various orders/directions issued by Hon'ble NGT in matters pertaining to illegal sand mining and also based on the reports submitted by expert committees and investigation teams.

Further, this document is supplemental to the existing "Sustainable Sand Mining Management Guideline-2016" (SSMG-2016), and these two guidelines viz. "Enforcement & Monitoring Guidelines for Sand Mining" (EMGSM-2020) and SSMG-2016 shall be read and implemented in sync with each other. In case, any ambiguity or variation between the provision of both these document arises, the provision made in "Enforcement & Monitoring Guidelines for Sand Mining-2020 "shall prevail.

## 2.0 NEED FOR POLICY GUIDELINES

The Ministry of Environment, Forest & Climate Change (MoEF&CC) published Environmental Impact Assessment Notification 1994 which is only applicable for the Major Minerals more than 5 ha. In order to cover the minor minerals also into the preview of EIA, the MoEF&CC issued EIA Notification 2006 for Major & Minor Mineral more than 5 Ha. The Hon'ble Supreme Court in its Judgment dated the 27th February 2012 in I.A. No.12- 13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc. made prior environment clearance mandatory for mining of minor minerals irrespective of the area of mining lease. In order to comply with the judgment of Hon'ble Supreme Court, the Ministry issued S.O.141 (E) dated 15.01.2016. Further, MoEF&CC published Sustainable Sand Mining Management Guidelines 2016 for scientific and sustainable sand mining in the Country. The recommendations for the management of sustainable sand extraction are the key objective of the Guidelines. Special emphasis is given on monitoring of the mined out material, which is key to the success of the environmental management plan. Use of IT and IT-enabled services for effective monitoring of the quantity of mined out material and transportation along with process re-engineering has been made a part of the Guidelines. Guidelines support the fundamental concept, promote environmental protection, limit negative physiological, hydrogeological and social impacts underpinning sustainable economic growth.

The Hon'ble NGT in its order dated 04.09.2018 in O.A. 173/2018 in the matter of Sudarsan Das vs. State of West Bengal & Ors. Inter-alia observed that ***"There can be no two views that an effective institutional monitoring mechanism is required not only at the stage when Environmental Clearance is granted but also at subsequent stages". "The guidelines focus on the preparation of District Survey Report and the Management Plan" ... We are of the view that all the safeguards which are suggested***

***in sustainable sand mining guidelines as well as notification dated 15.01.2016 ought to be scrupulously followed.”...It is a known fact that in spite of the above-suggested guidelines being in existence, on the ground level, illegal mining is still going on. The existing mechanism has not been successful and effective in remedying the situation.” ...” Since there is an utter failure in the current monitoring mechanism followed by the State Boards, SEIAAs and DEIAAs, it is required to be revised for effective monitoring of sand and gravel mining and a dedicated monitoring mechanism be set up.”***

The Hon'ble NGT in its order dated 04.09.2018 in O.A. 173/2018 in the matter of Sudarsan Das vs. State of West Bengal & Ors. directed that ***MoEF&CC has issued directions from time to time under Section 3 and 5 of the Environment (Protection) Act, 1986. The MoEF&CC needs to revise its directions keeping in mind the following:***

- *Mining Surveillance System discussed in para 23 above be finalized in consultation with ISRO Hyderabad.*
- *Safeguards suggested in Sustainable Sand Mining Guidelines published by the MoEF&CC in the year 2016.*
- *Suggestions in the High Power Committee Report.*
- *The requirement of demarcation of boundaries being published in respect of different leases in the public domain.*
- *Need to issue SOP laying down mechanism to evaluate loss to the ecology and to recover the cost of restoration of such damage from the legal or illegal miners. Such evaluation must include the cost of mining material as well as the cost of ecological restoration and the net present value of future ecosystem services forgone.*
- *Need to set up a dedicated institutional mechanism for effective monitoring of sand and gravel mining which may also take care of mining done without any Environmental Clearance as well as mining done in violation of Environmental Clearance conditions.*

- *The Mining Department may make a provision for keeping apart at least 25% of the value of mined material for the restoration of the area affected by the mining and also for compensating the inhabitants affected by the mining.*
- *One of the conditions of every lease of mine or minerals would be that there will be independent environmental audit at least once in a year by reputed third party entity and report of such audit be placed in the public domain.*
- *In the course of such an environmental audit, a three-member committee of the local inhabitants will also be associated. Composition of three members committee may preferably include ex-servicemen, a former teacher and former civil servant. The Committee will be nominated by the District Magistrate.*

**The Hon'ble NGT in its order dated 05.09.2018 in O.A. 44/2016 in the matter of Mushtakeem Vs. MoEF & CC & Ors. Inter-alia observed the following:**

*"Para 20. In Original Application No. 481/2016, the allegation is that there is the connivance of the District Administration with the miners and mining is going in violation of conditions of Environmental Clearance. According to the applicant, an effective mechanism is required to be evolved so that illegal mining does not place."*

*"Para 22. We proceed to consider the main question proposed for the consideration stated earlier hereinabove as to **how to ensure the protection of the environment by checking illegal mining.**"*

*"Para 23. We have dealt with the identical issue relating to the illegal sand mining in the border districts in the State of West Bengal and Odisha in the order dated 04<sup>th</sup> September 2018 in Sudarsan Das Vs. State of West Bengal & Ors., Original Application No. 173 of 2018. We have directed the MoEF&CC to revise the guidelines on the subject for an effective mechanism for sand mining, relevant portions of which are reproduced below: -..."*

**The Hon'ble NGT in its order dated 10.09.2018 in O.A. 304/2015 in the matter of Jai Singh & Anr.Vs. Union of India Ors. inter-alia observed the following:**

*"Para 6. After disposal of the above matters, a disturbing event widely reported in media which took place on 07th September 2018 has been brought to our notice. **A Deputy Ranger who tried to stop illegal mining was killed by mining mafia at Morena in the State of M.P.***

*"Para 7. The above disturbing event may also be kept in mind by the MoEF, while considering the issuance of revised guidelines in light of the judgment dated 05th September 2018 (Supra)."*

**The Hon'ble NGT in its order dated 05.04.2019 in O.A. 360/2015 in the matter of National Green Tribunal Bar Association & Anr.Vs. Union of India & Ors. inter-alia observed the following:**

*"The 2016 Guidelines need revision in the light of the report of High Powered Committee in September 2016, failure of Monitoring mechanism followed by State Boards, SEIAs, DEIAs and MSS system developed by Ministry of Mines & IBM with the assistance of BISAG and MAITY and other observations quoted in paras 12 to 15 above.*

*50. As noted earlier in paras 17, 23, 27, 31 and 35, States of West Bengal, Odisha, Gujarat, Karnataka, Maharashtra, Punjab, Haryana and Uttar*

*Pradesh are required to follow SSMG, 2016 as may be revised by MoEF&CC and even other States where illegal sand mining is taking place.*

***The States may review the monitoring mechanism in terms of several directions of the Tribunal and guidelines of MoEF&CC.***

*The international conservation concern regarding natural wealth is a universal demand. Article 51(a) subsection (G) of the constitution requires every citizen of India to protect and improve the natural environment including forest, lakes, rivers, wildlife and to have compassion for the living creature.*

*The Hon'ble Supreme Court in the case of M.C. Mehta Vs. Kamal Nath (1997) 1 SCC 388 held that under Article of Indian Constitution incorporates the "Public Trust Doctrine" and as such extents to the protection of all-natural resources which includes the protection of flora and fauna.*

*The Hon'ble Supreme Court in the case of Vellore Citizens Welfare Forum Vs. Union of India & Ors (1996) held that the precautionary principle is part of the Environmental Law in India. It further stated that onus of proof is on the actor of the developer/industrialize to show that its actions are environmentally benign."*

### 3.0 OBJECTIVE OF GUIDLINES

- Identification and Quantification of Mineral Resource and its optimal utilization.
- To regulate the Sand & Gravel Mining in the Country since its identification to its final end-use by the consumers and the general public.
- Use of IT-enabled services & latest technologies for surveillance of the sand mining at each step.
- Reduction in demand & supply gaps.
- Setting up the procedure for replenishment study of Sand.
- Post Environmental Clearance Monitoring.
- Procedure for Environmental Audit.
- To control the instance of illegal mining.

#### 4.0 REQUIREMENTS FOR MONITORING & ENFOCEMENT

Sustainable Sand Mining Management Guidelines (SSMMG) 2016 and past experience suggest that the source of sand in India are through

- a) River (riverbed and flood plain),
- b) Lakes and reservoirs,
- c) Agricultural fields,
- d) Coastal / marine sand,
- e) Palaeo-channels and
- f) Manufactured Sand (M-Sand).

The SSMMG-2016 highlights the identification of the sand mining sources, replenishment of the River Bed Material (Sand, Boulder, Gravel, Cobble etc.), preparation of Districts Survey Report, and Standard Environmental Conditions suitable for sand mining projects.

The necessary requirements to comply with the direction of Hon'ble NGT and to facilitate effective monitoring and enforcement of regulatory provision for sand mining in the country are as follows:

- i) Identification of sand mining sources, its quantification and feasibility for mining considering various environmental (proximity of protected area, wetlands, creeks, forest etc.) and other factors such as important structures, places of archaeological importance, habitation, prohibited area etc.
- ii) The mining lease auctioned by State government as per their Minor Mineral Concession Rules are granted of Letter of Intent (LoI), but it has been observed that many of the sites are not suitable w.r.t environmental aspects. In most of the cases, the unplanned grant of mining lease leads to formation of cluster and/or contiguous cluster

of small mining leases which sometimes is difficult to regulate and monitor. In order to address such issues, more emphasis is required on the preparation of District Survey Report and its format for reporting,

- iii) Mining Plan is an important document to assist the mine owner to operate the mine in a scientific manner. States have their own format for preparation of mining plan and it is observed that recording of the initial level of mining lease at shorter interval say 25m X 25 m grid interval is not present.
- iv) There is no practice for regular replenishment study to ascertain the rate of depositing, plan and section needs to be prepared based on the restrictions provided in letter of intent and provisions of Sustainable Sand Mining Management Guidelines 2016.
- v) Environmental Clearance is a process wherein the regulatory authorities after considering the potential environment impact of mining clearance is granted with a set of specific & standard conditions to carry out mining operations, but often it is observed that letter of intent is granted for a location which has less potential for mining and not feasible for environment-friendly mining. This leads to an unnecessary financial burden on the mine owners and litigations. Thus, LoI should be preferably granted for those locations which have the least possibility of an impact on the environment and nearby habitation.
- vi) It is the responsibility of the mine owner to obtain all the statutory clearance and comply with the conditions stipulated in the clearance letter. Mining should be carried out within the mining lease area as per

approved mining plan or mining plan concurred by other regulatory authorities.

- vii) Mining operation also involves transportation of mineral from the mining area to end-user and its necessary that movement of the mineral needs to be monitored.

The State Government already have power under section 23c of MMDR, Act 1957 to make rules for preventing illegal mining, transportation and storage of minerals. However, there are instances of illegal mining which shows that there is a need for strengthening the system of mineral dispatch and its monitoring. This document provides good practices already under implementation by various states for regulating the mineral sale, dispatch, storage, transportation and use.

- viii) The river reaches with sand provide the resource and thus it is necessary to ascertain the rate of replenishment of the mineral. Regular replenishment study needs to be carried out to keep a balance between deposition and extraction. This document provides the procedure to be followed for conducting replenishment study.
- ix) Even after all the regulatory procedure and policy being in place, there are instances where illegal mining is taking place. There is a need for regular surveillance of the sand mining reaches. The monitoring agencies can monitor the sites remotely by using Unmanned Artificial Vehicles (UAVs)/Drone which is now a viable option. The drone can also be used for reserves estimation, quantity estimation, land use monitoring. This document highlights possible use of IT/Satellite/Drone technology for effective monitoring of sand mining.

## **4.1 Identification of possible sand mining sources and preparation of District Survey Report (DSR)**

### **4.1.1 Preparation of District Survey Report.**

“Sustainable Sand Mining Guidelines, 2016” issued by MoEF&CC requires preparation of District Survey Report (DSR), which is an important initial step before grant of mining lease/LoI. The guidelines emphasize detailed procedure to be followed for the purpose of identification of areas of aggradation/ deposition where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installation where mining should be prohibited. Calculation of annual rate of replenishment, allowing time for replenishment after mining, identification of ways of scientific and systematic mining; identifying measures for protection of environment and ecology and determining measures for protection of bank erosion, benchmark (BM) with respect to mean Sea Level (MSL) should be made essential in mining channel reaches (MCR) below which no mining shall be allowed.

**The Hon’ble NGT in its Judgment dated 08.12.2017 in the matter of Anjani Kumar vs State of Uttar Pradesh & Ors. inter-alia mentioned the following regarding sand mining in the Uttar Pradesh.**

*“It states that the main object of preparation of District Survey Report is to ensure identification of areas of aggradation/deposition where mining can be allowed and identification of areas of erosion and proximity to infrastructural structures and installation where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining area. Thus, the environmental protection requires a strictly regulated mining in terms of area, quantity as well as most importantly replenishment thereof.”*

*"The data collection and declared for preparation of DSR shall take precedence over other data and would form the foundation for providing mining lease in terms of Appendix- x to the Notification dated 15th January 2016 must be prepared by the statutory authority stated therein i.e. DEIAA prior to awarding of permits for carrying on mining activity in any part of the State of UP."*

**The Hon'ble High Court of Jharkhand at Ranchi in its orders dated the 11<sup>th</sup> April 2018 and 19th June 2018 in W.P. (PIL) No. 1806 of 2015, in the matter of Court on its Own Motion Versus the State of Jharkhand & Others with W.P. (PIL) No. 290 of 2013, in the matter of Hemant Kumar Shilkarwar Versus the State of Jharkhand & Others, has inter-alia directed** the preparation of District Survey Report for minor minerals other than Sand and Bajri or delegation of the powers for preparation of format of District Survey Report of minor minerals other than sand and Bajri to the State Government and/or District Environment Impact Assessment Authority and District Expert Appraisal Committee. To comply with the direction of Hon'ble High Court the Ministry has issued S.O. 3611(E) dated 25.07.2018, wherein, the procedure of preparation of DSR is mentioned. But it is felt that still there is other information that needs to be reported in DSR to make it a comprehensive DSR.

Therefore, preparation of District Survey Report is a very important step and sustainable sand mining in any part of the country will depends on the quality of District Survey Report.

Considering the importance of district survey report, the Ministry of Environment Forest and climate change, after consultation with experts dealing with mining-related matters, formulated the following guidelines for the preparation of comprehensive District Survey Report for sand mining.

- a) District Survey Report for sand mining shall be prepared before the auction/e-auction/grant of the mining lease/Letter of Intent (LoI) by Mining department or department dealing the mining activity in respective states.
- b) The first step is to develop the inventory of the River Bed Material and Other sand sources in the District. In order to make the inventory of River Bed Material, a detailed survey of the district needs to be carried out, to identify the source of River Bed Material and alternative source of sand (M-Sand). The source will include rivers, de-siltation of reservoir/dams, Patta lands/Khatedari Land, M-sand etc.

The revenue department of Kerala already conducted river mapping and sand auditing of around 20 rivers of Kerala which is a good example wherein the profile of rivers was created at regular intervals and aggradation/deposition was identified along with water level. In the same study, benchmarks were also created at a prominent location at regular interval for future surveying. Such study helps the mining departments to identify the source of sand.

Thus, it is proposed that for preparation of district survey report, the auditing of rivers needs to be carried out. There is already a provision under MMDR Act 2015 for National Mineral Exploration Trust (MET) wherein a 2% of royalty amount to be deposited in the trust. This fund is used for mineral exploration in the country. The Sand Auditing is also a sort of identification of mineral and State Government may request Central Govt. for proving funds for river auditing. The Central Govt. (Ministry of Mines) may also explore the possibilities for providing the funds for river auditing. The other option is that State Govt. may conduct such studies by its own fund and the same may be recovered from the leaseholders to whom the mining lease will be allocated.

- c) District Survey Report is to be prepared in such a way that it not only identifies the mineral-bearing area but also define the mining and no mining zones considering various environmental and social factors.
- d) Identification of the source of Sand & M-Sand. The sources may be from Rivers, Lakes, Ponds, Dams, De-silting locations, Patta land/Khtedari lands. The details in case of Rivers such as [name, length of river, type (Perennial or Non-Perennial ), Villages, Tehsil, District], in case of Lakes, Ponds, Dams, De-silting locations [Name, owned/maintained by (State Govt./PSU), area, Villages, Tehsil, District] in case of Patta land/Khtedari lands [ Owner Name, Sy No, Area, Agricultural/Non-Agricultural, Villages, Tehsil, District], in case of M-Sand Plant [Owner Name, Sy No, Area, Quantity/Annum, Villages, Tehsil, District], needs to be recorded as per format given in **Annexure-I**.
- e) Defining the sources of Sand/M-Sand in the district is the next step for identification of the potential area of deposition/aggradation wherein mining lease could be granted. Detailed survey needs to be carried out for quantification of minerals. The purpose of mining in the river bed is for channelization of rivers so as to avoid the possibility of flooding and to maintain the flow of the rivers. For this, the entire river stretch needs to be surveyed and original ground level (OGL) to be recorded and area of aggradation/deposition needs to be ascertained by comparing the level difference between the outside riverbed OGL and water level. Once the area of aggradation/deposition are identified, then the quantity of River Bed Material available needs to be calculated. The next step is channelization of the river bed and for this central  $\frac{3}{4}$ <sup>th</sup> part of the river, width needs to be identified on a map. Out of the  $\frac{3}{4}$ <sup>th</sup> part area, where there is a deposition/aggradation of the material needs to be identified. The remaining  $\frac{1}{4}$ <sup>th</sup> area needs to be kept as no mining zone for the

protection of banks. The specific gravity of the material also needs to be ascertained by analyzing the sample from a NABL accredited lab. Thus, the quantity of material available in metric ton needs to be calculated for mining and no mining zone.

**Note:** As physical survey with conventional method is time-consuming, use of unmanned aerial vehicle (UAV) may be explored to carry out the survey and finalizing the original ground level and for developing a 3D model of the area.

- f) The permanent boundary pillars need to be erected after identification of an area of aggradation and deposition outside the bank of the river at a safe location for future surveying. The distance between boundary pillars on each side of the bank shall not be more than 100 meters.
- g) Identifying the mining and no mining zone shall follow with defining the area of sensitivity by ascertaining the distance of the mining area from the protected area, forest, bridges, important structures, habitation etc. and based on the sensitivity the area needs to be defined in sensitive and non-sensitive area.
- h) Demand and supply of the Riverbed Material through market survey needs to be carried out. In addition to this future demand for the next 5 years also needs to be considered.
- i) It is suggested that as far as possible the sensitive areas should be avoided for mining, unless local safety condition arises. Such deviation shall be temporary & shall not be a permanent feature.
- j) The final area selected for the mining should be then divided into mining lease as per the requirement of State Government. It is suggested the mining lease area should be so selected as to cover the entire deposition area. Dividing a large area of deposition/aggradation into smaller

mining leases should be avoided as it leads to loss of mineral and indirectly promote illegal mining.

- k) Cluster situation shall be examined. A cluster is formed when one mining lease of homogenous mineral is within 500 meters of the other mining lease. In order to reduce the cluster formation mining lease size should be defined in such a way that distance between any two clusters preferably should not be less than 2.5 Km. Mining lease should be defined in such a way that the total area of the mining leases in a cluster should not be more than 10 Ha.
- l) The number of a contiguous cluster needs to be ascertained. Contiguous cluster is formed when one cluster is at a distance of 2.5 Km from the other cluster.
- m) The mining outside the riverbed on Patta land/Khatedari land be granted when there is possibility of replenishment of material. In case, there is no replenishment then mining lease shall only be granted when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects, mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market. Cluster situation as mentioned in para k above is also applicable for the mining in Patta land/Khatedari land.
- n) The State Government should define the transportation route from the mining lease considering the maximum production from the mines as at this stage the size of mining leases, their location, the quantity of mineral that can be mined safely etc. is available with the State Government. It is suggested that the transportation route should be selected in such a way that the movement of trucks/tippers/tractors from the villages having habitation should be avoided. The transportation route so

selected should be verified by the State Government for its carrying capacity.

- o) Potential site for mining having its impact on the forest, protected area, habitation, bridges etc, shall be avoided. For this, a sub-divisional committee may be formed which after the site visit shall decide its suitability for mining. The list of mining lease after the recommendation of the Committee needs to be defined in the following format given in as **Annexure-II**. The Sub-Divisional Committee after the site visit shall make a recommendation on the site for its suitability of mining and also records the reason for selecting the mining lease in the Patta land. The details regarding cluster and contiguous cluster needs to be provided as in **Annexure-III**. The details of the transportation need to be provided as in **Annexure IV**.
  
- p) **Public consultation**-The Comments of the various stakeholders may be sought on the list of mining lease to be auctioned. The State Government shall give an advertisement in the local and national newspaper for seeking comments of the general public on the list of mining lease included in the DSR. The DSR should be placed in the public domain for at least one month from the date of publication of the advertisement for obtaining comments of the general public. The comments so received shall be placed before the sub-divisional committee for active consideration. The final list of sand mining areas [leases to be granted on riverbed & Patta land/Khatedari land, de-siltation location (ponds/lakes/dams), M-Sand Plants (alternate source of sand)] after the public hearing needs to be defined in the final DSR in the format as per **Annexure-V**. The details regarding cluster and contiguous cluster needs to be provided in **Annexure-VI**. The details of the transportation need to be provided in **Annexure-VII**.

#### **4.2 Grant of Letter of Intent to those mining leases which are falling in potential mining zone**

The State Government shall issue letter of intent as per procedure laid down in their Minor Mineral Concession Rules with due consideration of final district survey report. The State Government shall ensure that all the letter of intent shall have complete details of the mining lease including geo-coordinate of the corner points, the involvement of forest land, distance from the forest land, distance from the protected area, distance from other sites of archaeological importance, details of the cluster situation etc. The demarcation of the boundaries of Lol/Lease area shall be placed in public domain along with Lol/lease deed details.

The LOI should not be granted for mining area falling on both riverbed and outside riverbed. Therefore, in the same lease, both types of area should not be included.

The authority responsible for grant of lease for sand mining shall ensure that annual audit of the sand mining process, production and compliance of the imposed conditions by regulatory authority (Environmental clearance or mine plan) shall be one of the essential condition of the lease agreement. The annual audit report shall be submitted to the district administration, which shall be put in public domain through the district website. Any deviation observed shall be appropriately and in accordance with applicable law shall be dealt by the concerned authority and corrective measures shall also be taken to restoration of ecological/environmental damage, if observed.

### 4.3 Mining Plan

The preparation of Mining Plan is also very important. The mining plan should include the original ground level recorded at an interval not more than 10M x 10M along & across the length of the river. In addition to this-levels, outside the mining lease and bank of the river up to meters needs to be recorded. In the mining plan, there should be 3 plates for each year production & development planning (pre-monsoon, monsoon and post-monsoon). The time period of monsoon should be defined in the DSR. At the time of review of the mining plan, the details of the replenishment study conducted for all the years needs to be included in the mining plan. The Mining Plan should include the certificate from PCCF on forest land, distance from the protected area, past production details for mining leases seeking expansion.

#### **Following considerations shall be kept in mind for sand/gravel mining while approving mining plan**

- a) Parts of the river reach that experience deposition or aggradation shall be identified. The Leaseholder/ Environmental Clearance holder may be allowed to extract the sand and gravel deposit in these locations to manage aggradation problem.
- b) The distance between sites for sand and gravel mining shall depend on the replenishment rate of the river. Sediment rating curve for the potential sites shall be developed and checked against the extracted volumes of sand and gravel.
- c) Sand and gravel may be extracted across the entire active channel during the dry season.

- d) Abandoned stream channels on the terrace and inactive floodplains be preferred rather than active channels and their deltas and flood plains. The stream should not be diverted to form the inactive channel.
- e) Layers of sand and gravel which could be removed from the river bed shall depend on the width of the river and replenishment rate of the river.
- f) Sand and gravel shall not be allowed to be extracted where erosion may occur, such as at the concave bank.
- g) Segments of the braided river system should be used preferably falling within the lateral migration area of the river regime that enhances the feasibility of sediment replenishment.
- h) Sand and gravel shall not be extracted up to a distance of 1 kilometre (1 km) from major bridges and highways on both sides, or five times (5x) of the span (x) of a bridge/public civil structure (including water intake points) on up-stream side and ten times (10x) the span of such bridge on down-stream side, subjected to a minimum of 250 meters on the upstream side and 500 meters on the downstream side.
- i) The sediment sampling should include the bed material and bed material load before, during and after the extraction period. Develop a sediment rating curve at the upstream end of the potential reach using the surveyed cross-section. Using the historical or gauged flow rating curve, determine the suitable period of high flow that can replenish the extracted volume. Calculate the extraction volume based on the sediment rating curve and high flow period after determining the allowable mining depth.

- j) Sand and gravel could be extracted from the downstream of the sand bar at river bends. Retaining the upstream one to two-thirds of the bar and riparian vegetation is accepted as a method to promote channel stability.
- k) The flood discharge capacity of the river could be maintained in areas where there is a significant flood hazard to existing structures or infrastructure. Sand and gravel mining may be allowed to maintain the natural flow capacity based on surveyed cross-section history. Alternatively, off-channel or floodplain extraction is recommended to allow rivers to replenish the quantity taken out during mining.
- l) The Piedmont Zone (Bhabhar area) particularly in the Himalayan foothills, where riverbed material is mined, this sandy-gravelly track constitutes excellent conduits and holds the greater potential for groundwater recharge. Mining in such areas should be preferred in locations selected away from the channel bank stretches.
- m) Mining depth should be restricted to 3 meters and distance from the bank should be  $\frac{1}{4}$ <sup>th</sup> or river width and should not be less than 7.5 meters.
- n) The borrow area should preferably be located on the riverside of the proposed embankment because they get silted in the course of time. For low embankment, less than 6 m in height, borrow area should not be selected within 25 m from the toe/heel of the embankment. In the case of the higher embankment, the distance should not be less than 50 m. In order to obviate the development of flow parallels to the embankment, crossbars of width eight times the depth of borrow pits spaced 50 to 60 meter center-to-center should be left in the borrow pits.

- o) Demarcation of mining area with pillars and geo-referencing should be done prior to the start of mining.
- p) A buffer distance /un-mined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
- q) A buffer distance /unmined block of 50 meters after every block of 1000 meters over which mining is undertaken or at such distance as may be the directed/prescribed by the regulatory authority shall be maintained.
- r) River bed sand mining shall be restricted within the central 3/4th width of the river/rivulet or 7.5 meters (inward) from river banks but up to 10% of the width of the river, as the case may be and decided by regulatory authority while granting environmental clearance in consultation with irrigation department. Regulating authority while regulating the zone of river bed mining shall ensure that the objective to minimize the effects of riverbank erosion and consequential channel migration are achieved to the extent possible. In general, the area for removal of minerals shall not exceed 60% of the mine lease area, and any deviation or relaxation in this regard shall be adequately supported by the scientific report.
- s) Mining Plan for the mining leases(non-government) on agricultural fields/Patta land shall only be approved if there is a possibility of replenishment of the mineral or when there is no riverbed mining possibility within 5 KM of the Patta land/Khatedari land. For government projects mining could be allowed on Patta land/Khatedari land but the mining should only be done by the Government agency and material should not be used for sale in the open market.

The minerals reserve for river bed area is calculated on the basis of maximum depth of 3 meters and margins, width and other dimensions as mentioned in para (s) above. The area multiplied by depth gives the volume and volume multiplied with bulk density gives the quantity in Metric Ton. In case of river bed, mineable material per hectare area available for actual mining shall not exceed the maximum quantity of 60,000 MT per annum.

#### **4.4 Obtaining Environmental & Other Statutory Clearance**

The LOI Holder/Lease Holder to obtain Environmental and Other Statutory Clearances from the concerned authorities as per provision of applicable laws.

#### **4.5 Baseline date before Commencement of Mining Operations**

Baseline data in respect of the initial level of mining lease in the interval not more than 25 X 25 meters shall be collected for record by leaseholder. The level of river bed upstream and downstream up to 100 meters also needs to be recorded. The area outside the mining lease/river bank (if lease boundary coincides with mining lease) up to 100 meters from both the banks/mining lease needs to surveyed for initial level.

#### **4.6 Additional measures where project proponent is selected by a bidding**

In those states where sand plots are auctioned to the highest bidder, the following is suggested:

It has been observed that bidders try to form a cartel and bids are received for certain plots where legal mining is done, and bids for certain other plots don't elicit any response. Sand from these un-

auctioned plots is then excavated using the same machinery deployed for the excavation of adjacent plot which might have been auctioned off. It is not easily possible for the field machinery to prevent such illegal activities. This may be prevented by having plot of larger size. plots are large in size as possible are identified for auction. Care may be taken to ensure that no continuous stretch of plot in the river bed is divided for auction. A continuous stretch of plot shall be preferred for auction, and the attempt may not be made to auction it off in pieces.

## 5.0 REPLENISHMENT STUDY

The need for replenishment study for river bed sand is required in order to nullify the adverse impacts arising due to excessing sand extraction. Mining within or near riverbed has a direct impact on the stream's physical characteristics, such as channel geometry, bed elevation, substratum composition and stability, in-stream roughness of the bed, flow velocity, discharge capacity, sediment transport capacity, turbidity, temperature etc. Alteration or modification of the above attributes may cause an impact on the ecological equilibrium of the riverine regime, disturbance in channel configuration and flow-paths. This may also cause an adverse impact on in-stream biota and riparian habitats. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. Therefore, to minimize the adverse impact arising out of sand mining in a given river stretch, it is imperative to have a study of replenishment of material during the defined period.

### 5.1 Generic Structure of Replenishment Study

Initially replenishment study requires four surveys. The first survey needs to be carried out in the month of April for recording the level of mining lease before the monsoon. The second survey is at the time of closing of mines for monsoon season. This survey will provide the quantity of the material excavated before the offset of monsoon. The third survey needs to be carried out after the monsoon to know the quantum of material deposited/replenished in the mining lease. The fourth survey at the end of March to know the quantity of material excavated during the financial year. For the subsequent years, there will be a requirement of only three surveys. The results of year-wise surveys help the state government to establish the replenishment rate of the river. Based on the replenishment rate future auction may be planned.

The replenishment period may vary on nature of the channel and season of deposition arising due to variation in the flow. Such period and season may vary on the geographical and precipitation characteristic of the region and requires to be defined by the local agencies preferable with the help of the Central Water Commission and Indian Meteorological Department. The excavation will, therefore, be limited to estimated replenishment estimated with consideration of other regulatory provisions.

## **5.2 Methodology for Replenishment Study**

The replenishment estimation is based on a theoretical empirical formula with the estimation of bedload transport comprising of analytical models to calculate the replenishment estimation. The iso-pluvial maps of IMD can be used for estimation of rainfall. Catchment yield is computed using different standard empirical formulas relevant to the geographical and channel attributes. eg. Strange's Monsoon runoff curves for runoff coefficient). Peak flood discharge for the study area can be calculated by using Dickens, Jarvis and Rational formula at 25, 50 and 100 years return period. The estimation of bed load transport using Ackers and White Equation or similar can be made. A simulation model is used with basic data generated from the field in the pre-study and post-study period (preferably pre-monsoon and post-monsoon) to estimate the volume of replenished material. The particle size distribution and bulk density of the deposited material are required to be assessed from a NABL recognized laboratory. Considering the bulk density and the volume, the estimation of replenishment in weight will be calculated after considering safeguards and stability of the slopes and riverine regime. Some of the common methods used for field data acquisition for replenishment study

### 5.2.1. Physical survey of the field by the conventional method

- i. The conventional survey technical using DGPS and other survey tools are used to define the topography, contours and offsets of the lease area. The survey should clearly depict the important attributes of the stretch of the river and its nearby important civil and other feature of importance. Such information will provide the eligible spatial area for mining. The contour and the elevation benchmarks will provide the baseline data for assessing the pre and post-study period scenario.
- ii. Physical benchmarks are to be fixed at appropriate intervals (preferable 1 in 30 m) and the Reduced Level (RL) shall be validated from a nearby standard RL. These RL should be engraved on a steel plate (Bench Plate) and shall be fixed and placed at locations which are free from any damages and are available in pre and post-study period. The bench plates shall be available for use during the mining period as reference for all mining activity. Reference pillar may also be used in place of Bench Plates with visible and readable demarcation on the ground as common reference points to control the topographic survey and mining activity.
- iii. Baseline data on elevation status for a grid of 10 m x 10 m is preferred to have accuracy in the assessment. It is expected that two consecutive cross-sections in longitudinal and lateral direction should not be more than 10-meter distance apart, however, the regulatory authority may fix these intervals depending on the geographical and site-specific conditions, only and after providing the scientific reason for such deviation.
- iv. The changes observed in the elevation in pre and post scenario at each node should be depicted in graphical forms with an appropriate scale to estimate the area of deposition and erosion. These graphical

presentations should depict the active channel regime and the flow bed elevation with other important features required to be considered for estimation of the mining area. The area of deposition and erosion shall be calculated for each cross-section after giving due regard to the stability and safety of active channel banks, and other features of importance. The elevation level shall be in reference to the nearest bench-plates established for the purpose.

- v The levels (MSL & RL) of the corner point of each grid should be identifiable and safety barriers (Non-Mining) demarcated as restricted in consensus with Mineral Concession Rules of respective State, and the provision mentioned in this Sustainable Sand Mining Management Guidelines.
- vi A clear identification is required to be highlighted between grids under mineable and grids under the non-mineable area. These baseline data (pre and post) be subjected to stimulation with the help of data mine software to derive at the replenishment area and corresponding volume and estimated weight.
- vii The database should be structured in a tabulated form clearly depicting the nomenclature of the section lines, latitude and longitude of the starting point, chain-age and respective levels of all the points taken on that section line.
- viii Net area shall be derived after the summation of the area of deposition minus area of erosion for each cross-section. The volume will be estimated by multiplying the distance between two cross-sections with the average of net area of these two consecutive cross-sections.
- ix One sample per 900 square meters (30 m x 30 m) shall be preferred sample density for assessment of bulk density for estimation of deposition rate. Care should be taken that the sample for assessment

of bulk density is taken from the deposition zone and not from erosion. However, depending on the site condition, river morphology and geographical condition, sample density may be adjusted. Reason for such deviation shall be appropriately highlighted in the report with supporting scientific data.

### **5.2.2. Use of UAV/Drone and other image data processing techniques**

With the development in image data processing tools and its accuracy acceptability, Drone/UAV fitted with the advance camera are used for survey purposes. Such technology has promising potential in the survey of sand mining zones due to its fast and reliable output deliveries. The survey is conducted using a set of instruments and compatible software to utilized the properly referenced data for depicting the topography of the study area. Instrument calibration and software compatibility and its validation with the ground data are an essential requirement for using this technique.

The details of the instruments their limitation and software used shall be demonstrated in the form of the accuracy assessment report, through a chapter in the replenishment study report. Other details to be incorporated in the report with regard to the study using such imaginary techniques shall highlight the followings:

- a) **Flight Planning:** - The lease co-ordinates and the flight plan devised to capture the front and side overlap percentages for in each flight in reference to global coordinates (Kml or SHP file) system. The software used for the purpose and its details along with limitations with basic analytical assumptions.
- b) **Block file generation:** - This operation concerns the selection of the sensor model and the definition of block properties, the addition of

imagery to the block file, marking of GCPs, generation of tie points and refining of the model.

- c) **Interior orientation:** - The interior orientation of the stereo pair rational polynomial coefficients (RPC) used, which should be bundled with the scenes. RPCs are coefficient, which is used by photogrammetric software to represent the ground to-image viewing geometry.
- d) **Exterior orientation:** For exterior orientation, ground control points shall be used, which are collected from the DGPS survey.
- e) **Aero Triangulation:** - A critical phase in photogrammetric mapping is to rectify the satellite imagery at an appropriate tract on the surface of the earth. This is accomplished by collecting horizontal and vertical data [GCP's] to ascertain the spatial location of a number of features that are visible and measurable on the aerial images – this process is often called control bridging, which refers to passing horizontal and vertical information from one aerial image to the next.
- f) **Ortho Generation:** - After running the above steps; the software shall automatically generate orthorectified imagery.
- g) **DTM extraction:** For extraction of DTM, Generated point cloud data classified manually to extract bare earth.

### 5.2.3 Accuracy Assessment of Aerial Data:

To check the accuracy of DTM generated by Aerial data, few points are selected and compared with on-site by using DGPS instrument for the ground-truthing purpose. It is preferred to do ground-truthing at minimum 5 locations spread evenly across the lease area. The readings from the DGPS instrument are then compared with the Drone data for accuracy assessment

purpose. A comparative chart will be prepared in comparison of Data related to ground-truthing (by DGPS) and from Drone. Such accuracy assessment report shall a chapter of the replenishment study.

#### **5.2.4 Replenishment study shall have the details of**

- List of instruments
- List of software
- Establishment of Benchmark by putting No. of pillar points and various Ground Control Points (GCP) at the site.
- Ground Control Points (GCP) Collection: - Various GCPs were observed by using DGPS for Permanent Benchmarks and for control points.
- The summary of the elevation data from each section's profile based on the post-monsoon the survey should have mentioned in the table form.
- The detail of post-monsoon survey data in the tabular form shall be
- The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be attached
- Cross-sectional depiction of deposition and erosion for each section in pre and post-deposition season shall be given supported by relevant field study data and plan.

## **6.0 ENFORCEMENT**

### **6.1 Mining Operation:**

The mining operations should be strictly carried out in accordance with the approved mining plan and after complying with all the conditions stipulated in Environmental & Other Statutory Clearance. Mine owner shall follow the operational procedure (for sale, dispatch, storage, reserve reconciliation and transportation) as may be defined by the concerned state government in its monitoring guidelines. Mine owner should comply with the recommendation and suggestion made by the High Power Committee as applicable.

### **6.2 Post Environment Cleanace Monitoring:**

It's the responsibility of the EC Holder to comply with the Environmental Clearance conditions and upload the six-monthly EC compliance report on the website of the Ministry. For the category, 'A' mines (> 100 Ha individual & cluster) Regional Office of the MoEF&CC are entrusted to carry out EC Monitoring and for the Category 'B' Mines by SEIAA. The monitoring shall be carried out as per the procedure/schedule suggested by MoEF&CC from time to time. MOEF&CC vide its notification S.O. 637(E) dated 28.02.2014 has delegated the power to State/Union Territory Environmental Impact Assessment Authority to issue show cause notice to project proponent in case of violation of Conditions of Environmental Clearance issued by the said authority and to issue direction for keeping the said EC in abeyance or withdrawing it. Thus, for category 'B' (0 to 100 Ha) projects SEIAAs are responsible for EC monitoring.

### **6.3 Environment Audit:**

The Hon'ble NGT in its order dated 04.09.2018 in O.A. 173/2018 in the matter of Sudarsan Das vs. State of West Bengal & Ors. Inter-alia directed

*that "One of the conditions of every lease of mine or minerals would be that there will be independent environmental audit at least once in a year by reputed third party entity and report of such audit be placed in the public domain. In the course of such an environmental audit, a three-member committee of the local inhabitants will also be associated. Composition of three member's committee may preferably include ex-servicemen, a former teacher and former civil servant. The Committee will be nominated by the District Magistrate.*

The gazette notification on environmental audit has been issued by the Ministry of Environment and Forests on March 13, 1992 (amended vide notification GSR 386 (E) dated April 22, 1993). This notification applies to every person carrying on an industry, operation or process requiring consent to operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) or under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981), or both, or authorization under the Hazardous Waste (Management and Handling) Rules, 1989, issued under the Environment (Protection) Act, 1986 (29 of 1986). The notification requires that an Environmental Statement for the financial year ending the 31st March be submitted to the concerned State Pollution Control Board, on or before the 30th September of the same year.

It is suggested that NABET Accredited consultant may be engaged for Environment Audit and during the course of the audit, a three-member committee nominated by District Magistrate shall be associated.

## 6.4 Monitoring of Sale & Purchase of Sand:

**6.4.1** In order to curb illegal mining it is very necessary that the general public is aware of the legal source of sand and RBM suppliers. The Ministry of Mines issued **Sand Mining Framework 2018** wherein it has proposed two mechanisms for the online sale of sand depending on whether there is a free market for sand in the State or the prices are regulated by the Government.

### **Para 1.2.12.2 Under the market model**

*In the case of the market model, all the lessees/ certified dealers in the State should register themselves on the online portal/ mobile app. For registering, the lessee/ certified dealer will have to enter the details of its concession/ stockyard, location, the quantity of sand expected on a weekly basis, as per the approved mining plan. Once registered, the online portal/ app will display the name of the reach/ stockyard and sand could be booked by the consumer from those leases/ stockyards and prices up to the delivery level. Further, the lessee/ certified dealer needs to regularly update the sand available in the reach/ stockyard, and they can decide the price at which they want to sell their sand. Anyone who wishes to purchase sand in the State will have the following options for buying:*

- 1. Mobile app*
- 2. Online portal*
- 3. Customer care/ telephone call*
- 4. Licensed traders*

*The consumer needs to register on the portal and log in using his/her credentials (Aadhar card based only). After logging in, the portal will display the entire list of reaches/ stockyards along with the quantity of sand available in those reaches/ stockyards and the quality and price of*

*sand. The consumer can filter/ sort the reaches/ stockyards based on such parameters as location, quality and price, and book from the lease/ stockyard he/she wishes to. The consumer should also have the option to purchase the sand by ordering at customer care. Also, stockyards should be made around all the major consumption hubs in the State based on their estimated demand.*

**Para 1.2.12.3    Controlled market prices**

*In case the prices are regulated by the State Government, the only difference from the previous model is that the price of sand at the river reach/ stockyard shall be uniform across the State/ district based on the quality and transportation lead. A consumer after logging in may choose the reach/ stockyard from which he/she wishes to purchase the sand. The payment for booking the sand in both the cases should be made on the portal/ app so that proper accounting of the sale of sand can be maintained by the Government. Also, stockyards should be made around all the major consumption hubs in the State based on their estimated demand.*

It is suggested that the State Government should develop an online portal for sale and purchase of Sand & RBM. In addition to this State Government shall decide on the model viz. *Under market model or Controlled market prices or both* to be adopted for their respective States. The State Government shall accordingly modify their Minor Mineral Concession Rules within 6 months of publication of these guidelines. It is suggested that the controlled price model is more effective in controlling illegal sand mining. Because if the State Government is the only agency to provide the sand in the State, then price and supply of sand can be controlled more effectively. There will be no confusion in the consumers about legality of the purchase as the only source of sand provider is the State Government through its network of registered stockiest, retailers and transporters. The consumers

can fill the online request, pay the amount, select the transporter and give its feedback after the receipt of the sand. The transportation can also be controlled as the tippers used for transportation is registered tippers with GPS facility, the transportation route is well defined for easy monitoring, control over overloading of tippers, control over spillage of mineral etc. The State Govt. shall also make provision for penalizing the persons/agency buying the sand and RBM from the illegal sources.

**6.4.2** The Ministry of Mines in its Sand Mining Framework also mentioned the following different level of monitoring:

**Para 1.2.13.1                      Level 1- Reach/ Stockyard level monitoring**

*For monitoring of the active reaches:*

- a. *Quantity of sand to be extracted from the reach should be based on the quantity of sand assessed in the reach by the Joint Inspection Team.*
- b. *The lease boundary should be demarcated with geo-coordinates or geo-fenced to ensure that sand extraction is going on only within the permitted area.*
- c. *De-casting from river beds should be monitored on a regular basis to keep a track of excavated quantity.*
- d. *After every two years, a mandatory audit of the quantity extracted and quantity permitted along with the replenishment rate.*
- e. *Mandatory e-pass/ e-permit should be made available at reach level for transportation of any sand by any GPS enabled vehicle with the provision of entering the vehicle number of the sand carrying vehicle and expected delivery address and customer name/ mobile number. Also, provision should be made available for stockyards/ stockiest of sand. In the case of*

*nomination based (controlled pricing) business model, the margin of private stockist should be capped over a fixed percentage of notified prices.*

- f. At the stockyard, the stock supervisor should verify the authenticity of online payment receipt before issuing the transit pass. The loading of sand should be monitored electronically and all transporting vehicles should pass through an electronically monitored weighbridge. g. Real-time data capture for transportation*

**Para 1.2.13.2                    Level 2 - Transportation monitoring**

*To make transportation monitoring effective and useful, all the sand carrying vehicles (tractors/ trucks) should be registered with the department and GPS equipment should be installed in all the sand carrying vehicles. Weighbridges with CCTV should be installed at all the stockyards, active reaches to ascertain the exact quantity of sand being transported in the vehicle. Check posts with CCTV cameras should be established near all major consumption centres to check if all the transporting vehicles are carrying a valid transport permit. The transport permit generated should contain the security features mentioned under section 5.11 so that one permit cannot be re-used by generating photocopies of the permit.*

**Para 1.2.13.3                    Level 3 - End consumer monitoring/ bulk consumer**

*For end consumer monitoring, a customer grievance redressal center should be established to enquire about the grievances faced by the sand consumers. The telephone number of the call center should be advertised so that it reaches the general public through which anyone in the State can register his/her complain related to the sand, be it in terms of price or any other grievance. Additionally, profiles of customers should be analyzed such as the delivery of sand at the same address, usage pattern and its comparison with the estimated usage, as mentioned in purpose, etc. Further, surprise checking*

*should be conducted by the district level committee staff as per instructions of the monitoring agency.*

**Para 1.2.13.4                      Level 4 - Indirect monitoring**

*Indirect monitoring can be done by determining sand consumption through the quantum of cement sales in the State, as the sale of cement is quite organized and data is easily available at the State level and district levels for the same. From district-wise cement consumption, the further trend of sand consumption can be derived. Any anomalies in the sand consumption/demand can be analyzed further.*

**Note:** *The above monitoring mechanism is just a suggestion and the States may visit Andhra Pradesh and Telangana to study the monitoring mechanism in greater detail.*

It is suggested that State Government may consult with concern department of State of Telangana and Tamil Nadu to have better understanding on their experience and knowledge in adopting best sand mining enforcement provisions and monitoring practices and frame their own regulatory regime and monitoring framework. The framework of monitoring should essential include online sale & purchase of River Bed Material/ Auction of leases, Sand from rivers and other sources, online monitoring of excavation, storage and transportation of mineral for control of illegal mining.

The respective State Governments shall develop the online Sale & Purchase System after defining the model viz. Under market model or Controlled market prices model. The level of monitoring needs to be defined and guidelines need to be finalized by the respective State Governments as per their requirement with due consideration of suggestive guideline in this document. These all measure will help in curbing illegal mining.

## **7.0 Recommendations of High Power Committee:**

A high power committee (HPC) was constituted by Hon'ble National Green Tribunal to assess the status of illegal mining the stretch of River Yamuna, under the chairmanship of Secretary, Ministry of Environment Forest & Climate Change. The committee after exhaustive field survey and interaction with stakeholders and having surprise visits submitted a comprehensive report on river sand mining along with certain recommendations on enforcement requirements and monitoring essentials. The same is provided in the following section for consideration of monitoring / regulatory authority to adopt applicable provisions in their monitoring framework and also to ensure that the infrastructural requirements recommended by the HPC are put in use at all locations including the lease area.

### **7.1 Recommendations of High Power Committee (HPC)**

The following recommendation of the High Power Committee shall be considered while framing the monitoring mechanism by the State Government.

- i. Project Proponent must ensure that following security features are included in the Transport Permission/Permits (TP) so that duplicate/fraudulent/forged TPs for transport, not accounted for in the IT-based system, is not possible.:
  - (a) Printed on Indian Bank Association (IBA) approved
  - (b) Magnetic Ink Character Recognition Code (MICR) paper;
  - (c) Unique Barcode;
  - (d) Unique Quick Response Code (QR);
  - (e) Fugitive Ink Background;
  - (f) Invisible Ink Mark;
  - (g) Void Pantograph;
  - (h) Watermark.

- ii. Project Proponent must ensure that CCTV camera, Personal Computer (PC) or laptop, Internet Connection, Power Back up, access control of mine lease site; and arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used at mine lease site are available.
- iii. The PP has to enter the destination, distance between plot and destination, vehicle number etc in the system. After scanning, unique bar code number, invoice date time and validity date-time are generated by the software which gets printed individually on each TP. Validity of TP is calculated based on the distance between plot and destination. After validity time is over the TP stands invalid.
- iv. The officers involved in monitoring should be provided with mobile application and/or bar code scanners using which the TP can be checked anywhere on road. As soon as the bar or QR code on TP gets scanned through using the mobile application and/or scanner or vehicle number is entered into the application or sent by SMS to a predefined number, all details of TP such as plot details, vehicle details, validity time, etc. should be fetched from the server. This means if anything is re-written on TP and attempt is made to reuse the same, it can be traced immediately. Various reports can be generated using the system showing daily lifting reports and user performance report. This way the vehicles carrying sand can be tracked from source to destination.
- v. The facility to fetch details using mobile app, website and SMS may be made available to the general public as well. However, they shall not be allowed to stop the vehicles to check the transportation. The only option that they should have is to check vehicle numbers of the passing vehicle in the mobile app or SMS for the validity of the pass. The only result that should be available to them should be if the vehicle carrying sand has a

valid permit at the relevant point of time or not. If the citizen finds that the vehicle doesn't have such a permit, as ascertained from mobile app or website or SMS, he should alert local authorities, who shall then take further action as per the law.

- vi. In case, the vehicle break-down, the validity of Transport Permit or Receipt shall be extended by sending SMS by the driver in specific format to report the breakdown of the vehicle. The server will register this information and register the breakdown. The State can also establish a call center, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server/call center.
- vii. The route of the vehicle from source to destination shall be tracked through the system using checkpoints, Radio-frequency identification (RFID) tags, and Global Positioning System (GPS) tracking.
- viii. The system shall enable the Authorities to develop a periodic report on different parameters like daily lifting report, vehicle log/ history, lifting against allocation, and total lifting. The system can be used to generate auto mails/SMS. This will enable the District Collector / Magistrate and other authorities to get all the relevant details and will enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle should be tracked.
- ix. It is necessary to prevent any truck/vehicle from transporting sand out of the identified plot bypassing the strong IT enabled system. Therefore, at each of the sand plot, the following additional measures should be taken.

- (a) There shall be one entry and exit point provided for trucks/vehicles. The said entry point should have facilities as mentioned above. In case, it is necessary to have more than one entry/exit points, all such points shall have checkpoints with facilities as mentioned above. All other possible ways of entry/exit should be closed using barriers like compound, trench, etc. All provisions shall be made to not make it possible for any vehicle to enter or exit without entry into the computerized system.
- (b) All such points should have 24X7 CCTV coverage, the footage of which should be made available online to the district administration. In cases, where sufficient internet bandwidth is not available, it may be deposited with the district administration on a weekly basis. If possible, the entry/exit points should have boom barriers which will record the vehicles entering and exiting the plot.

## **8.0 GENERAL APPROACH TO SUSTAINABLE SAND MINING**

### **8.1 Pre-requisite for starting sand mining operation**

- i)** All district to prepare a comprehensive mining plan for the district as per the provision of District Survey Report. These reports shall be put on the website of District Administration. No mining shall be allowed in the area which has not been identified in the comprehensive mining plan of the District.
- ii)** Replenishment study should be conducted on regular basis.
- iii)** All potential rivers mining zone/area shall be identified and put for auction with proper geo-tagged details by the auctioning authority concerned.
- iv)** The latitude and longitude of each mining lease shall be clearly mentioned in Letter of Intent issued to the potential mine lease. Such information shall be provided on the website of the district administration.
- v)** The provision of these guidelines shall be considered while identifying the potential stretches /locations and boundaries of the leases for the minable area.
- vi)** The Lol holder shall seek Environmental Clearance as per the provision of EIA Notification, and the regulatory authority shall ensure that the provision suggested in "Sustainable Sand Mining & Management 2016" and in this documents, as applicable are part of the clearance conditions.
- vii)** There shall be no river bed mining operation allowed in monsoon

period. The period as defined by IMD Nagpur for each state shall be adhered with.

- viii) The monitoring infrastructures including weighbridge and adequate fencing of the lease area, CCTV, Transport permits, etc, as suggested in this document shall be ensured in order to reduce unrecorded dispatch.
- ix) Regular monitoring of mined minerals and its transportation and storage shall be ensured and all information shall be captured at centralized database so that easy tracking of illegal material can be done.
- x) Annual audit of each mining lease shall be carried out wherein three independent member of repute, nominated by District administration shall also participate.

## **8.2 Mining of Sand from Agricultural Fields**

This practice is prevalent in Haryana; to ensure that mining from outside doesn't affect rivers, no mining is permitted in an area up to a width of 100 meters from the active edge of embankments or distance prescribed by Irrigation department whichever is critical. The top layer of soil varying between 1 and 2 meters is removed and stacked separately and thereafter the sand deposit which maybe 10-15 meter deep is mined. After removing the sand layer up to a maximum depth of 09 meters or the maximum mineable minerals, as permitted by competent authority. The topsoil stacked is spread out on the field and the same is brought under the cultivation. Though the level of this land (mined out area) is lowered to the depth of the excavation and in initial years of cultivation the productivity is low, but the productivity of the fields improves with continued cultivation and addition of organic manure in the field. In Haryana, some leases are of large area

(ranging from 1000 hectare to 2000 hectare) and agricultural fields and river bed both are included in the same lease for mining.

The following recommendations should be kept in mind for mining in such leases:

1. Mining of sand in such mine leases will require environment clearance.
2. The lease should be of sand mining either from the agricultural field or river. In the same lease, both types of area should not be included.
3. The sand mining from the agricultural field is being done in Haryana for a long time and it can be done in a more sustainable manner without adverse impact on agricultural productivity if proper environmental safeguards are taken.
4. The slope of mining area adjacent to agricultural fields should be proper (preferably 45 degree) and adequate gap (minimum 10 feet) be left from adjacent agricultural field to avoid erosion and scouring.

The provision for sand mining in agricultural field may be permitted, whenever replenishment of sand occurs due to natural phenomena.

Permission may also be granted by competent authority (District administration) for excavation of sand/Soil from agricultural fields, after due diligence of this prevailing condition in order to avoid any unacceptable impact on the environment and nearby livelihood from agriculture provided such objective of such excavation mining of Soil/Sand in limited increase the productivity of sand agricultural field.

## 9.0 MONITORING MECHANISM

### 9.1 Illegal Mining

The Hon'ble Supreme Court in its Judgment dated 2.08.2017 in W.P 114 of 2014 in the matter of Common Cause Vs Union of India & Ors, inter-alia passed the following:

Para 128. *The simple reason for not accepting this interpretation is that Rule 2(ii-a) of the MCR was inserted by a notification dated 26th July 2012 while we are concerned with an earlier period. That apart, as mentioned above, the holder of a mining lease is required to adhere to the terms of the mining scheme, the mining plan and the mining lease as well as the statutes such as the EPA, the FCA, the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. If any mining operation is conducted in violation of any of these requirements, then that mining operation is illegal or unlawful. Any extraction of a mineral through an illegal or unlawful mining operation would become illegally or unlawfully extracted mineral."*

In view of above Judgement, any mining activities which are not governed under the provision of Environment (Protection) Act, 1985, The Water (Prevention & Control of Pollution Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981, Forest Conservation Act-1980, Wildlife Protection Act - 1972, shall be considered as illegal mining within the provision of section 21(5) of Mines and Minerals (Development & Regulation) Act, 1957 (MMDR Act) and the concerned authority shall take necessary action within the provision of MMDR Act.

As per the provision of 23(C) of MMDR Act, the State Government is empowered to make rules for preventing illegal mining, and transportation

& storage of Illegal minerals. All such mining which qualifies under illegal, shall be dealt with in the provision of MMDR Act by the concern authorities.

State Pollution Control Board (SPCB) is the nodal authority in the State for dealing with cases related to pollution or environment management coming under the purview of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment Protection Act 1986. SPCB shall initiate appropriate action under the provision of these acts for non-compliance or violation of the provisions.

### **9.2 Environmental Damage due to illegal mining**

The environmental damages incurred or resulting due to illegal mining shall be assessed by a committee constituted by District Administration having expertise from relevant fields, and also having independent representation of locals and State Pollution Control Board. Guidelines for assessment of ecological damages prescribed by the State Government or Concerned Pollution Control Boards or any other authority shall be applicable and compensation as fixed shall be paid by the project proponent, in light of Hon'ble National Green Tribunal orders.

### **9.3 Monitoring of Mining near Inter-district or inter-state boundary**

There are situations where bifurcated river becomes district boundaries or state boundaries in such situation it is difficult to assess the mining potential, or to have close monitoring and enforcement of the regulatory provision. Such challenges have been identified and dealt with in SSMG-2016. However, in the absence of any standardized procedure, the monitoring has not been effectively practiced. This has been highlighted by the High Power Committee constituted by NGT in the matter pertaining to illegal mining.

The districts/state sharing the boundary shall constitute the combined task force for monitoring of mined materials, mining activity and also should actively participate in the preparation of DSR by providing appropriate inputs. In such cases, the draft DSR so prepared shall be put up for public consultation in both the districts through respective district administration website.

The task force shall meet every quarter to reconcile the data collected during the period and identify any gap/ lapses based on the outcome of such meeting. The respective district shall take action/ corrective measures. Effort shall be made for real-time data sharing between both the district.

The task –force shall include essentially the representative of respective districts from the mining department, transport department, regional office of SPCB concerned and a reputed citizen nominated by district administration. The Taskforce shall be headed by officer not less than ADM rank and quarterly outcome shall be submitted to District administration.

In addition to the above, there is a need for strict surveillance, particularly at night. The State of Gujarat has already initiated a program called '*Trinetra*' for night surveillance by using night-vision drones to control illegal mining incidents. This program is giving satisfactory results. Such type of system may also be developed by each State within a reasonable time.

A typical standard operating procedure for assessing illegal mining by the committee constituted shall, but not limited to, include the steps given in the following table. However, the process of assessing can be modified based on site-specific conditions and any deviation shall be recorded in the report with proper justification.

### Suggestive standard Practice for assessing illegal mining

Step 1	The assessment team should collect the information and documents prescribed in the Pre-Requisite section.
Step 2	The assessment team should verify the applicability/validity of statutes under EPA-1986, Air and Water Act, MMDR 1957, State Mines and Mineral Rules, etc.
Step 3	Field visit should be conducted for identification of mining lease area (in hectare) and boundary pillar constructed to indicate the same.
Step 4	With the help of GPS instrument, the team should assess the area where any extraction or mining have been carried out on the day of visit and calculate the mined-out area in a hectare.
Step 5	If available, the team may avail the use of latest satellite images for calculating the total mined out area.
Step 6	The team should verify the Ground / Surface Level (in meter above MSL) of at least 04 highest points in or around the area where mining has been done. The Ground/surface level will then be computed based on averaging of 04 highest points verified by the team.
Step 7	With the help of Depth Measurement kit or any depth measuring instruments, the depth should be measured for at least 04 points in the mined-out area. For computing, the depth, averaging of the value obtained at 04 points should be done.
Step 8	Verification of compliance conditions of Environmental Clearance and Consent to operate, mining methodology under Mining Plan
Step 9	Identification of vulnerable impacts observed on the field and non-compliance of conditions of Environmental Clearance and Consent to Operate.

Step 10	Field Survey for identification, monitoring and verification of ecological species based on the information available and documents mentioned in the Pre-requisite section.
Step 11	Preparation of inventory of machinery used/observed on the field (optional)
Step 12	Preparation of inventory of hydraulic structures observed on the field (optional)
Step 13	Water sampling for assessment of water quality including physical and biological parameters. (optional)
Step 14	Reconciliation collation of data/information and compilation to maintain violation.
Step 15	Identification of restoration plan and computation of cost of the restoration plan.

#### 9.4 Monitoring Mechanism

A uniform monitoring mechanism is required to assess the regulatory provision in quantitative terms, with robust institutional and legal framework. Based on past experience and suggestions available, the following requirements are suggested for defining a mechanism for monitoring of mining activities which will help in identification of mining which is operating either illegally or are violating the regulatory provisions. Some suggestion will facilitate direct or indirect information to help in such an assessment.

1. All precaution shall be taken to ensure that the water stream flows unhindered and process of Natural river meandering doesn't get affected due to mining activity.
2. River mining from outside shall not affect rivers, no mining shall be permitted in an area up to a width of 100 meters from the active edge of embankments or distance prescribed by the Irrigation department.

3. The mining from the area outside river bed shall be permitted subject to the condition that a safety margin of two meters (2 m) shall be maintained above the groundwater table while undertaking mining and no mining operation shall be permissible below this level unless specific permission is obtained from the Competent Authority. Further, the mining should not exceed nine-meter (9 m) at any point in time.
4. Survey shall be carried out for identifying the stretches having habitation of freshwater turtles or turtle nesting zones. Similarly, stretches shall be identified for other species of significant importance to the river ecosystem. Such stretch with adequate buffer distance shall be declared as no-mining zone and no mining shall be permitted. The regulatory authority as defined for granting Environmental Clearance, while considering the application of issuance of ToR and/or EC for the adjacent block (to non-mining zone) of mining shall take due precaution and impose requisite conditions to safeguard the interest of such species of importance.
5. District administration shall provide detailed information on its website about the sand mines in its district for public information, with an objective to extend all information in public domain so that the citizens are aware of the mining activities and can also report to the district administration on any deviation observed. Appropriate feedback and its redressal mechanism shall also be made operational. The details shall include, but not limited to, lease area, geo-coordinates of lease area and mineable area, transport routes, permitted capacity, regulatory conditions for operation including mining, environmental and social commitments etc.

6. A website needs to be maintain to track the movement of centralised sand mining and a Centralised server system should be made to manage the data related to sand mining across India.
7. The mineral concession holders shall maintain electronic weighbridges at the appropriate location identified by the district mining officer, in order to ensure that all mined minerals from that particular mine are accounted for before the material is dispatched from the mine. The weighing bridge shall have the provision of CCTV camera and all dispatch from the mine shall be accounted for.
8. The mineral movement shall be monitored and controlled through the use of transit permit with security features like printing on IBA approved MICR papers, Unique bar/QR, fugitive ink background, invisible ink mark, void pantographs and watermarks papers or through use of RFID tagged transit permits and IT /IT-enabled services. Such monitoring system shall be created and made operationalised by State Mining department and district level mining officer shall be responsible for ensuring that all legal and operational mines are connected and providing the requisite information on the system. Regular check and associated report shall be submitted to DLTF and uploaded on the website.
9. State Government shall constitute a District Level Task Force (DLTF) under the Chairmanship of Deputy Commissioner/District Magistrate/Collector with Superintendents of Police and other related senior functionaries (District Forest Officer, District transport officer, Regional officer- SPCBs, Senior Officer of Irrigation Department, District Mining Officer) with one/two independent member nominated by the Commissioner concerned. The independent member shall be retired government officials/teacher or ex-serviceman or ex-judiciary member.

The DLTF shall keep regular watch over the mining activities and movement of minerals in the district. The DLTF shall have its regular meeting, preferably every month to reconcile the information from the mining activity, and other observations made during the month and take appropriate corrective and remedial action, which may include a recommendation for revoking mining lease or environmental clearance. The DLTF may constitute an independent committee of the expert to assess the environmental or ecological damage caused due to illegal mining and recommend recovery of environmental compensation from the miner's concern. The recommendation may also include action under the provision of E(P) Act, 1986.

10. The area not identified for mining due to restriction or otherwise are also to be monitored on a regular basis by the DLTF. Any observations of mining activity from the restricted area shall be reported and corrective measures shall be initiated on an urgent basis by the DLTF.
11. The dispatch routes shall be defined in the Environmental Clearance and shall be avoided through densely habituated area and the increase in the number of vehicle movement on the road shall be in agreement with the IRC guidelines / carrying capacity of the road. The alternate and dedicated route shall be explored and preferred for movement of mining to avoid inconvenience to the local habitat. The mining production capacity, by volume/weight, shall be governed by total permissible dispatch calculated based on the carrying capacity of dispatch link roads and accordingly, the production should be regulated.
12. The movement of minerals shall be reconciled with the data collected from the mines and various Naka/check posts. Other measures may also include a general survey of the potential mineable area in the district

which has not been leased/auctioned or permitted for mining due to regulatory or other reasons.

13. The location and number of check post requirement shall be reviewed by DLTF on a regular basis so that appropriate changes in location/number could be made as per the requirement. Such review shall be carried out on a regular basis for the district on inter-state boundary or district providing multiple passages between two districts of different states.
14. The district administration shall compile the information from their district of the permitted and legal mined out minerals and other details and share such information and intelligence with the officials of the adjoining district (Inter or/and Intra State) for reconciliation. The information shall include the area of operation, permissible quantity, mined out minerals (production) the permitted route etc., and other observations, especially where the mine lease boundary is congruent with the district boundary. Such coordination meeting shall be held on a quarterly basis, alternatively in two district headquarters or any other site in two districts decided mutually by the District Magistrate.
15. The mining department shall include submission of an annual environmental audit report as one of the conditions in the mining lease agreement. The annual audit for each river bed mining lease shall be carried out and the audit report shall be uploaded on the website of district administration. The audit shall be carried out by an independent team of 3 members nominated by District Collector/Magistrate/Commissioner comprising of Ex-Serviceman, Ex-Government officials of repute, Professor or Person having experience of mining/environment. The guidelines and method of the audit shall reflect adequately the monitor-able parameters and output and reflect

the compliance status with respect to the conditions imposed by the regulatory authorities including conditions of Environmental clearance.

16. The in-situ and ex-situ environmental mitigative measures stipulated as EMP, CER, CSR and other environmental and safety conditions in mines including the welfare of labours shall properly reflect in the audit report.

## 9.5 Suggestive additional requirements are

### i. The requirement at the Mine Lease Site:

- a. Small Size Plot (Up to 5 hectares): Android Based Smart Phone.
- b. Large Size Plots (More than 5 hectares): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
- c. Access control of mine lease site.
- d. Arrangement for weight or approximation of the weight of mined out mineral on the basis of the volume of the trailer of vehicle used.

### ii. Scanning of Transport Permit or Receipt and Uploading on Server:

- a. Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
- b. Android Application: Scanning on mining site can be done using Android Application using a smartphone. It will require internet availability on SIM card;
- c. SMS: Transport Permit or Receipt shall be uploaded on the server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, a unique invoice code gets generated with its validity period.

### iii. Proposed working of the system:

The State Mining Department should print the Transport Permit or Receipt with security features and issue them to the mining leaseholder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferable with pre-fixed quantity, so the total quantity gets determined for the receipts issued. When the

Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.

**iv. Checking On Route:**

The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using the website, Android Application and SMS.

**v. Breakdown of Vehicle:**

In case the vehicle break-down, the validity of Transport Permit or Receipt shall be extended by sending SMS by the driver in specific format to report the breakdown of the vehicle. The server will register this information and register the breakdown. The State can also establish a call center, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call center.

**vi. Tracking of Vehicles:**

The route of the vehicle from source to destination can be tracked through the system using checkpoints, RFID Tags, and GPS tracking.

**vii. Alerts or Report Generation and Action Review:**

The system will enable the authorities to develop a periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

The monitoring of mined out mineral, environmental clearance conditions and enforcement of Environment Management Plan will be ensured by the regulatory authority and the State Pollution Control Board or Committee. The monitoring arrangements envisaged above shall be put in place. The monitoring of enforcement of environmental clearance conditions shall be done by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change and the agency nominated by the Ministry for the purpose.

Some of the State has followed the SSMMG-2016 and has also improvised or customized on the provisions given therein, and are successfully in operation. Salient provision adopted at different stages of sand mining in the state of Tamil Nadu is given as **Annexure VIII**.

## 9.6 Actions against illegal excavation and transport

Solapur district administration in Maharashtra had adopted a multi-pronged strategy to penalize the persons involved in illegal excavation and transport which resulted in a significant increase in revenue earned by the state. Following rules and procedures as mentioned in these guidelines will add to the costs of PP. Those involved in illegal activities are not required to bear these costs and this will make their supply in the market cheaper (though illegal). This will put the players running their business by following rules and procedures laid down by the government to disadvantage as far as the selling price is considered. Therefore, it is necessary to come down heavily on those involved in illegal excavation/transport, so that there is no incentive for players to abide by the rules.

### **The following action may be taken to achieve this deterrence against illegal business:**

1. The action should be taken under all legal options available simultaneously. Thus, after identifying the case of illegal excavation, storage and/or transport of minor minerals (including sand), fine should be levied as per the land revenue laws/code(s) of the state. In addition, FIR should be lodged in the police station under relevant sections of law including sec 379 IPC. In addition, action under the Motor Vehicle Act, 1989 and relevant rules should initiate to cancel/suspend the driving license of the driver and permit of the vehicle. Further, action should be initiated under provisions in the Income Tax Act, 1961 for unaccounted income and under the Central Goods and Services Act, 2017 for non-payment of GST. (Earlier this was done under the state act pertaining to Value Added Tax/Sales Tax). Habitual offenders should also be taken up under local state laws for externment and/or preventive action. It is clarified that as per law, it is possible to take all actions under various laws

simultaneously for one offence. What is prohibited in law is an action under the same law for the same act more than once.

2. The action should be taken against all persons responsible. Often, there is a tendency to penalize only the drivers of the vehicles. The mafia of illegal mining and transport is much bigger and drivers are only one part of the system. It is necessary to identify all those involved in the offence. It is usually not possible to reach the place of excavation without creating a motorable pathway up to the same through land which may be private land. Such role of such landowners needs to be looked into for each offence and proceeded against simultaneously. Further, the role of vehicle owners needs to be probed. Role of the person who allowed his land to be used for illegal excavation and storage should also be examined. Lastly, the person who purchases such sand should also be probed. The legal proceedings stated above needs to be initiated against all of these together. An attempt should be made to fix the financial responsibility in joint and several ways so that recovery is easier.
3. There may be discretion available in law about the extent of the penalty to be levied. If such discretion is very wide, then it is advisable that guidelines may be laid down to reduce such discretion in law for levying penalties. For example, in Maharashtra, Land Revenue Code, fine of any amount of penalty up to thrice the value of the sand can be levied. Solapur district administration had instructed Tahsildars and SDMs not to use discretion and levy the fine of three times the value. Availability of discretion makes junior level functionaries susceptible to pressures and it may also lead to corrupt practices.
4. It is emphasized that actions, as stated above, are most important to ensure that the IT-based system works. If these exemplary actions are not taken against everyone, it shall create a strong disincentive to those

involved in legal excavation and transportation. For IT-based (or any other) legal system to work, it is necessary to ensure that illegal system stops working altogether.

## Annexure-I

**Details of Sand/M-Sand Sources****a) Rivers:**

River Name/M-Sand Plant	Total Stretch of River (in KM)	Type of River (Perennial or Non-Perennial )

**b) De-Siltation Location: (Lakes/Ponds/Dams etc.)**

Name of Reservoir/Dams	Maintain/Controlled by State Govt./PSU etc.	Location	District	Tehsil	Village	Size(Ha)

**c) Patta Lands/Khatedari Land:**

Owner	Sy. No	Area (Ha)	District	Tehsil	Village	Agricultural Land (Yes/No)

**d) M-Sand Plants:**

Plant Name	Owner	District	Tehsil	Village	Geo-location	Quantity Tonnes/Annum

**Note:** For inclusion of M-Sand Plant/Patta Land in DSR the plant/landowners need to submit the request to the Mining Department with complete details. Inclusion in DSR does not give them the right to operate the M-Sand Plant/Sand Mining lease.

## Annexure-II

## List of Potential Mining Leases (existing &amp; proposed)

## Rivers

River Details	Lease Details	Area (in Ha)	Distance (in KM) from PA/BR/WC/	Distance from Forest Area (in KM)	Mining leases within 500 meters (if yes cluster area)	Total excavation in Tonnes /Annum considering digging depth max as 3 meters	Mineral to be mined (Sand/ Bajri/ RBM etc.)	Existing / Proposed

## Patta Lands/Khatedari Land: (existing &amp; proposed)

Owner	Sy. No	Area	District	Tehsil	Village	Total Reserve (MT)	Total Mineral to be mined (MT)	Existing /Proposed

## De-Siltation Location: (Lakes/Ponds/Dams etc.) (Existing &amp; proposed)

Name of Reservoir /Dams	Maintain /Controlled by State Govt./PSU etc.	Location	District	Tehsil	Village	Size (Ha)	Quantity MT / Year	Existing /Proposed

## M-Sand Plants :( existing &amp; proposed)

Plant Name	Owner	District	Tehsil	Village	Geo-location	Quantity Tonnes/Annum	Existing/Proposed

**Annexure-III****Cluster & Contiguous Cluster details****Clusters:**

River Name	Cluster No.	Lease No	Location (Riverbed / Patta Land)	Village	Area (in Ha)	Total Excavation (Ton)	Total Mineral Excavation (Ton)

**Contiguous Clusters:**

River Name	Contiguous Cluster No.	Cluster No	Number of leases in the cluster	Location (Riverbed / Patta Land)	Distance between clusters	Village	Area of Cluster ( Ha)	Total Mineral Excavation (Ton)

## Annexure-IV

## Transportation Routes for individual leases and leases in Cluster

Lease No	Transportation Route No	Number of tipper s /day of lease	Number of tipper s /day of all the lease on route	Length of Route in KM	Type of Road (Black Topped/ unpaved)	Recommendation for road (Black Topped/ unpaved)	The road will be Constructed by Govt/ Lease Owner	Route Map & Location

Cluster No	Transportation Route No	Number of tipper s /day of cluster	Number of tipper s /day of all the clusters on route	Length of Route in KM	Type of Road (Black Topped/ unpaved)	Recommendation for road (Black Topped/ unpaved)	The road will be Constructed by Govt/ Lease Owner	Route Map & Location

## Annexure-V

## Final List of Potential Mining Leases (existing &amp; proposed)

## Rivers

River Details	Lease Details	Area (in Ha)	Distance (in KM) from PA/BR/WC/	Distance from Forest Area (in KM)	Mining leases within 500 meters (if yes cluster area)	Total excavation in (MT/Yr) (Mine depth max as 3 m)	Mineral to be mined (Sand/Bajri/RBM etc.)	Existing /Proposed

## Patta Lands/Khatedari Land: (existing &amp; proposed)

Owner	Sy. No	Area	District	Tehsil	Village	Total Reserve (MT)	Total Mineral to be mined (MT)	Existing /Proposed

## De-Siltation Location: (Lakes/Ponds/Dams etc.) (Existing &amp; proposed)

Name of Reservoir/ Dams	Maintain/ Controlled by State Govt./PSU etc.	Location	Distt.	Tehsil	Village	Size(Ha)	Quantity MT/Year	Existing/ Proposed

## M-Sand Plants :( existing &amp; proposed)

Plant Name	Owner	District	Tehsil	Village	Geo- location	Quantity MT/Annum	Existing/Proposed

## Annexure-VI

**Final List of Cluster & Contiguous Cluster****Clusters:**

River Name	Cluster No.	Lease No	Location (Riverbed / Patta Land)	Village	Area (in Ha)	Total Excavation (Ton)	Total Mineral Excavation (Ton)

**Contiguous Clusters:**

River Name	Contiguous Cluster No.	Cluster No	Number of leases in the cluster	Location (Riverbed /Patta Land)	Distance between clusters	Village	Area of Cluster (in Ha)	Total Mineral Excavation (Ton)

## Annexure-VII

## Final Transportation Routes for individual leases and leases in Cluster

Lease No	Transportation Route No	Number of tippers /day of lease	Number of tippers /day of all the lease on route	Length of Route in KM	Type of Road (Black Topped/unpaved)	Recommendation for road(Black Topped/unpaved)	The road will be Constructed by Govt/Lease Owner	Route Map & Location

Cluster No	Transportation Route No	Number of tippers /day of cluster	Number of tippers /day of all the clusters on route	Length of Route in KM	Type of Road (Black Topped/unpaved)	Recommendation for road(Black Topped/unpaved)	The road will be Constructed by Govt/Lease Owner	Route Map & Location

**Annexure VIII****Salient provision for sand mining in the state of Tamil Nadu****STEPS TO BE FOLLOWED BEFORE EXECUTION:**

- The state as a policy should endeavor to have single authority/agency responsible for all river sand mining in the state with an objective to ease the gap in demand and supply and accordingly, take necessary measures including planning, monitoring of mined material and its transport, and to curb illegal mining and sale of materials.
- The prospective site for sand quarry may be identified based on the availability of adequate sand deposits along the river beds, which hinders the free flow of water and results in flooding during monsoon seasons. Emphasis may be given to such quarry sites which is more viable for replenishment.
- A detailed study may be conducted by engaging expert from reputed Institutions to identify prospective sand reaches, assessment of the impact of sand quarrying on the Ground Water Table and water availability, conduct bore log details and study the social and environmental aspects. The generic requirement for replenishment study is to be followed.
- Once the site is identified for prospective sand quarry site based on the detailed replenishment study, the concerned department shall submit the proposal with the geo-tagged boundary of the proposed mining Precise Area Proposal to the District Collector for approval.
- A joint inspection may be carried out by the RDO/Sub-Collector, Assistant/Deputy Director,

- Executive Engineer, TWAD Board and the PWD officials to consider the various factors before giving consent to the proposal.
- The RDO concerned along with Revenue officials may verify the revenue records of the proposed sand quarrying area and give the NOC.
- The AD/DD Mines may verify the presence of permanent structures such as tower line, bridge, monuments if any, in the vicinity of the proposed mining site as per Tamil Nadu Minor Mineral Concession Rules, 1959 ( As per Rule 36 " there shall be no quarrying of sand in any river bed or adjoining area or any other area which is located within 500 meter radial distance from the location of any bridge, water supply system, infiltration well or pumping installation of any of the local bodies or Central or State Government Department or the Tamil Nadu Water Supply and Drainage Board head works or any area identified for locating water supply schemes by any of the above mentioned Government Department or other bodies" and " The distance of 50 meter shall be measured in the case of railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting, as the case may be .... "). Also, the availability of minerals may be cross verified with the available DSR.
- The TWAD officials may verify the drinking water schemes located nearby the proposed quarry site and the minimum distance required as per statutory norms.
- Based on the feasibility report of the joint inspection by the Revenue, Tamil Nadu Water Supply and Drainage Board and Mining officials/experts, the District Collector may give consent for the Precise Area proposal.

- After getting Precise Area approval, a detailed Mining Plan and sketch shall be prepared by the Executive Engineer, PWD using the services of a NABET accredited consultant who holds the pivotal role in the preparation of mining plan. Due responsibility will be expected on the concerned consultant in the mining plan preparation taking care of adhering to all mining rules, existing as on date. The mining plan shall contain the details of quantity to be excavated, the period of mining, method of excavation, deployment of required machinery, Environment Management Plan (EMP), proposed number of laborers to be deployed and Conceptual Mining Plan, as per Rule 41 of TNMMC Rules 1959. It is also the duty of the consultant to give the safe distance of 50 m or twice the bank height from the toe of the riverbank, whichever is higher and fixing the Geo coordinates for boundaries using DGPS instruments.
- The concerned Executive Engineer, PWD shall submit the Mining Plan prepared by the NABET accredited consultant to the concerned Assistant/Deputy Director, Department of Geology and Mines for approval, as per Rule 42 of TNMMC 1959. After scrutiny, the Assistant/Deputy Director, Department of Geology will present the Mining plan before the State Level Environment Impact Assessment Authority (SEIAA) for granting Environmental Clearance.
- The Executive Engineer, PWD shall prepare Form I and Pre-feasibility report with the help of the consultant and submit to SEIAA for an area less than 50 Ha. or to the Ministry of Environment and Forest and Climate Change (MoEF&CC) for the area more than 50 Ha.
- The State Expert Appraisal Committee (SEAC) under SEIAA, consisting of experts from renowned fields such as Mines, Environment, Sociology etc. shall conduct a site inspection of the proposed sand quarry site and after intense scrutiny, may recommend the proposal to SEIAA for approval.

- SEIAA shall grant Environmental Clearance for the sand quarry proposal after analyzing all the statutory provisions and based on the recommendation of the SEAC.
- The Environmental Clearance shall be informed to the public with basic details through advertisement in at least two widely circulated local newspapers with at least one in the vernacular language of the locality, within 7 days of the receipt of the clearance.
- On receipt of the Environmental Clearance, the Executive Engineer, PWD shall apply for Consent to Establish (CTE), from the Tamil Nadu Pollution Control Board as per the Air and Water Act, to enter upon the sand quarry site and commence the preliminary works such as construction of temporary sheds, bio-toilets, formation of biodegradable road using sugar cane leaves etc., drilling of bore wells etc. as per the statutory requirements. After all the preliminary works are completed, the Executive Engineer, PWD shall apply for the Consent to Operate (CTO) from the Tamil Nadu Pollution Control Board. Earmarking boundary of the identified land site through the concrete posts along with red flags need to be established.
- On receipt of the CTO, the Executive Engineer, PWD shall request the consent of the District Collector to commence the quarries. The District Collector shall request the Taluk Level Task Force comprising of Tahsildar, Inspector of Police, Officials from the Departments of Geology and Mining, Transport and Forest, Assistant Engineer, PWD and the Village Administrative Officer concerned, to verify the compliance of all preconditions mentioned in the Environmental Clearance and grant necessary permission to start the functioning of new sand quarries.

**II. STEPS TO BE FOLLOWED DURING EXECUTION:**

- Before the commencement of mining operations, the depth of sand quarrying needs to be measured accurately using Advanced technology and new gadgets like Total Stations, Global Positioning System (GPS) instruments etc. The Total Station and GPS instruments also need to be calibrated before measurement. Both the traditional and modern techniques may be infused in the right blend to get an accurate measure of the depth. A clear contour map (0.25m interval) of the levels within 2Km (one Km U/s and one Km D/s) needs to be prepared and submitted to both the Project Director, Sand Quarrying Operations and all the Monitoring Committee members. The depth of sand quarrying shall be restricted to 1 m from the theoretical/design bed level.
- The mining area must be demarcated at a minimum distance of at least 50 m away from the river embankment on either side. The boundaries of the quarries may be fixed with reference to the existing survey marks from the survey fields adjacent to the river. Sand quarrying lease area shall be demarcated on the ground with pucca stone or concrete pillars to show the present natural bed level and the depth of mining allowed.
- Modern techniques such as drone survey may be adopted to assess the depth and quantity of the mined area. Boundary pillars shall be erected at an interval of 50 m each on all four sides of the sand quarry site with red flags on every pillar and also in site pillars. The levels of shoal height, river bed height and depth to be excavated up to one meter downwards shall be marked in the pillars to avoid any deviation from the approved depth of excavation.
- It shall be ensured that no sand quarrying of any type is undertaken within 50m of the distance mentioned in the proposal (whichever is higher)

from both the banks of the river to control and avoid erosion of river banks.

- Temporary access roads or Katcha roads shall be formed between the banks of the river and the mining area with locally available bio-degradable materials such as sugarcane waste (bagasse), hay, etc.
- Proper entry and exit point for the movement of loading vehicles in and out of the sand quarry site shall be carefully located taking into consideration the habitations/settlements in the area.
- To monitor the groundwater level during sand quarrying operations, a network of existing wells may be established around the sand quarrying area and new piezometers must be installed at all sand quarry sites. Monitoring of Ground Water Quality in the vicinity (one Km radius from the sand quarrying site) shall be carried out once in two months.
- Periodic Monitoring (at least four times in a year – pre-monsoon, Monsoon, Post monsoon and winter) once in each season shall be carried out by PWD and the data thus collected may be sent regularly to SEIAA/TNPCB. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out, which includes immediate stopping of mining.
- Similar to the Baseline studies for data on water, soil and air etc., that is being done before the sand quarrying operations, the air and water quality may be checked periodically by Tamil Nadu Pollution Control Board to ensure that no pollution is caused due to Sand Quarrying Operations. 10. Safety gadgets such as earplugs, goggles, respiratory

devices, luminescent vests etc. may be provided to the workers at the sand quarry site.

- First aid kit with all essentials shall be kept ready at all quarry/depot site, in case of any emergency.
- To prevent air pollution due to the dust during sand quarrying operations and safeguard the persons in the sand quarry and depot site, constant water sprinkling on the pathways and dust prone areas may be done. The sand loaded vehicles are to be covered with a tarpaulin before moving out of the quarries/depots.
- Suitable depots shall be located in the vicinity of the sand quarry site to facilitate the sale of sand. While selecting the site for depots, it must be ensured that the site is within 25 km from the sand quarry site and has an area of around 10-15 Acres with parking facilities and proper entry and exit for smooth movement of the vehicles. The depot site shall preferably be a Government poramboke land, foreshore area of tank bund etc., near an NH/SH/MDR/ODR. In the absence of any Government land in the vicinity, private Patta land may be leased out and rent fixed as per the approved Government rates applicable therein.
- Permission must be obtained from the Electricity Board for power supply to operate the CCTV cameras at sand quarry site and depots.
- Minimum of two CCTV cameras, one each at the entry and exit point and one PTZ camera may be installed at all quarries/depots to monitor illegality if any taking place in the sand quarry/depot.
- To ensure uninterrupted seamless live streaming of videos from the surveillance cameras, a high-speed Internet Lease Line connection may

be made available at all quarries/depots. Arrangements may also be made for online monitoring of the sand quarrying, Centre for Assessing Real-Time Sand Mining (CARS) that could be located at the office of the Project Director in Chennai.

- The live streaming of the videos shall be monitored at a Centralised control room and the data shall be stored in the Server for future references. A robust Customer Care may also be functional 24 x 7 at the Control Room, to redress the grievance of the public.
- Drop gates shall be installed at the entry and exit points of all quarries/depots.
- Display boards shall be erected in local vernacular language at sand quarry/depot site, in the nearest village by which sand transportation will be carried and at the entrance of the village road from the main road.
- The concerned authority of PWD shall call for e-tender to select the contractors for loading/raising of sand at the quarry site, transporting contractors to transport sand from the quarry site to depots and loading/maintenance contractors at depots.
- Sand shall be loaded in the quarries in the PWD tendered GPS fitted vehicles and online transmit permit shall be issued by the competent authorities in PWD to the transporting vehicles to transport sand from the quarry to depots.
- On the arrival of the sand shunting vehicles from quarry to the depot, an online authentication shall be done to confirm the arrival of the

appropriate quantity of sand mentioned in the transport permit into the depot.

- The loading of sand from the depots shall be carried out by booking through the online portal "www.tnsand.in" as done presently. Online transit passes will also be issued to the loaded vehicles which could be verified by using an Android app "TNSand Investigator".
- During operation of the quarries, the PWD officers shall ensure that at no point in time, the depth of quarry exceeds 1 m depth from the river bed level and quarrying is done in a uniform manner over the entire mining area to avoid overexploitation and formation of pits at fixed places.
- Proper registers may be maintained at the entry and exit points of the sand quarry/depot sites and a Loading Register may be made available during inspection. An Inspection Register and a Complaint Register may be made available at the sand quarry/depot site.
- The functioning time of quarries/depots shall be from 7.00 AM to 6.00 PM. No sand transporting vehicles to be parked inside the quarry/depot site during night time.
- A copy of the approved mining plan may be kept at the quarry site for ready reference.
- Photographs and sketch showing the pit dimensions, depth etc. may be recorded every week and maintained in the sand quarry. The Executive Engineer, PWD may inspect each sand quarry on a weekly basis and ensure that mining activities are taking place within the approved boundaries/depth.

- The sand quarrying activity shall be stopped if the entire quantity is quarried even before the expiry of the sand quarry lease period and the same shall be mentioned by the PWD authorities.
- The Taluk Level Taskforce shall inspect the quarries every fortnight, as per G.O. (Ms) No. 135 of Industries Department, dated 13.11.2009 and record the status of the compliance in the registers maintained at the sand quarry site.
- The Taluk Level Task Force has to submit its inspection report to the District Level Task Force chaired by the District Collector. The District Level Task Force has to be convened every month to discuss cases of illegal quarrying. An Environmentalist from reputed State / Central Institution and a legal expert on environmental matters may be part of the District Level Task Force. The District Level Task Force shall also dispose of the petitions on illegal sand quarrying after due enquiry and scrutiny, and pass orders within a period of two months from the date of receipt of the complaint. If any person is aggrieved with the orders passed by the District Level Task Force, an appeal may be preferred before the Appellate Forum.
- The District Collector shall take necessary steps to strengthen the existing District and Taluk Level Committees and act on the complaints received, if any, on illegal sand quarrying and take strict remedial measures to rectify the same in a time-bound manner. The District Level Task Force may send its monthly report to the Appellate Forum formed as per G.O. (Ms) No. 27 of Industries Dept. dated 17.02.2015.
- The Appellate Forum shall hear the appeals filed against the orders passed by the District Level Task Force. The Appellate Forum comprises

of the Secretaries to Government from Industries Department, Public Works Department, Revenue Department, Environment and Forests Department, Commissioner of Geology and Mining and an Expert from a reputed Government Institution.

- The Appellate Forum may convene once in 2 months to deliberate on the reports from the District Level Task Force and shall dispose of the appeals made by the petitioners aggrieved with the orders passed by the District Level Task Force.
- Periodical Capacity building and sensitization of PWD officials on the environmental and legal aspects of sand quarrying may be made mandatory. Continuous training and awareness programs shall be scheduled and conducted by IIT/Anna University for the PWD staff to keep themselves aware of the best practices in this field. It may be ensured that the enforcement officials from the Departments of Revenue, Police, Geology and Mining and Transport in the districts where quarries are situated are given adequate training and capacity building on their duties and responsibilities with respect to inspection of sand quarries and sand transporting vehicles at specified time intervals.
- No blasting shall be carried out any point in time.
- It is the obligation of the Public Works Department to run the quarry in an environmentally friendly and ecologically sustainable manner.
- The Hon'ble High Court-appointed Monitoring Committee shall inspect the sand quarries periodically and submit a report to the Hon'ble High Court.

- The PWD should explore/take necessary steps to introduce Mining Surveillance System (MSS) in line with MSS evolved by the Indian Bureau of Mines and Bhaskaracharya Institute for Space Applications and Geo-informatics (BISAG).

### **III. STEPS TO BE FOLLOWED AFTER EXECUTION:**

- A Judicious mine closure plan may be formulated once the quarry is closed after exhaustion of the quantity of sand.
- Reclamation works may be factored into the contract agreement and strict monitoring by the PWD officials may be initiated to scrupulously follow up the mine closure plan.
- It may be ensured that the total quantity of sand permitted in the EC shall not be exceeded in any case.
- After the exhaustion of the quantity of sand, the sheds constructed at the quarry site may be removed. All the roads and pathways may be levelled so that there is no obstruction for the normal flow in the river.
- All the records/registers may be carefully maintained by the PWD for future reference.

1. DETAIL OF OFFENCE
2. FOREST OFFENCE REPORTS
3. NOTICES ISSUED BY PROSECUTOR CUM BLOCK  
FOREST OFFICER
4. REPORT SENT TO DFO, KARNAL
5. WRITTEN COMPLAINT GIVEN TO POLICE  
STATION, INDRI
6. PROPOSAL APPLIED BY CHAUDHARY TRANSPORT  
COMPANY FOR USE OF FOREST LAND ON PARIVESH  
PORTAL ON DATE 09.06.2025

DETAILS OF USE OF FOREST LAND FOR NON-FOREST PURPOSE WITHOUT APPROVAL FROM COMPETENT AUTHORITY BY CHOUDHARY TRANSPORT COMPANY AND ACTION TAKEN					
S NO.	FOREST OFFENCE REPORT NO.	DATE	SITE/ LOCATION/ REACH	AREA (SQM)	REMARKS
1	033/0316	23.05.2025	NEVAL CHOGAMA ROAD KM 21-22 R/SIDE	102.96	Notice issued; legal action in process
			NEVAL CHOGAMA ROAD KM 24-25 R/SIDE	102.96	
			NEVAL CHOGAMA ROAD KM 24-25 L/SIDE	114.4	
			NEVAL CHOGAMA ROAD KM 27-28 R/SIDE	131.56	
			<b>TOTAL AREA</b>	<b>451.88</b>	
2	034/0316	23.05.2025	DHANORA ESCAPE RD 42-43 L/SIDE	288	Notice issued; legal action in process
			DHANORA ESCAPE RD 42-43 R/SIDE	736	
			<b>TOTAL AREA</b>	<b>1024</b>	
3	035/0316	24.05.2025	INDRI - LABKARI ROAD KM 11-12 R/SIDE	99	Notice issued; legal action in process
4	036/0316	24.05.2025	GADHPUR TAPU APPROACH ROAD KM 0-1 R SIDE	42	Notice issued; legal action in process
			GADHPUR TAPU APPROACH ROAD KM 1-2 R SIDE	46	
			<b>TOTAL AREA</b>	<b>88</b>	
5	059/0312	24.05.2025	BIANA CHOWKI TO JAPTI CHAPRA ROAD KM 0-5 R/SIDE	62.10	Notice issued; legal action in process



# वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

0316

FOR No. 033

FOR Book No. ....

वन मण्डल	कुरुनाल				
रेज/ब्लॉक/बीट	इन्फ्री / गद्दी बीरबल / गद्दी बीरबल				
रीच/जगह का नाम	नेवल - चौगावा सड़क 20-30 KM				
FOR No. (Date, Day & Time)	23/05/2025, शुक्रवार दोपहर पहले				
रिपोर्ट जारी करने वाले का नाम	श्री राजपाल सिंह व०द०				
अपराध की जानकारी का स्रोत	स्वयं द्वारा गस्त/मुखबीर द्वारा/शिकायत				
अपराध होने के तारीख/दिन/समय	23/05/2025 शुक्रवार दोपहर पहले				
जांच अधिकारी का नाम व पद	श्री राम कुमार व०द०				
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या				
दर्शना किया गया अधिनियम	IFA 1927 संकशन 32, 33C				
भारतीय वन अधिनियम 1927	FCA 1980 सी चारा 2				
वन्य प्राणी ( संरक्षण ) अधिनियम 1972					
पंजाब भूमि संरक्षण अधिनियम 1900					
भारतीय दण्ड संहिता					
अपराध का विवरण	नाम	पिता का नाम	उम्र	जाति	पता
	इरविन्द कुमार	हुकम सिंह	43	कांग्रेस	vill- Pochowali, Pachewali, Haridwar, Uttarakhand
	C/o Choudhary Transport Company				
जब्त वन उपज का विवरण	प्रजाति	जब्त किये गये सामान का विवरण	संख्या	मुल्य	मुआवजा राशि
जब्त कीकल का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
औजार/ हथियार					
अन्य, यदि कोई हो	नेवल-चौगावा सड़क Km 20-30 L/R Side नौताड़ (3 वेच कलजी) नुकसान का विवरण पीछे है				
सही को चिन्हित करें	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया			यदि हां तो पृष्ठ संख्या
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया			
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया			
R.O.A.C.					

खबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

बीट इन्चार्ज Rajpal Singh

तोपी का हस्ताक्षर/अंगुठे का निशान

व० रा० अ० INDRS  
नाम RAJAT PANJAL  
पैक BH/RFO  
दिनांक 23/05/2025

आज दिनांक 23/5/25 दिन बुधवार सुबह 8 बजे  
 नेवह-शौगावा सड़क Km-20-30 पर गहर की गई। गहर के  
 दौरान मोड़ पर एक ही कम्पनी (ल्यामि) द्वारा कई जगह पर  
 मोड़ करके अवेव्य रास्ते बनाए पाये गये। जोकि चौवरी सह  
 कम्पनी द्वारा रेह खनन के लिए शौगाव किये जा रहे हैं। उम्हरा  
 को दिनांक 20/5/25 को खाई खोद कर कबला उम्हर कर दिये  
 गये थे। परन्तु आज दिनांक - 23/5/25 बुधवार को मोड़ व  
 अवेव्य रास्ते बनाए पाये गये। चौवरी हासपोर्ट कम्पनी द्वारा  
 फिर उम्हर रास्ते को नेवारा मोड़ करके अवेव्य रास्ते बनाए प  
 गये। मोड़ पर वन अपराव रिपोर्ट नाम कर दी। रिपोर्ट आगे  
 आवश्यक कार्यवाही हेतु अगली सैक कर दी। रिपोर्ट आगे  
 नुकसान का विवरण :- नेवह-शौगावा सड़क Km-20-30 R

- |                     |            |                 |                                      |
|---------------------|------------|-----------------|--------------------------------------|
| 1) नेवह-शौगावा सड़क | ल - 18 मी. | ब्रॉ - 5.72 मी. | क्षेत्र = 18 x 5.72 मी <sup>2</sup>  |
| Km-21-22 R Side     | ल - 18 मी. | ब्रॉ - 5.72 मी. | = 102.96 मी <sup>2</sup>             |
| 2) नेवह-शौगावा सड़क | ल - 18 मी. | ब्रॉ - 5.72 मी. | क्षेत्र = 18 x 5.72                  |
| Km 24-25 R Side     | ल - 20 मी. | ब्रॉ - 5.72 मी. | = 102.96 मी <sup>2</sup>             |
| 3) नेवह-शौगावा सड़क | ल - 20 मी. | ब्रॉ - 5.72 मी. | क्षेत्र = 20 x 5.72                  |
| Km 24-25 L Side     | ल - 23 मी. | ब्रॉ - 5.72 मी. | = 114.4 मी <sup>2</sup>              |
| 4) नेवह-शौगावा सड़क | ल - 23 मी. | ब्रॉ - 5.72 मी. | क्षेत्र = 23 x 5.72                  |
| Km 27-28 R Side     |            |                 | = 131.56 मी <sup>2</sup>             |
|                     |            |                 | कुल क्षेत्र = 451.88 मी <sup>2</sup> |

Rajpal Sir



# वन अपराध रिपोर्ट

700

वन विभाग, हरियाणा सरकार

0316

FOR No. 034

FOR Book No. ....

वन मण्डल	कश्नाल
रेज/ब्लॉक/बीट	5-री, गद्दीबीरवाल, गद्दी बीरवाल
रीच/जगह का नाम	चनौरा ए+सेप RD 23-50 R/L Side
FOR No. (Date, Day & Time)	23/05/2025 शुक्रवार दोपहर बाद
रिपोर्ट जारी करने वाले का नाम	श्री राजपाल सिंह लोढ़ा
अपराध की जानकारी का स्रोत	स्वयं द्वारा गुप्त/ मुखबीर द्वारा/ शिकायत
अपराध होने के तारीख/दिन/समय	23/05/2025 शुक्रवार दोपहर बाद
जांच अधिकारी का नाम व पद	श्री राम कुमार लोढ़ा
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या
उल्लंघना किया गया अधिनियम	FCA 1980 सेक्शन 2
भारतीय वन अधिनियम 1927	IEA 1927 चारा 32, 33C
वन्य प्राणी (संरक्षण) अधिनियम 1972	
पंजाब भूमि संरक्षण अधिनियम 1900	
भारतीय दण्ड संहिता	

अपराधी का विवरण	नाम	पिता का नाम	उम्र	जाति	पता
	अरविन्द कुमार C/O चौधरी रामपाल	हुकूम सिंह	43	भूमिदा	Vill- Podowali Pachewali, Haridwar Uttarakhand

जब्त किये गये सामान का विवरण 247663

जब्त वन उपज का विवरण	प्रजाति	किस्म/साइज	संख्या	मूल्य	मुआवजा राशि

वन की कल का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष

श्रीजार/हथियार					
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अन्य, यदि कोई हो	चनौरा ए+सेप RD R/L Side	42-43 (A) Left Side लं- 18मी (B) Right Side लं- 46मी	चौ- 16मी	क्षेत्र = 288मी <sup>2</sup> क्षेत्र = 736मी <sup>2</sup>
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सही को चिन्हित करें	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या	कुल क्षेत्र = 1024मी <sup>2</sup>
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया		
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया		

R.O.A.C.

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

बोट इन्चार्ज *Rajpal Singh*  
 व० रा० अ० *IMDRJ*  
 नाम *RAJAT PANCHAL*  
 रैंक *DA/RFD*  
 दिनांक *23/05/2025*

आरोपी का हस्ताक्षर/अंगुठे का निशान

श्रीमान जी,

701

आज दिनांक :- 23/5/25 दिन शुक्रवार को  
शेपहर बाय लगभग 2.30 बजे धर्मोरा एम्बेस RD-23-50  
पर गश्त की। गश्त के दौरान एक ही कम्पनी (टासि) द्वारा कई जगह पर नोटाउ करके अवेब्य रास्ते बनाए पाए गए। जोकि चौधरी शंखोई कम्पनी द्वारा हेत खनन के लिए इस्तेमाल किए जा रहे हैं। उम्ह रास्ते को दिनांक 20/5/25 को खाई खोद कर कब्जा उम्ह कर दिए गए। परन्तु आज दिनांक 23/5/25 को नोटाउ करके अवेब्य रास्ते बनाए पाए गए। चौधरी शंखोई कम्पनी द्वारा किए उम्ह रास्ते को दोबारा नोटाउ करके अवेब्य रास्ते बनाए पाए गए। जोकि पर वन अपराध रिपोर्ट रात कर दी गई। रिपोर्ट आगामी आवश्यक कार्रवाई हेतु आपकी सेवा में प्रस्तुत है।

Rajpal Jangal



# वन अपराध रिपोर्ट

0316

वन विभाग, हरियाणा सरकार

FOR Book No. ....

FOR No. 035

वन मण्डल	कुरुनाल				
रेंज/ब्लॉक/बीट	इन्द्री	गद्दीवीरकल / गद्दीवीरकल			
रीच/जगह का नाम	इन्द्री-लकनरी सड़क Km 11-12 R/Side				
FOR No. (Date, Day & Time)	24/05/2025 शनिवार दोपहर पहले				
रिपोर्ट जारी करने वाले का नाम	श्री राजपाल सिंह 1060				
अपराध की जानकारी का स्रोत	स्वयं द्वारा गस्त, मुखवीर द्वारा/शिकायत				
अपराध होने के तारीख/दिन/समय	24/05/2025 शनिवार दोपहर पहले				
जांच अधिकारी का नाम व पद	श्री राजकुमार 1060				
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या				
उल्लंघन किया गया अधिनियम	FCA 1980	संक्शन 2			
भारतीय वन अधिनियम 1927	IFA 1927	चारा 32, 33C			
वन्य प्राणी (संरक्षण) अधिनियम 1972					
पंजाब भूमि संरक्षण अधिनियम 1900					
भारतीय दण्ड संहिता					
अपराधी का विवरण	नाम	पिता का नाम	उम्र	जाति	पता
	अरविन्द कुमार	हुकम सिंह	43	भोजपुरी	Vill- Podowali, Pachewali, Haridwar, Uttarakhand
C/o Choudhary + Pt. Co.					
जब्त वन उपज का विवरण	जब्त किये गये सामान का विवरण				
	प्रजाति	किस्म/साइज	संख्या	मुल्य	मुआवजा राशि
जब्त कीकल का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
औजार/हथियार					
अन्य, यदि कोई हो	इन्द्री-लकनरी सड़क Km 11-12 R/Side लं० = 33 मी० शी० = 99 वर्ग मी० चौ० = 3 मी०				
सही को चिह्नित करें	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या		
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया			
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया			

R.O.A.C.

मुखवीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

बीट इन्चार्ज

Rajpal Singh

वो रा० अ०

INDRI

नाम RAJAT PANCHAL

रैंक 011/850

दिनांक 24/05/2025

सरोपी का हस्ताक्षर/अंगुठे का निशान

श्रीमान जी,

आज दिनांक: 24/5/25 दिन शनिवार को दोपहर  
 पहिले लगभग सुबह 8 बजे इन्डो-लवकरा सड़क km-11-12  
 पर गश्त की। गश्त के दौरान एक ही कम्पनी (प्राइवेट)  
 द्वारा एक जगह पर नोटीस करके अवैध शस्त्र बनाए  
 पाये गये। जैकि चौबरी ट्रांसपोर्ट कम्पनी द्वारा यह  
 शस्त्र बनाने के लिए इस्तेमाल किया जा रहे है। उक्त शस्त्रों  
 को दिनांक- 20/5/25 को खारि खोद कर कब्जा मुम्त  
 कर दिया था। परन्तु आज दिनांक 24/5/25 को  
 चौबरी ट्रांसपोर्ट कम्पनी द्वारा दोबारा नोटीस कर  
 अवैध शस्त्र बनाया गया गया। मौके पर वन अफसर  
 रिपोर्ट भेज कर दी गई। रिपोर्ट आतंरिक व आगामी  
 कार्यवाही हेतु आपकी सेवा में प्रस्तुत है।

Beishal Singh



# 704 वन अपराध रिपोर्ट

0316

वन विभाग, हरियाणा सरकार

036

FOR Book No. ....

FOR No. ....

वन मण्डल	कैरनाल
रेज/क्लॉक/बीट	2-11/गंटी कीरबल   गंटी कीरबल
रीच/जगह का नाम	गटपुर टापु अपराध सड़क Km 0-2 R Side
FOR No. (Date, Day & Time)	24/05/2025 दोपहर पहर दिन शनिवार
रिपोर्ट जारी करने वाले का नाम	श्री राजपाल सिंघ व०६०
अपराध की जानकारी का स्रोत	स्वयं द्वारा गस्त/मुखवीर द्वारा/शिकायत
अपराध होने के तारीख/दिन/समय	24/05/2025 शनिवार दोपहर पहर
जांच अधिकारी का नाम व पद	श्री राम कुमार व०६०
अपराध/घटना का विवरण संलग्न	नहीं/यदि हां तो पृष्ठ संख्या
उत्प्रेषण किया गया अधिनियम	FCA 1980 सेक्शन 02
भारतीय वन अधिनियम 1927	IFA 1927 चारा 32, 33C
वन्य प्राणी (संरक्षण) अधिनियम 1972	
पंजाब भूमि संरक्षण अधिनियम 1900	
भारतीय दण्ड संहिता	

अपराधी का विवरण	नाम	पिता का नाम	उम्र	जाति	पता
	अरविन्द कुमार	हुसैन सिंह	43	काश्मीर	Vill- Podowali, Pachewali, Haridwar Uttarakhand
	C/o Choudhary Spl. Co.				

जब्त वन उपज का विवरण	जब्त किये गये सामान का विवरण				
	प्रजाति	किस्म/साइज	संख्या	मूल्य	मुआवजा राशि
					247663

जब्त व्हीकल का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष

औजार/हथियार					
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अन्य, यदि कोई हो	गटपुर टापु अपराध सड़क (I) Km 0-1 ल० 21 चौ० 2 ल० = 42 मी० Km 0-2 R Side (II) Km 1-02 ल० 23 चौ० 2 मी० ल० = 46 मी०				
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सही को चिह्नित करें	नजरी- नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या	कुल पृष्ठ = 88 मी०
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया		
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया		

R.O.A.C.

मुखवीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

बोट इन्चार्ज *Rajpal Singh*

व० रा० अ० *INDRY*  
नाम *RAJAT PANCHAL*  
रैंक *DM/RD*  
दिनांक *24/05/2025*

भारोपी का हस्ताक्षर/अंगुठे का निशान

श्रीमान जी,

705

आज दिनांक: 24/5/25 दिन शनिवार को

सुबह लगभग 10.30 बजे गढ़पुर अपरीच सड़क km-0-1 की गश्त की। गश्त के दौरान मौके पर एक कम्पनी (टापिट) द्वारा नीला करम अवैध रास्ता बनाया पाया गया। जोकि चौधरी इंसपीरि कम्पनी द्वारा रेत खनन के लिए रस्ता बना लिया जा रहा है। उक्त रास्ते को

दिनांक: 20/5/25 को खारि खोद कर कब्जा मुहुर कर दिया था। परन्तु आज दिनांक: 24/5/25 को चौधरी इंसपीरि कम्पनी द्वारा दोबारा नीला करम अवैध रास्ता बना पाया गया। मौके पर वन अधीक्षक रिपोर्ट भेज कर दी गई। रिपोर्ट आगामी आवश्यक कार्रवाई हेतु, आपकी सेवा में पुरसूट है।

Reshal Singh



706

## वन अपराध रिपोर्ट

वन विभाग, हरियाणा सरकार

0312

FOR Book No. ....

FOR No. 059

वन मण्डल	नजरी				
रेंज/ब्लॉक/बोट	5-सी / 5-सी बी 2-क / ब्यान्स				
रीच/जगह का नाम	ब्यान्स जमीनी मेमोरफ्री एपेस km 0-5				
FOR No. (Date, Day & Time)	059 / 0312-24/05/25 5:14 PM, रोपड़				
रिपोर्ट जारी करने वाले का नाम	जी राजपाल सिंह, 8020				
अपराध की जानकारी का स्रोत					
अपराध होने के तारीख/दिन/समय	24/5/2025 स्वयं द्वारा गप्त / मुखबी द्वारा / शिकायत				
जांच अधिकारी का नाम व पद	जी राजपाल सिंह 8020				
अपराध/घटना का विवरण संलग्न					
उल्लंघन किया गया अधिनियम	2FA 1927 नहीं/यदि हां तो पृष्ठ संख्या 32, 33C				
भारतीय वन अधिनियम 1927	FCA - 1980 धारा 02				
वन्य प्राणी ( संरक्षण ) अधिनियम 1972					
पंजाब भूमि संरक्षण अधिनियम 1900					
भारतीय दण्ड संहिता					
अपराधी का विवरण	नाम	पिता का नाम	उम्र	कड़ी	पता
	अरवि कुमार	सुख सिंह	43	कड़ी	1111 Pachewali, Haryana
	C/o Chopdhary Tpt. Co.				247663
जब्त किये गये सामान का विवरण					
जब्त वन उपज का विवरण	प्रजाति	किस्म/साइज	संख्या	मूल्य	मुआवजा राशि
जब्त कीकल का विवरण	प्रकार	रजिस्ट्रेशन नं०	रंग	मॉडल	उत्पादन वर्ष
औजार/हथियार					
अन्य, यदि कोई हो	059/0312-24/05/25 5:14 PM, रोपड़				
सही को चिह्नित करें	नजरी-नक्शा जी०पी०एस० रीडिंग सहित	संलग्न किया है/तैयार नहीं किया गया	यदि हां तो पृष्ठ संख्या		
	फोटोग्राफ	संलग्न/तैयार नहीं किया गया			
	विडियोग्राफी	संलग्न/तैयार नहीं किया गया			

R.O.A.C.

मुखबीर/ शिकायतकर्ता/गवाह के हस्ताक्षर/अंगुठे का निशान

आरोपी का हस्ताक्षर/अंगुठे का निशान

बीट इन्चार्ज

Rajpal Singh

IMDRJ

व० रा०

नाम

रैंक

दिनांक

RAJAT PANCHAL

D/1 KFO

24/05/2025

आज दिनांक: 24/5/25 दिन शनिवार से दोपहर बाद लगभग 12.30 बजे लगाना चौकी से जागी बापरा सड़क km. 0-5 की गश्त की। गश्त के दौरान मौके पर एक कम्पनी (व्याजि) द्वारा नौहोड़ करके अंबेय रास्ता बनाया गया। जोकि चौधरी ट्रांसपोर्ट कम्पनी द्वारा रेत खनन के लिए इस्तेमाल किया जा रहा है। उम्ह रास्ते की दिनांक 20/5/25 को खरि खोद कर कब्जा छुट्ट कर दिया था। परन्तु आज दिनांक: 24/5/25 की चौधरी ट्रांसपोर्ट कम्पनी द्वारा दोबारा नौहोड़ करके अंबेय रास्ता बन पाया गया। मौके पर बना अपराध रिपोर्ट राफ्त कर दी गई। रिपोर्ट आगामी आवश्यक कार्रवाई हेतु आपकी सेवा से छुट्ट है।

Bejbel Singh

F.O.R No. - 035/03/नेरिस



(भारतीय वन अधिनियम 1927 की धारा 68 के अनुसार)

श्री उत्तम चन्द्र गुप्ता पुत्र श्री इन्द्र सिंह निवासी Paehewali

थाना Haridwar डा. Paehewali

जिला Haridwar Uttarakhand 247663  
Uo Choudhary Transport Company

संरक्षित वन क्षेत्र (Protected Forest Area) में नौतौड़, अवैध कच्चा/गैर वानिकी कार्य न करने बारे।

इन्दी-लक्ष्मी शर्मा

रीच (सड़क, नहर, बन्द) IFA 1927 के प्रावधानों के अनुसार घोषित संरक्षित वन क्षेत्र है। इस अधिनियम की धारा 32, 33 के अनुसार इस रीच पर कोई भी गैर वानिकी कार्य जैसे मिट्टी डालना, मिट्टी उठाना, जमीन तोड़ना, जमीन साफ करना, घुसा-कचरा डालना, खेती करना, रास्ता बनाना, घास काटना, पशु चराना, शिकार खेलना, पेड़ पौधे काटना, इनको नुकसान पहुंचाना या भूमि में आग लगाना आदि कार्यों की मनाही है।

आप द्वारा इस रीच पर नौतौड़ नौतौड़ नुकसान किया गया है जो कि IFA

1927 की धारा 32, 33 के प्रावधानों की उल्लंघना है तथा IFA 1927 की धारा 32, 33 के अनुसार एक दण्डनीय अपराध है। अतः आप तुरन्त इस वन भूमि को खाली कर दे/छोड़ दे, अन्यथा आपके विरुद्ध कानूनी कार्यवाही अमल में ला दी जाएगी। जिसमें 5 साल की कैद व जुर्माना अथवा दोनों हो सकते हैं। इसलिए आपको सूचित किया जाता है कि आप दिनांक 10/05/25 को वन शांति आधिकारी इन्दी रेंज कार्यालय में आकर अपने केस का निपटान करायें

अन्यथा आपका केस विशेष पर्यावरण कोर्ट में लगा दिया जाएगा।

Price: 00

Comp. 49500

Total: 49500



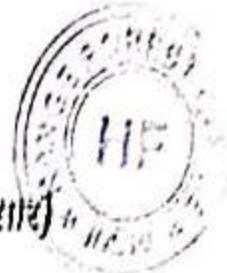
Ankur P.  
रेंज सहायक  
ब्लाक नौतौड़  
इन्दी रेंज

नोटिस नं. - 1  
दिनांक 02/05/25

## नोटिस

S.O.R No - 036/0316

(भारतीय वन अधिनियम 1927 की धारा 33 के अनुसार)

श्री अश्विन्दु कुमारा पुत्र श्री दुर्गम सिंह मियादी Pachowaliथाना Haridwar गाँव Pachowaliजिला Haridwar Uttarakhand - 247663  
Choudhary Transport Company

संरक्षित वन क्षेत्र (Protected Forest Area) में नौतीर, अवैध कच्चा/गैर वानिकी कार्य न करने बारे।

अदपु 2 टोपु अपरोच 2.5 क्म<sup>2</sup> रीच (सड़क, नहर, बन्द) IFA 1927 के प्रावधानों के अनुसार घोषित संरक्षित वन क्षेत्र है। इस अधिनियम की धारा 32, 33 के अनुसार इस रीच पर कोई भी गैर वानिकी कार्य जैसे मिट्टी डालना, मिट्टी उठाना, जमीन तोड़ना, जमीन साफ करना, कुड़ा-कचरा डालना, खेती करना, रास्ता बनाना, घास काटना, पशु चराना, शिकार खेलना, पंढ पीछे काटना, इनको नुकसान पहुंचाना या भूमि में आग लगाना आदि कार्यों की मनाही है।

आप द्वारा इस रीच पर नौतीर अवैध कच्चा/गैर नुकसान किया गया है जो कि IFA 1927 की धारा 32, 33 के प्रावधानों की उल्लंघना है तथा IFA 1927 की धारा 32, 33 के अनुसार एक दण्डनीय अपराध है। अतः आप तुरन्त इस वन भूमि को खाली कर दे/छोड़ दे, अन्यथा आपके विरुद्ध कानूनी कार्यवाही अमल में ला दी जाएगी। जिसमें 5 साल की कैद व जुर्माना अथवा दोनों हो सकते हैं। इसलिए आपको सूचित किया जाता है कि आप दिनांक 10/05/25 को वन सहायकी अधिनियम इन्दी रेंज कार्यालय में आकर अपने केस का निपटान करावें अन्यथा आपका केस विशेष पर्यावरण कोर्ट में लगा दिया जाएगा।

Price : - 000  
Comp. 44000  
Total : 44000

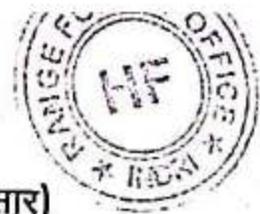


Ankur K.  
रेंज सहायकी  
ब्लाक 216 की 2 व ल  
इन्दी रेंज

नौतीर नं-1  
दिनांक - 02/05/25

710  
नोटिस

F.O.R. No - 033/0316



(भारतीय वन अधिनियम 1927 की धारा 68 के अनुसार)

श्री अरवि-व कुमार पुत्र श्री हुसम सिंह निवासी पोड़ोखाली

Poelowali थाना Haridwar डा० Pachewali

जिला Haridwar Uttarakhand-247663

C/o Choudhary Transport Company

संरक्षित वन क्षेत्र (Protected Forest Area) में नौतौड़, अवैध कब्जा/गैर वानिकी कार्य न करने बारे।

दूरी - 4 किलोमीटर Km 20-30 रीच (सड़क, नहर, बन्द) IFA 1927 के प्रावधानों के अनुसार घोषित संरक्षित वन क्षेत्र है। इस अधिनियम की धारा 32, 33 के अनुसार इस रीच पर कोई भी गैर वानिकी कार्य जैसे मिट्टी डालना, मिट्टी उठाना, जमीन तोड़ना, जमीन साफ करना, कुड़ा-कचरा डालना, खेती करना, रास्ता बनाना, घास काटना, पशु चराना, शिकार खेलना, पेड़ पौधे काटना, झुनको नुकसान पहुंचाना या भूमि में आग लगाना आदि कार्यों की मनाही है।

आप द्वारा इस रीच पर नौतौड़ अवैध स्थिति नुकसान किया गया है जो कि IFA 1927 की धारा 32, 33 के प्रावधानों की उल्लंघना है तथा IFA 1927 की धारा 32, 33 के अनुसार एक चण्डनीय अपराध है। अतः आप तुरन्त इस वन भूमि को खाली कर दे/छोड़ दे, अन्यथा आपके विरुद्ध कानूनी कार्यवाही अमल में ला दी जाएगी। जिसमें 5 साल की कैद व जुर्माना अथवा दोनों हो सकते हैं। इसलिए आपको सूचित किया जाता है कि आप दिनांक 10/05/25 को ~~दिल्ली~~ इन्द्री रेंज कार्यालय में आकर अपने केस का निपटान करायें अन्यथा आपका केस विशेष-पर्यावरण कोर्ट में लगा दिया जाएगा।

Price: 00  
Comp: 225940 -  
Total: 225940 -



रेंज सहायक  
ब्लाक 114 की रेंज  
इन्द्री रेंज

नोटिस नं० 1  
दिनांक 02/05/2025



F.O.R No - 034/0316 नोटिस

(भारतीय वन अधिनियम 1927 की धारा 68 के अनुसार)

श्री अरविन्द कुमार पुत्र श्री दुकम सिंह निवासी Poolowali  
थाना Haridwar डा० Pachewali

जिला Haridwar Uttarakhand 247663

C/o Choudhary Transport Company

संरक्षित वन क्षेत्र (Protected Forest Area) में नौतौड़, अवैध कब्जा/गैर वानिकी कार्य न करने बारे।

पैरा २

रीच (सड़क, नहर, बन्द) IFA 1927 के प्रावधानों के अनुसार घोषित संरक्षित वन क्षेत्र है। इस अधिनियम की धारा 32, 33 के अनुसार इस रीच पर कोई भी गैर वानिकी कार्य जैसे मिट्टी डालना, मिट्टी उठाना, जमीन तोड़ना, जमीन साफ करना, कुड़ा-कचरा डालना, खेती करना, रास्ता बनाना, घास काटना, पशु चराना, शिकार खेलना, पेड़ पौधे काटना, इनको नुकसान पहुंचाना या भूमि में आग लगाना आदि कार्यों की मनाही है।

आप द्वारा इस रीच पर नौतौड़ अवैध कब्जा नुकसान किया गया है जो कि IFA

1927 की धारा 32, 33 के प्रावधानों की उल्लंघना है तथा IFA 1927 की धारा 32, 33 के अनुसार एक दण्डनीय अपराध है। अतः आप तुरन्त इस वन भूमि को खाली कर दे/छोड़ दे, अन्यथा आपके विरुद्ध कानूनी कार्यवाही अमल में ला दी जाएगी। जिसमें 5 साल की कैद व जुर्माना अथवा दोनों हो सकते हैं। इसलिए आपको सूचित किया जाता है कि आप दिनांक 10/05/25 को

वन अधिकारी इन्द्री रेंज कार्यालय में आकर अपने केस का निपटान करायें

अन्यथा आपका केस विशेष न्यायालय कोर्ट में लगा दिया जाएगा।

Price: 0/-

Comp. 512000/-

Total: 512000/-



Sanjiv Kumar  
रेंज सहायक  
ब्लाक गिरीवाली

इन्द्री रेंज

नोटिस नं - 1



## नोटिस

F.O.R No- 059/0312

(भारतीय वन अधिनियम 1927 की धारा 68 के अनुसार)

श्री अश्विनी चंद्र शर्मा पुत्र श्री अश्वमेध सिंह निवासी Pachewali  
 धाना Haridwar डा० Pachewali

जिला Haridwar UHarakhmal - 247663  
 c/o Choudhary Transport Company

संरक्षित वन क्षेत्र (Protected Forest Area) में नौतौंड, अवैध कब्जा/गैर वानिकी कार्य न करने बारे।

कमोरा से जंगली बाघों के संरक्षण  
Km 0.5 रीच (सड़क, नहर, बन्द) IFA 1927 के प्रावधानों के अनुसार घोषित संरक्षित वन क्षेत्र है। इस अधिनियम की धारा 32, 33 के अनुसार इस रीच पर कोई भी गैर वानिकी कार्य जैसे गिट्टी डालना, गिट्टी उठाना, जमीन तोड़ना, जमीन साफ करना, कुड़ा-कचरा डालना, खेती करना, रास्ता बनाना, घास काटना, पशु चराना, शिकार खेलना, पेड़ पौधे काटना, इनको नुकसान पहुंचाना या भूमि में आग लगाना आदि कार्यों की मनाही है।

आप द्वारा इस रीच पर गोला 219-4 नुकसान किया गया है जो कि IFA 1927 की धारा 32, 33 के प्रावधानों की उल्लंघना है तथा IFA 1927 की धारा 32, 33 के अनुसार एक दण्डनीय अपराध है। अतः आप तुरन्त इस वन भूमि को खाली कर दे/छोड़ दे, अन्यथा आपके विरुद्ध कानूनी कार्यवाही अमल में ला दी जाएगी। जिसमें 5 साल की कैद व जुर्माना अथवा दोनों हो सकते हैं। इसलिए आपको सूचित किया जाता है कि आप दिनांक 10/08/25 को अश्वमेध सिंह इन्द्री रेंज कार्यालय में आकर अपने केस का निपटान कराये अन्यथा आपका केस विरुद्ध पर्यावरण कोर्ट में लगा दिया जाएगा।

Price: \_\_\_\_\_

Comp. 31050-

Total: 31050-



Ankur K.  
 रेंज सहायक  
 ब्लाक गणेशपुर  
 इन्द्री रेंज

नोटिस नं० 1

दिनांक 02/08/2025

सेवा में :- थाना प्रभारी,  
इन्द्री।

विषय:- रेत खदानों तक पहुँच के लिए वन भूमि के अवैध उपयोग के सम्बन्ध में  
शिकायत - प्राथमिकी दर्ज करने हेतु अनुरोध।

श्री मान जी,

मैं आपके समक्ष यह लिखित शिकायत दर्ज कराना चाहता/चाहती हूँ कि Choudhary Transport Company Pvt. Ltd. Gharpur Tapu (Incharge Rajesh Sachdeva - 70159-47989 & Auth. Name Arvind Kumar - 70558-11555) द्वारा रन्दौली से नवियाबाद सड़क पर एक स्थान, नेवल से चौगामा सड़क पर चार स्थानों, इन्द्री से लबकरी रोड़ पर एक स्थान पर और धनौरा ऐस्क्रेप पर एक स्थान पर क्षेत्र में स्थित रेत खदानों तक पहुँच के लिए वन भूमि का अवैध रूप से उपयोग किया जा रहा है। यद्यपि खनन कार्य वैध पट्टे या अनुमति के अंतर्गत हो सकता है, परंतु खदानों तक पहुँच के लिए भारी वाहनों (जैसे ट्रक और डम्पर) द्वारा जो मार्ग उपयोग में लाया जा रहा है, वह वन भूमि से होकर गुजरता है और उसके लिए आवश्यक कानूनी स्वीकृतियाँ प्राप्त नहीं की गई हैं। यह स्पष्ट रूप से वन (संरक्षण) अधिनियम, 1980 की धारा 2 का उल्लंघन है, जिसके अंतर्गत केंद्र सरकार की पूर्व अनुमति के बिना किसी भी वन भूमि का गैर-वानिकी प्रयोजन के लिए उपयोग प्रतिबंधित है।

इसके अतिरिक्त, यह गतिविधि भारतीय वन अधिनियम, 1927 की धारा 33C का उल्लंघन करती है, जो आरक्षित तथा संरक्षित वनों में बिना अनुमति भूमि के उपयोग, अतिक्रमण या परिवर्तन पर रोक लगाती है।

यह कार्य भारत सरकार द्वारा अधिनियमित भारतीय न्याय संहिता, 2023 (Bharatiya Nyaya Sanhita, 2023) की धारा 147 के अंतर्गत सरकारी संपत्ति पर आपराधिक अतिक्रमण की श्रेणी में आता है, जिसमें किसी सरकारी संपत्ति में अवैध रूप से प्रवेश करना दंडनीय अपराध है।

अतः आपसे निवेदन है कि कृपया उक्त अवैध गतिविधि में संलिप्त व्यक्तियों/संस्थाओं Choudhary Transport Company Pvt. Ltd. Gharpur Tapu (Incharge Rajesh Sachdeva - 70159-47989 & Auth. Name Arvind Kumar - 70558-11555) के विरुद्ध संबंधित धाराओं के अंतर्गत प्राथमिकी दर्ज कर विधिसम्मत कार्यवाही करने का कष्ट करें।



San Kumar Pr  
J/c Garhi Birbal Block  
9068265265

Rajesh Singh  
11C Bhamra & Garhi Birbal  
Ph. 9724017044

दिनांक 24/2/25

थाना प्रभारी इन्द्री को प्रेषित  
अनुरोध किया जाता है कि  
कृपया चारा के लक्ष्य FIR दर्ज करने का कठोर प्रयास करें।  
दिनांक 21/05/2025  
RFD Indri

**Office of the Range Forest Officer, Indri**  
**Forest Division, Karnal**  
**Haryana Forest Department**

From: Range Forest Officer, Indri  
 Letter No.: 318  
 Date: 05.06.2025

To  
 The Divisional Forest Officer  
 Forest Division Karnal  
 Haryana

Subject: Violation of Indian Forest Act and Forest (Conservation) Act – Unauthorized Use of Forest Land for Mining Approach Access – Forest Offense Reports No. 33/316 to 36/316 and 59/312 to 61/312

This is to bring to your notice that multiple instances of unauthorized use of forest land for approach access to mining sites have been observed within the jurisdiction of Indri Range. Forest Offense Reports (FOR) have been registered by the concerned Beat Incharge for these violations, which fall under the provisions of the Indian Forest Act, 1927 and the Forest (Conservation) Act, 1980.

The details of the offenses are as follows:

Sr. No.	Forest Offense Report No.	Date	Site Location	Road / Stretch	Area (sq.m.) / Offender
1	33/316	23.05.2025	Naval Chowgamma Road	Km 20 to 30	451.88 / Choudhary Transport Company
2	34/316	23.05.2025	Dhanora Escape	—	1024.00 / Choudhary Transport Company
3	35/316	24.05.2025	Indri – Lavkari Road	Km 11 to 12	99.00 / Choudhary Transport Company
4	36/316	24.05.2025	Gadpur Tapu Road	Km 0 to 2	88.00 / Choudhary Transport Company

5	59/312	24.05.2025	Gyana Chowki to Japti Chhapra	—	62.00 / Choudhary Transport Company
6	60/312	24.05.2025	Gyana Chowki to Japti Chhapra	—	197.10 / Darsh Minerals Pvt. Ltd.
7	61/312	24.05.2025	Jamuna Bandh	—	280.00 / Darsh Minerals Pvt. Ltd.

This report is submitted to you for information and necessary action.

Enclosures: Copies of Forest Offense Reports No. 33/316, 34/316, 35/316, 36/316, 59/312, 60/312, and 61/312.



Range Forest Officer, Indri



# Form-A (part-I): Diversion of Forest Land

[Redacted]

[Redacted]



Project Name:	Chaudhary Transport Company	Single Window Number:	SW/250254/2025
State:	HARYANA	Proposal Number:	FP/HR/OTHERS/540759/2025
Submission Date:	09/06/2025	Current Status:	Pending at DFO for Scrutiny and Recommendation
		Area (in ha):	0.0576



Form-A (Part-I): Diversion of Forest Land

<b>Project Name:</b>	Chaudhary Transport Company	<b>Single Window Number:</b>	SW/250254/2025
		<b>Proposal Number:</b>	FP/HR/OTHERS/640759/2025
<b>State:</b>	HARYANA	<b>Current Status:</b>	Pending at DFO for Scrutiny and Recommendation
<b>Submission Date:</b>	24/08/2025	<b>Area ( in ha):</b>	0.0425

Common Application Form

Project Details

I. Details of Project

1.1. Name of the Project	Chaudhary Transport Company
1.2. Project Proposal For	New
1.3. Project ID (Single Window Number)	SW/250254/2025
1.4. Description of Project	Access Permission For M/s Chaudhary Transport Company, Situated on Newal - Garhi Birbal Road, at RD:-27.580 (RHS), Village :- Garhi Birbal, on Newal - Garhi Birbal Road, at RD:-21.207 (RHS), Village :- Kalsoura, on Naggal - Randoli Approach Road, at RD:-3.592 (RHS), Village :- Naggal, Village :- Garhpur Tapu, Village :- Kalsoura, on Indri-Garhi Birbal Road, at RD:-10.677 (RHS), Village :- Labkari, on Garhpur Tapu Approach Road, at RD:-0.380 (RHS), Village :- Labkari, on Newal - Garhi Birbal Road, at RD:-24.470 (RHS)+(LHS), Village :- Labkari, Distt.- Karnal and Forest Division- Karnal (Haryana).

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency	Trust/NGO/Partnership
2.2. Name of the Company/ Organization/User agency	CHAUDHARY TRANSPORT CO
Registered address	
2.3. Address	112,Ground Floor,Santpura Model Town,Yamuna Nagar ,Haryana
2.4. State	HARYANA
2.5. District	YAMUNANAGAR
2.6. Pin Code	135001
2.7. E-mail address	chaudharytransport.ec@gmail.com
2.8. Landline Number	N/A
2.9. Mobile number	xxxxxx0538

3. Details of the person making application

3.1. Name	Mr. Arvind Kumar
3.2. Designation	Authorised Signatory

Correspondence address

3.3. Address	112,Ground Floor,Santpura Model Town,Yamuna Nagar ,Haryana
3.4. State	HARYANA
3.5. District	YAMUNANAGAR
3.6. Pin Code	135001
3.7. E-mail address	chaudharytransport.ec@gmail.com
3.8. Landline Number	N/A
3.9. Mobile number	xxxxxx0538

## Project Location

## 4. Location of the Project or Activity

4.1. Upload KML kmlcombinedremoved.kml

4.2. Whether the project/activity falling in the state/UT sharing international borders NO

5. Shape of the Project Linear

## Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
H43RI	HARYANA	Karnal	Indri	GARHPUR TAPU	as per Land Record
H43RI	HARYANA	Karnal	Indri	GARHI BIRBAL	as per Land Record
H43RI	HARYANA	Karnal	Indri	KALSAURA	as per Land Record
H43RI	HARYANA	Karnal	Indri	KHARAK	as per Land Record
H43RI	HARYANA	Karnal	Indri	LABKARI	as per Land Record
H43RI	HARYANA	Karnal	Indri	NAGAL	as per Land Record

## Remarks

Access Permission For M/s Chaudhary Transport Company, Village- Matak Majri, Tehsil- Indri, Distt. - Karnal (HR).

## 6. Land Requirement (in Ha) of the project or activity

## 6.1. Nature of Land involved

6.2. Non-Forest Land [A] 0

6.3. Forest Land [B] 0.0425

6.4. Total Land [A+B] 0.0425

## Project Activity Cost

## 6. Project/Activity Cost

6.1. Total Cost of the Project at current price level (in Lakhs) 500  
Amount in Words : **Five Hundred Lakh(s) Only**

## 7. Employment likely to be generated

## 7.1. During construction phase

Permanent employment

7.1.1. No. of permanent employment (No.s) [A] 20

7.1.2. Period of employment (No. of days) [B] 30

7.1.3. No. of man-days [X]=[A]\*[B] 600

Temporary employment

7.1.4. Temporary / Contractual employment (No. of Man days) [Y] 50

7.1.5. Total [X] + [Y] 650

## 7.2. During operational phase

Permanent employment

7.2.1. No. of permanent employment (No.s) [A] 20

7.2.2. Period of employment (No. of days) [B] 30

7.2.3. No. of man-days [X]=[A]\*[B] 600

Temporary employment

7.2.4. Temporary / Contractual employment (No. of Man days) [Y] 50

7.2.5. Total [X] + [Y] 650

## Others

8. Whether Rehabilitation and Resettlement (R&R) involved? NO
9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required? NO
10. Whether any alternative site(s) examined or part thereof for the non-site-specific component? Not applicable as the project or activity is site specific
11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site? NO
12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? NO
13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government? YES

Act	Type of violation	Year	Direction Issued By	Direction Details	Direction Copy	Summary	Report
Indian Forest Act 1927	NA	2025			N/A	Access Permission	N/A

## Form-A (Part-I): Diversion of Forest Land

## Project Details

## 1. Forest Clearance

- 1.1. State HARYANA
1. Upload a copy of note containing justification for  
2 locating the Project in forest land check list -10 (justification).pdf
- 1.3. Project Category Others (please specify)
- 1.4. Exempted Category Road Linking Railside/Road Side Amenities (Up to 0.1 Hectare)
- 1.5. Is Related to Encroachment? No
- 1.6. Whether any proposal seeking prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of forest land required for this project has been submitted in the past? No

## Proposed Land

2. Underground Component NO
3. Details of Forestland proposed to be diverted (Village / Division / District Wise Breakup)
- 3.1. Total area of forestland proposed for diversion (ha.) 0.0425
- 3.2. Total area of non- forestland required for this project (ha.) 0
- 3.3. Legal Status of forest land proposed for diversion
- | Area (ha) | Legal Status of Forest Land |
|-----------|-----------------------------|
| 0.0425    | Protected Forest            |
- 3.3.1. Total Area (ha) 0.0425
- 3.4. Total period for which the forestland is proposed to be diverted (No. of years) 99

## KML Details

<b>Division</b>	Karnal Division
<b>No. of Patches</b>	11
<b>KML</b>	129548408_FC_KML_1750400591067_kmlcombinedremoved.kml

## Location Details

<b>Toposheet No.</b>	<b>District</b>	<b>Village</b>	<b>Range</b>	<b>Forest land proposed for diversion Area (ha)</b>	<b>Non Forest Land Area (ha)</b>
H43R1	Karnal	GARHPUR TAPU	Karnal	0.0071	0000
H43R1	Karnal	KHARAK	Karnal	0.0071	0000
H43R1	Karnal	LABKARI	Karnal	0.0071	0000
H43R1	Karnal	NAGAL	Karnal	0.0070	0000
H43R1	Karnal	GARHI BIRBAL	Karnal	0.0071	0000
H43R1	Karnal	KALSAURA	Karnal	0.0071	0000

## Patch Details

<b>Patch/ Segment ID</b>	<b>Forest Area (ha)</b>	<b>Non-Forest Area (ha)</b>	<b>Remarks if any</b>
1	0.0039	0	
2	0.0039	0	
3	0.0039	0	
4	0.0039	0	
5	0.0039	0	
6	0.0039	0	
7	0.0039	0	
8	0.0039	0	
9	0.0039	0	
10	0.0037	0	
11	0.0037	0	

## Remarks Details

Access Permission For M/s Chaudhary Transport Company, Village- Matak Majri, Tehsil- Indri, Distt. - Karnal (HR).

**Total Patch-wise Forest Land in the division (ha)**

<b>3.5. Total Forest Land Area (ha)</b>	0.0425
<b>3.6. Total Non Forest Land Area (ha)</b>	0.0000

**Total KML-wise Forest Land in the division (ha.)**

<b>3.7. Total Forest Land Area (ha)</b>	0.0425
<b>3.8. Total Non Forest Land Area (ha)</b>	0
<b>3.9. Total Area (ha)</b>	0.0425

## 4. Component Wise Break Up (Including underground works such as tunnel and similar purpose)-if applicable

<b>Component</b>	<b>Forest Land Proposed for Diversion (ha)</b>	<b>Non-forest Land (ha)</b>
------------------	------------------------------------------------	-----------------------------

Component	Forest Land Proposed for Diversion (ha) 721	Non-forest Land (ha)
Approach Access	0.0425	0
<b>5. Total Forest Land(ha)</b>	0.0425	
<b>6. Total Non Forest Land (ha)</b>	0.0000	
<b>7. Upload map of the forest land proposed to be diverted prepared by using DGPS or Total Station (pdf only)</b>	combined dgps map.pdf	

#### Afforestation Details

##### 7. Details of land identified for Compensatory Afforestation

7.1. Whether Compensatory Afforestation is applicable or not? Yes

7.1.1. Type of Compensatory Afforestation Degraded Forest Land

#### Others

##### 8. Cost-Benefit analysis

8.1. Whether Cost-Benefit analysis for the Project has been made? N/A

##### 9. Environmental clearance Details

9.1. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)? No

##### 10. Wildlife clearance Details

10.1. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? No

#### Category Specific Details

N/A

#### 11. Copy of Additional Information, if any

S. No.	Document Name	Remark	Document
1	Area Calculation	Area Calculation	area calculation.pdf
2	Combined Layout Map-1-9	Combined Layout Map-1-9	combined layout map-1-9.pdf
3	FRA	FRA	fra.pdf
4	FCA	FCA	fca.pdf
5	CHECK LIST	CHECK LIST	check list.pdf
6	CHECK LIST -26 (H)	CHECK LIST -26 (H)	check list -26 (h).pdf
7	CHECK LIST -26 (G)	CHECK LIST -26 (G)	check list -26 (g).pdf
8	CHECK LIST -12A (ACA)	CHECK LIST -12A (ACA)	check list -12a (aca).pdf
9	CHECK LIST -10 (Justification)	CHECK LIST -10 (Justification)	check list -10 (justification).pdf
10	CHECK LIST -4 ( Project Detail )	CHECK LIST -4 ( Project Detail )	check list -4 ( projectdetail ).pdf

11	Topo Sheet Chaudhary Transport Co.	Topo Sheet Chaudhary Transport Co.	topo sheet chaudhary transport co..pdf
12	KMLCOMBINEDremoved.kml	KMLCOMBINEDremoved.kml	kmlcombinedremoved.kml
13	COMBINED DGPS MAP	COMBINED DGPS MAP	combined dgps map.pdf
14	LOI Nangal Karnal	LOI Nangal Karnal	loi nangal karnal.pdf
15	LOI Chandraon Karnal	LOI Chandraon Karnal	loi chandraon karnal.pdf
16	HSPCB NANGAL	HSPCB NANGAL	hspcb nangal.pdf
17	HSPCB CHANDRAON	HSPCB CHANDRAON	hspcb chandraon.pdf
18	CLARIFICATION LETTER CHANDRAON BY DFO	CLARIFICATION LETTER CHANDRAON BY DFO	forest noc clarification chandraon.pdf
19	CLARIFICATION LETTER BY DFO NANGAL	CLARIFICATION LETTER BY DFO NANGAL	clarification letter by dfo nangal.pdf
20	APPROVED MINING PLAN NANGAL	APPROVED MINING PLAN NANGAL	approved mining plan nangal_compressed.pdf
21	APPROVED MINING PLAN CHNDRAON	APPROVED MINING PLAN CHNDRAON	approved mining plan chndraon.pdf
22	PWD NOC RD- 27.580 (RHS)- LETTER	PWD NOC RD- 27.580 (RHS)- LETTER	rd- 27.580 (rhs)- letter.pdf
23	PWD NOC RD- 24.470 (RHS)- LETTER	PWD NOCRD- 24.470 (RHS)- LETTER	rd- 24.470 (rhs)- letter.pdf
24	PWD NOC RD- 24.470 (LHS)- LETTER	PWD NOC RD- 24.470 (LHS)- LETTER	rd- 24.470 (lhs)- letter.pdf
25	PWD NOC RD- 21.207 (RHS)- LETTER	PWD NOC RD- 21.207 (RHS)- LETTER	rd- 21.207 (rhs)- letter.pdf
26	PWD NOC RD- 10.677 (RHS)- LETTER	PWD NOC RD- 10.677 (RHS)- LETTER	rd- 10.677 (rhs)- letter.pdf
27	PWD NOC RD- 3.592 (RHS)- LETTER	PWD NOC RD- 3.592 (RHS)- LETTER	rd- 3.592 (rhs)- letter.pdf
28	PWD NOC RD- 0.380 (RHS)- LETTER	PWD NOC RD- 0.380 (RHS)- LETTER	rd- 0.380 (rhs)- letter.pdf
29	PWD NOC RD- 27.580 (RHS)	PWD NOC RD- 27.580 (RHS)	rd- 27.580 (rhs)- drawing.pdf
30	PWD NOC RD- 24.470 (RHS)	PWD NOC RD- 24.470 (RHS)	rd- 24.470 (rhs)- drawing.pdf
31	PWD NOC RD- 24.470 (LHS)	PWD NOC RD- 24.470 (LHS)	rd- 24.470 (lhs)- drawing.pdf
32	PWD NOC RD- 21.207 (RHS)	PWD NOC RD- 21.207 (RHS)	rd- 21.207 (rhs)- drawing.pdf
33	PWD NOC RD- 10.677 (RHS)	PWD NOC RD- 10.677 (RHS)	rd- 10.677 (rhs)- drawng.pdf
34	PWD NOC RD- 3.592 (RHS)	PWD NOC RD- 3.592 (RHS)	rd- 3.592 (rhs)- drawing.pdf
35	PWD NOC RD- 0.380 (RHS)	PWD NOC RD- 0.380 (RHS)	rd- 0.380 (rhs)- drawing.pdf

## Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hearby give undertaking that no activity/construction/expansion has been taken up

12. Name Mr. Arvind Kumar

13. Designation Authorised Signatory

14. Company CHAUDHARY TRANSPORT CO

15. Address 112,Ground Floor,Santpura Model Town,Yamuna Nagar ,Haryana

16. Date 09/06/2025



## Form-A (Part-I): Diversion of Forest Land

<b>Project Name:</b>	Access Permission For M/s Chaudhary Transport Company, Village Labkari, Tehsil- Indri, Distt.- Karnal (HR)	<b>Single Window Number:</b>	SW/188928/2024
<b>State:</b>	HARYANA	<b>Proposal Number:</b>	FP/HR/OTHERS/480006/2024
<b>Submission Date:</b>	08/06/2024	<b>Current Status:</b>	Pending at DFO for Scrutiny and Recommendation
		<b>Area ( in ha):</b>	0.0114

### Common Application Form

#### Project Details

##### 1. Details of Project

<b>1.1. Name of the Project</b>	Access Permission For M/s Chaudhary Transport Company, Village Labkari, Tehsil- Indri, Distt.- Karnal (HR)
<b>1.2. Project Proposal For</b>	New
<b>1.3. Project ID (Single Window Number)</b>	SW/188928/2024
<b>1.4. Description of Project</b>	Diversion of Forest Land of 0.0114 Ha. for access Permission For M/s Chaudhary Transport Company, Village Labkari, Tehsil- Indri, Distt.- Karnal (Haryana).

##### 2. Details of the Company/Organization/User Agency making application

<b>2.1. Legal Status of the Company/Organization/User Agency</b>	Trust/NGO/Partnership
<b>2.2. Name of the Company/ Organization/User agency</b>	CHAUDHARY TRANSPORT CO
<b>Registered address</b>	
<b>2.3. Address</b>	112,Ground Floor,Santpura Model Town,Yamuna Nagar ,Haryana
<b>2.4. State</b>	HARYANA
<b>2.5. District</b>	KARNAL
<b>2.6. Pin Code</b>	132041
<b>2.7. E-mail address</b>	chaudharytransport.ec@gmail.com
<b>2.8. Mobile number</b>	xxxxxx1555

##### 3. Details of the person making application

<b>3.1. Name</b>	Mandeep singh
<b>3.2. Designation</b>	Authorised Signatory

##### Correspondence address

<b>3.3. Address</b>	112,Ground Floor,Santpura Model Town,Yamuna Nagar ,Haryana
<b>3.4. State</b>	HARYANA
<b>3.5. District</b>	YAMUNANAGAR
<b>3.6. Pin Code</b>	135001
<b>3.7. E-mail address</b>	chaudharytransport.ec@gmail.com
<b>3.8. Mobile number</b>	xxxxxx1555

#### Project Location

<b>4. Location of the Project or Activity</b>	
<b>4.1. Upload KML</b>	KMLL.kml
<b>4.2. Whether the project/activity falling in the state/UT sharing</b>	

4.2. Whether the project/activity falling in the state/UT sharing international borders

724  
NO

5. Shape of the Project

Linear

#### Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
H43RI	HARYANA	Karnal	Indri	LABKARI	34//II, 12, 13, 14, 7, 4/3, 35//II, 12, 13, 14, 15/1, 15/2, 36//15/2

#### Remarks

Access Permission For M/s Chaudhary Transport Company, Village Labkari, Tehsil- Indri, Distt.- Karnal (Haryana).

6. Land Requirement (in Ha) of the project or activity

6.1. Nature of Land involved

6.2. Non-Forest Land [A] 4.2289

6.3. Forest Land [B] 0.0114

6.4. Total Land [A+B] 4.2403

#### Project Activity Cost

6. Project/Activity Cost

6.1. Total Cost of the Project at current price level (in Lakhs) 50  
Amount in Words : Fifty Lakh(s) Only

7. Employment likely to be generated

7.1. During construction phase

Permanent employment

7.1.1. No. of permanent employment (No.s) [A] 18

7.1.2. Period of employment (No. of days) [B] 30

7.1.3. No. of man-days [X]=[A]\*[B] 540

Temporary employment

7.1.4. Temporary / Contractual employment (No. of Man days) [Y] 100

7.1.5. Total [X] + [Y] 640

7.2. During operational phase

Permanent employment

7.2.1. No. of permanent employment (No.s) [A] 10

7.2.2. Period of employment (No. of days) [B] 30

7.2.3. No. of man-days [X]=[A]\*[B] 300

Temporary employment

7.2.4. Temporary / Contractual employment (No. of Man days) [Y] 100

7.2.5. Total [X] + [Y] 400

#### Others

8. Whether Rehabilitation and Resettlement (R&R) involved? NO

9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required? NO

10. Whether any alternative site(s) examined or part thereof for the non-site-specific component? Not applicable as the project or activity is site specific

11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site? NO

12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? 725  
NO

13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government? NO

Form-A (Part-I): Diversion of Forest Land

Project Details

1. Forest Clearance

1.1. State HARYANA

1. Upload a copy of note containing justification for  
2 locating the Project in forest land JUSTIFICATION.pdf

1.3. Project Category Others (please specify)

1.4. Exempted Category Road Linking Railside/Road Side Amenities (Up to 0.1 Hectare)

1.5. Is Related to Encroachment? No

1.6. Whether any proposal seeking prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of forest land required for this project has been submitted in the past? No

Proposed Land

2. Underground Component NO

3. Details of Forestland proposed to be diverted (Village / Division / District Wise Breakup)

3.1. Total area of forestland proposed for diversion (ha.) 0.0114

3.2. Total area of non- forestland required for this project (ha.) 4.2289

3.3. Legal Status of forest land proposed for diversion

Area (ha)	Legal Status of Forest Land
0.0114	Protected Forest

3.3.1. Total Area (ha) 0.0114

3.4. Total period for which the forestland is proposed to be diverted (No. of years) 99

KML Details

Division Karnal Division

No. of Patches 6

KML 74752143\_FC\_KML\_1717847478353\_KML.kml

Location Details

Toposheet No.	District	Village	Range	Forest land proposed for diversion Area (ha)	Non Forest Land Area (ha)
H43R1	Karnal	LABKARI	Karnal	0.0114	4.2289

Patch Details

Patch/ Segment ID	Forest Area (ha)	Non-Forest Area (ha)	Remarks if any
-------------------	------------------	----------------------	----------------

Patch/ Segment ID	Forest Area (ha)	Non-Forest Area (ha)	Remarks if any
1	0.0057	2.1144	726
2	0.0057	2.1144	
3	0	0	
4	0	0	
5	0	0	
6	0	0	

#### Remarks Details

Access Permission For M/s Chaudhary Transport Company, Village Labkari, Tehsil- Indri, Distt.- Karnal (Haryana).

#### Total Patch-wise Forest Land in the division (ha)

3.5. Total Forest Land Area (ha)	0.0114
3.6. Total Non Forest Land Area (ha)	4.2288

#### Total KML-wise Forest Land in the division (ha.)

3.7. Total Forest Land Area (ha)	0.0114
3.8. Total Non Forest Land Area (ha)	4.2289
3.9. Total Area (ha)	4.2403

#### 4. Component Wise Break Up (Including underground works such as tunnel and similar purpose)-if applicable

Component	Forest Land Proposed for Diversion (ha)	Non-forest Land (ha)
APPROACH ACCESS	0.0114	4.2289
5. Total Forest Land(ha)	0.0114	
6. Total Non Forest Land (ha)	4.2289	
7. Upload map of the forest land proposed to be diverted prepared by using DGPS or Total Station (pdf only)	DGPS MAP.pdf	

#### Afforestation Details

##### 7. Details of land identified for Compensatory Afforestation

7.1. Whether Compensatory Afforestation is applicable or not? Yes

7.1.1. Type of Compensatory Afforestation Degraded Forest Land

#### Others

##### 8. Cost-Benefit analysis

8.1. Whether Cost-Benefit analysis for the Project has been made? N/A

##### 9. Environmental clearance Details

9.1. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)? No

**10. Wildlife clearance Details**

**10.1. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone?** No

**Category Specific Details**

N/A

**11. Copy of Additional Information, if any**

S. No.	Document Name	Remark	Document
1	LAND DOCUMENT	LAND DOCUMENT	Land Document Labkari.pdf
2	SAZRA	SAZRA	LABKARI SZRA.pdf
3	JUSTIFICATION	JUSTIFICATION	JUSTIFICATION.pdf
4	CHECKLIST	CHECKLIST	FORM.pdf
5	TOPO SHEET	TOPO SHEET	Labkari Topo Sheet_compressed.pdf
6	AUTHORITY LETTER	AUTHORITY LETTER	AUTHORITY LETTER.pdf
7	LAYOUT PLAN	LAYOUT PLAN	Labkari Forest Layout.pdf

**Undertaking**

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

**12. Name** Mandeep singh

**13. Designation** Authorised Signatory

**14. Company** CHAUDHARY TRANSPORT CO

**15. Address** 112,Ground Floor,Santpura Model Town,Yamuna Nagar ,Haryana

**16. Date** 08/06/2024



Form-A (Part-I): Diversion of Forest Land

<div style="text-align: right;">-</div>			
Project Name:	M/s Chaudhary Transport Company	Single Window Number:	SW/205170/2024
		Proposal Number:	FP/HR/OTHERS/494849/2024
State:	HARYANA	Current Status:	Pending at DFO for Scrutiny and Recommendation
Submission Date:	31/08/2024	Area ( in ha):	0.0057

Common Application Form

Project Details

1. Details of Project

1.1. Name of the Project	M/s Chaudhary Transport Company
1.2. Project Proposal For	New
1.3. Project ID (Single Window Number)	SW/205170/2024
1.4. Description of Project	Access Permission For M/s Chaudhary Transport Company, Village- Naggal, Tehsil- Indri, Distt.-Karnal (HR).

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency	Trust/NGO/Partnership
2.2. Name of the Company/ Organization/User agency	CHAUDHARY TRANSPORT CO

Registered address

2.3. Address	112,Ground Floor,Santpura Model Town,Yamuna Nagar ,Haryana
2.4. State	HARYANA
2.5. District	KARNAL
2.6. Pin Code	135001
2.7. E-mail address	chaudharytransport.ec@gmail.com
2.8. Mobile number	xxxxxx7943

3. Details of the person making application

3.1. Name	Mandeep singh
3.2. Designation	Authorised Signatory

Correspondence address

3.3. Address	112,Ground Floor,Santpura Model Town,Yamuna Nagar ,Haryana
3.4. State	HARYANA
3.5. District	YAMUNANAGAR
3.6. Pin Code	135001
3.7. E-mail address	chaudharytransport.ec@gmail.com
3.8. Mobile number	xxxxxx1555

Project Location

4. Location of the Project or Activity	
4.1. Upload KML	kmlq.kml
4.2. Whether the project/activity falling in the state/UT sharing international borders	NO

5. Shape of the Project Linear

#### Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
H43RI	HARYANA	Karnal	Indri	NAGAL	

#### Remarks

Access Permission For M/s Chaudhary Transport Company, Village- Naggal, Tehsil- Indri, Distt.-Karnal (HR).

#### 6. Land Requirement (in Ha) of the project or activity

##### 6.1. Nature of Land involved

6.2. Non-Forest Land [A]	5.3796
6.3. Forest Land [B]	0.0057
6.4. Total Land [A+B]	5.3853

#### Project Activity Cost

#### 6. Project/Activity Cost

6.1. Total Cost of the Project at current price level (in Lakhs) 400  
Amount in Words : **Four Hundred Lakh(s) Only**

#### 7. Employment likely to be generated

##### 7.1. During construction phase

Permanent employment

7.1.1. No. of permanent employment (No.s) [A]	10
7.1.2. Period of employment (No. of days) [B]	30
7.1.3. No. of man-days [X]=[A]*[B]	300

Temporary employment

7.1.4. Temporary / Contractual employment (No. of Man days) [Y]	10
7.1.5. Total [X] + [Y]	310

##### 7.2. During operational phase

Permanent employment

7.2.1. No. of permanent employment (No.s) [A]	10
7.2.2. Period of employment (No. of days) [B]	30
7.2.3. No. of man-days [X]=[A]*[B]	300

Temporary employment

7.2.4. Temporary / Contractual employment (No. of Man days) [Y]	10
7.2.5. Total [X] + [Y]	310

#### Others

8. Whether Rehabilitation and Resettlement (R&R) involved?	NO
9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required?	NO
10. Whether any alternative site(s) examined or part thereof for the non-site-specific component?	Not applicable as the project or activity is site specific
11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site?	NO
12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?	NO

and/or land in which the project is proposed to be set up? 730

13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government? NO

Form-A (Part-I): Diversion of Forest Land

Project Details

1. Forest Clearance

1.1. State HARYANA

1. Upload a copy of note containing justification for  
2 locating the Project in forest land justification.pdf

1.3. Project Category Others (please specify)

1.4. Exempted Category Road Linking Railside/Road Side Amenities (Up to 0.1 Hectare)

1.5. Is Related to Encroachment? No

1.6. Whether any proposal seeking prior approval of Central Government under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for diversion of forest land required for this project has been submitted in the past? No

Proposed Land

2. Underground Component NO

3. Details of Forestland proposed to be diverted (Village / Division / District Wise Breakup)

3.1. Total area of forestland proposed for diversion (ha.) 0.0057

3.2. Total area of non- forestland required for this project (ha.) 5.3796

3.3. Legal Status of forest land proposed for diversion

Area (ha)	Legal Status of Forest Land
0.0057	Protected Forest

3.3.1. Total Area (ha) 0.0057

3.4. Total period for which the forestland is proposed to be diverted (No. of years) 99

KML Details

Division Karnal Division

No. of Patches 6

KML 98537317\_FC\_KML\_1725084707856\_kmlq.kml

Location Details

Toposheet No.	District	Village	Range	Forest land proposed for diversion Area (ha)	Non Forest Land Area (ha)
H43R1	Karnal	NAGAL	Karnal	0.0057	5.3796

Patch Details

Patch/ Segment ID	Forest Area (ha)	Non-Forest Area (ha)	Remarks if any
1	0.0009	0.8966	

2	0.0009	731 0.8966
3	0.0009	0.8966
4	0.001	0.8966
5	0.001	0.8966
6	0.001	0.8966

#### Remarks Details

Access Permission For M/s Chaudhary Transport Company, Village- Naggal, Tehsil- Indri, Distt.-Karnal (HR).

#### Total Patch-wise Forest Land in the division (ha)

3.5. Total Forest Land Area (ha) 0.0057

3.6. Total Non Forest Land Area (ha) 5.3796

#### Total KML-wise Forest Land in the division (ha.)

3.7. Total Forest Land Area (ha) 0.0057

3.8. Total Non Forest Land Area (ha) 5.3796

3.9. Total Area (ha) 5.3853

#### 4. Component Wise Break Up (Including underground works such as tunnel and similar purpose)-if applicable

Component	Forest Land Proposed for Diversion (ha)	Non-forest Land (ha)
APPROACH ACCESS	0.0057	5.3796

5. Total Forest Land(ha) 0.0057

6. Total Non Forest Land (ha) 5.3796

7. Upload map of the forest land proposed to be diverted prepared by using DGPS or Total Station (pdf only) dgps map.pdf

#### Afforestation Details

#### 7. Details of land identified for Compensatory Afforestation

7.1. Whether Compensatory Afforestation is applicable or not? Yes

7.1.1. Type of Compensatory Afforestation Degraded Forest Land

#### Others

#### 8. Cost-Benefit analysis

8.1. Whether Cost-Benefit analysis for the Project has been made? N/A

#### 9. Environmental clearance Details

9.1. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)? No

**10. Wildlife clearance Details**

732

10.1. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone?

No

**Category Specific Details**

N/A

**11. Copy of Additional Information, if any**

S. No.	Document Name	Remark	Document
1	LEASE DEED-1	LEASE DEED-1	lease deed-1.pdf
2	LEASE DEED	LEASE DEED	lease deed.pdf
3	TOPO SHEET	TOPO SHEET	topo sheet.pdf
4	SAZRA	SAZRA	naggal sizra.pdf
5	KML FILE	KML FILE	kmlq.kml
6	justification	justification	justification.pdf
7	FRA CERTIFICATE	FRA CERTIFICATE	fra certificate.pdf
8	DGPS MAP	DGPS MAP	dgps map.pdf
9	CHECKLIST	CHECKLIST	checklist naggal.pdf
10	LAYOUT PLAN	LAYOUT PLAN	layout plan naggal.pdf

**Undertaking**

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

12. Name Mandeep singh

13. Designation Authorised Signatory

14. Company CHAUDHARY TRANSPORT CO

15. Address 112,Ground Floor,Santpura Model Town,Yamuna Nagar ,Haryana

16. Date 31/08/2024

महोदय,

कृपया अवगत कराना है कि माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली, के ओ0ए0 संख्या 11/2025 प्रदीप दाहिया बनाम डिपार्टमेंट ऑफ माईन्स एण्ड जियोलॉजी हरियाणा व अन्य में पारित आदेश दिनांक 04.04.2025 के क्रम में गठित समिति को 02 खनन स्थलों का संयुक्त स्थलीय निरीक्षण कर प्रतिवादी द्वारा किये गये अवैध खनन एवं पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के उल्लंघन के सम्बन्ध में आख्या प्रस्तुत करने हेतु निर्देशित किया गया।

उक्त निर्देशों के अनुपालन में गठित समिति के सदस्यों द्वारा दिनांक 13.06.2025 को हरियाणा राज्य के करनाल जिले में मैसर्स चौधरी ट्रांसपोर्ट कम्पनी के पक्ष में स्वीकृत खनन क्षेत्रों को स्थलीय निरीक्षण पट्टाधारक के मौके पर उपस्थित प्रतिनिधि श्री मंदीप सिंह की उपस्थिति में किया गया, जिसकी आख्या निम्नवत् है:-

1. मैसर्स चौधरी ट्रांसपोर्ट कम्पनी चन्द्रराव गढ़पुर टापर सैण्ड माईनिंग ब्लॉक चन्द्रराव गढ़पुर टापू एण्ड कलसोरा जिला करनाल हरियाणा:- दिनांक 13.06.2025 को समिति के सदस्यों द्वारा उक्त क्षेत्र में पहुँचकर पट्टा क्षेत्र का स्थलीय निरीक्षण किया गया। निरीक्षण के दौरान, पट्टा क्षेत्र के सीमा स्तम्भ अपने स्थान में लगे पाये गए। निरीक्षण के दौरान पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के बाहर सहमति पत्र (LOI) में प्रदर्शित जियो कॉर्डिनेट्स/सीमा स्तम्भ A1 व A3 के बाहर यमुना नदी (Upstream) की जलधारा में उपखनिज साधारण बालू का अवैध खनन किया गया है। उक्त अवैध खनन स्थल की पैमाईश की गई, जिसका विवरण निम्नवत् है:-

पिट	जियो-कॉर्डिनेट्स		औसत गहराई (मी0 में)	क्षेत्रफल (व0मी0 में)	मात्रा (घ0मी0 में)	
1	A	29° 53' 50.44" E	77° 11' 14.92" N	1.3	6926	9003.8
	B	29° 53' 48.45" E	77° 11' 13.90" N			
	C	29° 53' 47.99" E	77° 11' 11.55" N			
	D	29° 53' 45.37" E	77° 11' 12.23" N			
	E	29° 53' 48.03" E	77° 11' 15.71" N			

इस प्रकार पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के बाहर यमुना नदी की जल धारा में 6926 वर्गमीटर क्षेत्रफल में औसतन 1.30 मीटर गहराई से कुल 9003.80 घ0मी0 उपखनिज का खनन अवैध तरीके से किया जाना पाया गया। (संलग्नक-1, 2)

उक्त के अतिरिक्त प्रार्थीगण श्री सुभाष, सचिन, विपिन आदि निवासीगण डालामाजरा द्वारा दिनांक 04.04.2025 द्वारा जिलाधिकारी महोदय सहारनपुर के समक्ष प्रार्थना पत्र प्रस्तुत किया गया जिसका संज्ञान लेते हुये जिलाधिकारी महोदय के आदेश दिनांक 05.04.2025 द्वारा अपर जिलाधिकारी (वि0/रा0), सहारनपुर, उपजिलाधिकारी नकुड़, खान अधिकारी, सहारनपुर, समिति का गठन करते हुये जांच आख्या उपलब्ध कराने के निर्देश दिये गये। गठित समिति के सदस्यों द्वारा शिकायती स्थल की दिनांक 16.04.2025 को जांच की गई जिसमें उल्लेख किया गया है कि यमुना नदी की प्रभावित जलधारा में खनन होना पाया गया परन्तु यमुना नदी की जलधारा तीव्र एवं पानी अधिक होने के कारण पैमाईश किया जाना संभव नहीं हो पाया। (संलग्नक-3, 4, 5)

2. मैसर्स चौधरी ट्रांसपोर्ट कम्पनी सैण्ड माईनिंग प्रोजेक्ट नागल ब्लॉक ग्राम उत्तरी नागल, दक्षिणी नागल, ततारपुर एण्ड कमालपुर गडिया, जिला करनाल हरियाणा:- दिनांक 13.06.2025 को समिति के सदस्यों द्वारा उक्त क्षेत्र में पहुँचकर पट्टा क्षेत्र का स्थलीय निरीक्षण किया गया। (संलग्नक-6) निरीक्षण के दौरान, पट्टा क्षेत्र के सीमा स्तम्भ अपने स्थान में लगे पाये गए। निरीक्षण के दौरान श्री प्रदीप दाहिया द्वारा माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली को प्रस्तुत ओरिजिनल एप्लीकेशन के बिन्दु संख्या 5 में पट्टाधारक द्वारा किये गये अवैध खनन एवं पट्टाधारक के विरुद्ध दर्ज प्रथम सूचना रिपोर्ट के तथ्यों का संज्ञान लेते हुये, उक्त स्थल का निरीक्षण किया गया। निरीक्षण के दौरान पाया गया कि पट्टाधारक द्वारा अपने स्वीकृत क्षेत्र के बाहर भी अवैध तरीके से उपखनिज साधारण बालू का अवैध खनन किया गया है। अवैध खनन स्थल से मैसर्स चौधरी ट्रांसपोर्ट कम्पनी को स्वीकृति खनन पट्टा क्षेत्र की ओर जाने का कच्चा रास्ता भी बनाया हुआ पाया गया। इस प्रकार मैसर्स चौधरी ट्रांसपोर्ट कम्पनी सैण्ड माईनिंग प्रोजेक्ट नागल ब्लॉक ग्राम उत्तरी नागल, दक्षिणी नागल ततारपुर एण्ड कमालपुर गडिया जिला करनाल हरियाणा के विरुद्ध उनके द्वारा किये गये अवैध खनन की मात्रा (14,828 घ0मी0) के क्रम में दर्ज की गई प्रथम सूचना रिपोर्ट (संलग्नक-7) भी सही पाई गई, जिनके पश्चात् कार्यालय के पत्र संख्या 45/खनन/नोटिस-2025-26 दिनांक 04.04.2025 (संलग्नक-8) द्वारा मैसर्स चौधरी ट्रांसपोर्ट कम्पनी से अवैध खनन की मात्रा 14,828 घ0मी0 के सापेक्ष जुर्मानास्वरूप धनराशि रू0 62,82,920/- का ड्राफ्ट जिलाधिकारी सहारनपुर के नाम से बनवकार उपलब्ध

कराने हेतु जिला कलेक्टर/उपायुक्त करनाल, हरियाणा को पत्र प्रेषित किया गया। परन्तु मैसर्स चौधरी ट्रांसपोर्ट कम्पनी द्वारा न तो उक्त धनराशि को उ०प्र० राज्य सरकार के पक्ष में जमा कराया गया और न ही उक्त धनराशि का ड्राफ्ट कार्यालय में उपलब्ध कराया गया, जिस कारण कार्यालय के पत्र संख्या 780/ख०अनु०/अवैध खनन/2025-26 दिनांक 16.06.2025 (संलग्नक-9) द्वारा उक्त धनराशि को जमा कराने हेतु आदेश निर्गत किये गए।

उक्त अतिरिक्त अवगत कराना है कि ऑनलाइन आई०जी०आर०एस० संख्या-20013225003834, 20013225003820, 200013225003822, 40013225007410, 40013225007283, 40013225007285, 40013225007270, 40013225007172, 40013225007174, 400013225007166, 40013225007164, 40013225007160, 40013225007171, 40013225007162, 40013225007163, 40013225007168, 40013225007168 के माध्यम से ग्राम ततारपुर खुर्द यमुना नदी में अवैध खनन संबंधी कुल 17 शिकायतें प्राप्त हुईं (संलग्नक-10) जिनका संज्ञान लेते हुये पुलिस विभाग, खनन विभाग व राजस्व विभाग द्वारा दिनांक 29.03.2025 को संयुक्त जांच की गयी। जांच के दौरान कुल 14828 घ०मी० साधारण बालू का अवैध खनन होना पाया गया जिसके सम्बन्ध में दिनांक 30.03.2025 को थाना गंगोह में प्रथम सूचना रिपोर्ट भी दर्ज करायी गयी।

मै० मैसर्स चौधरी ट्रांसपोर्ट कम्पनी, सिद्धांत रन्धावा द्वारा मा० उच्च न्यायालय इलाहाबाद में क्रिमिनल मिस. रिट पिटिशन संख्या-10416/2025 दायर कर उक्त प्रथम सूचना रिपोर्ट निरस्त करने का अनुरोध किया गया है। (संलग्नक-11)

आख्या महोदय की सेवा में सादर प्रेषित।

संलग्नक - 1



 **GPS Map Camera**



Google

Dala Mazra, null, India  
 Dala Mazra, India  
 Lat 29.89721°  
 Long 77.184851°  
 13/06/25 12:22 PM GMT +05:30



 **GPS Map Camera**



Google

null, Uttar Pradesh, India  
 Unnamed Road, Uttar Pradesh 247342, India  
 Lat 29.897026°  
 Long 77.189284°  
 13/06/25 12:33 PM GMT +05:30

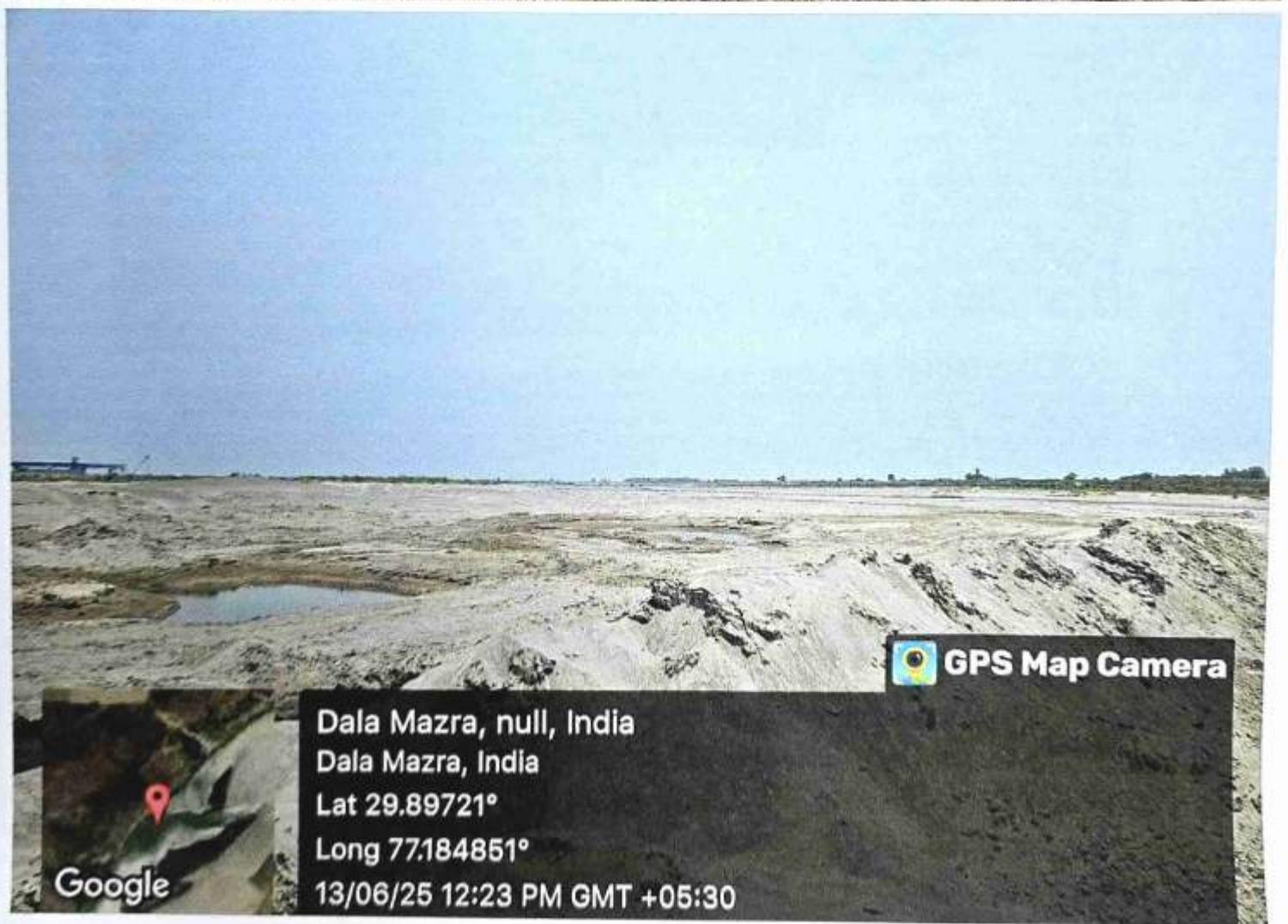


 **GPS Map Camera**

Dala Mazra, null, India  
Dala Mazra, India  
Lat 29.89721°  
Long 77.184851°  
13/06/25 12:23 PM GMT +05:30



Google

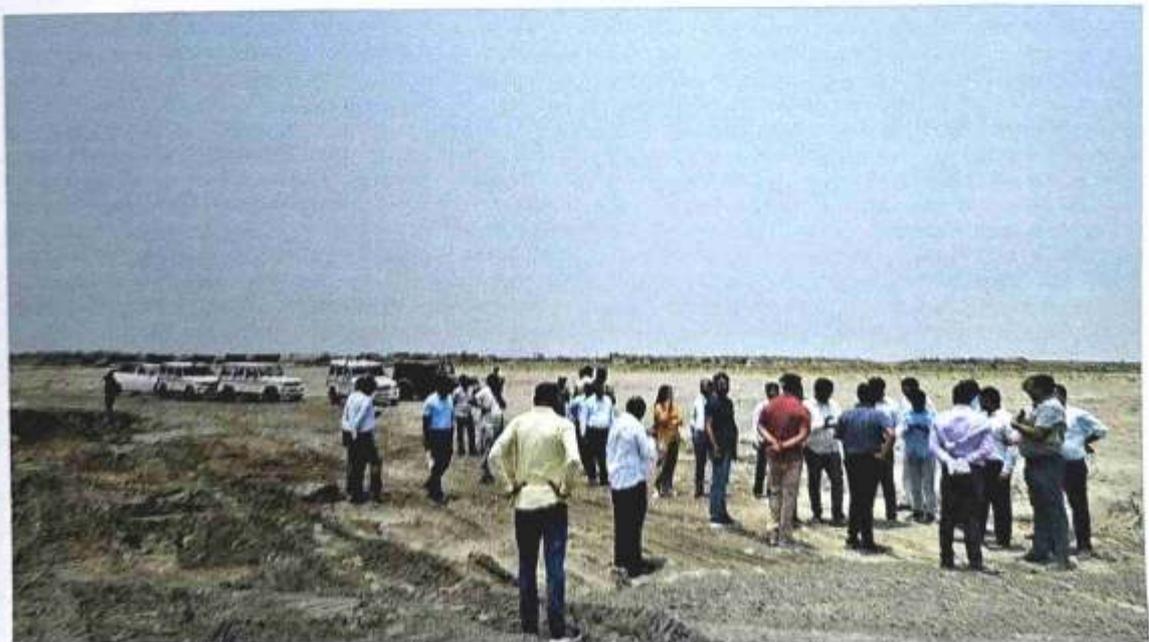
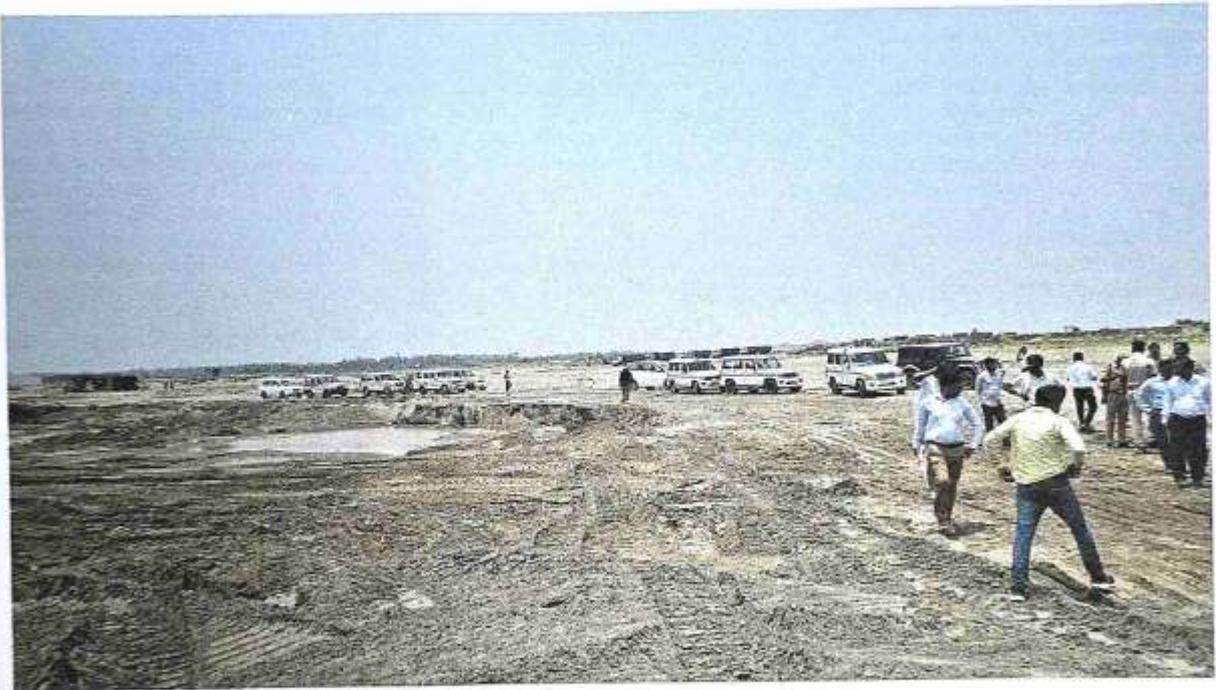
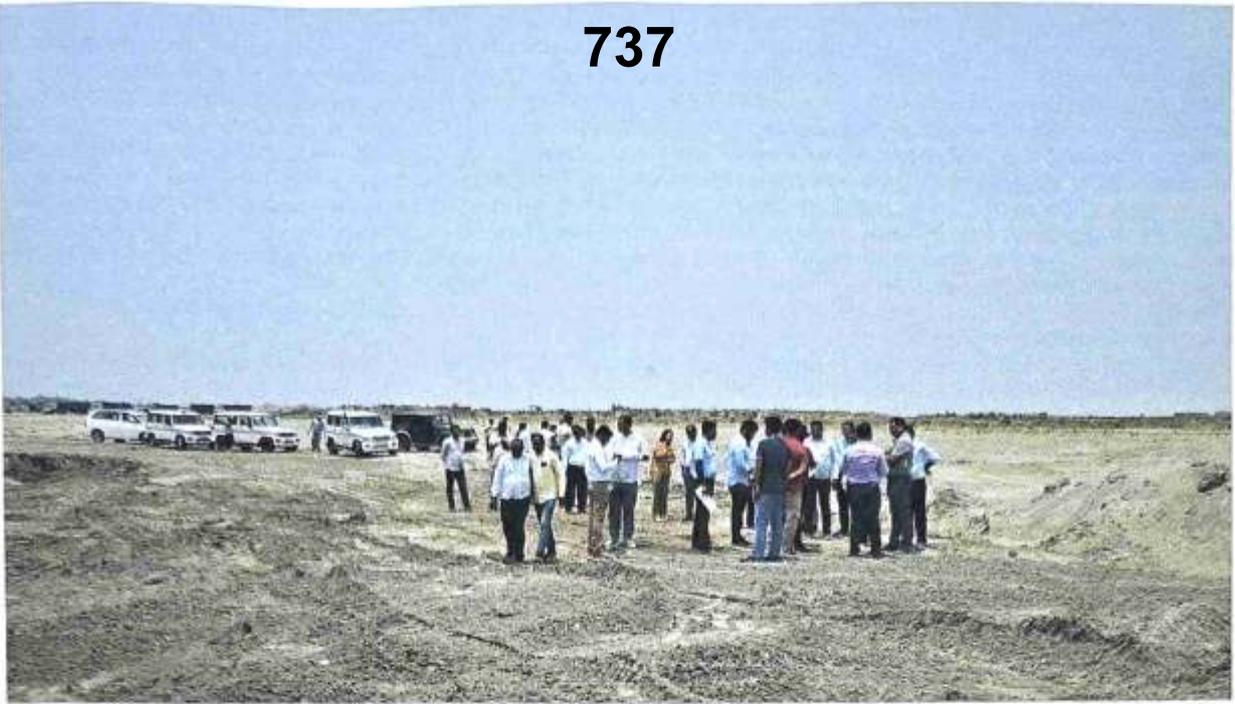


 **GPS Map Camera**

Dala Mazra, null, India  
Dala Mazra, India  
Lat 29.89721°  
Long 77.184851°  
13/06/25 12:23 PM GMT +05:30



Google







**illigal mining ( chandraon)**

inspected 13.6.2025 ( NGT team )  
 Between A1 & A3 pillar in upstream of yamuna river  
 area 6928 square meters  
 average depth 1.3m  
 Quantity 9003 8 cubic meter

**Legend**

- Area
- Geocoordinates



Google Earth  
 Image © 2025 PHHLS

सेवा में

श्रीमान जिलाधिकारी महोदय,  
जनपद सहारनपुर।

विषय-खनन विभाग के सम्बंध में।

श्रीमान जी,

निवेदन है कि गांव डालामाजरा तहसील नकुड में है गांव डाला मजरा जमालाबाद मानी मजरा समुना के पास से लगे हुए गांव है जो कि हरियाणा वाले यमुना में खनन का कार्य बड़ी जोरो शोरो से 100 डम्फर 10 जे0पी0सी0 दिन रात चल रही है यह खनन दिक्षित वार्ड के तहत यूपि में डालामजरा जमालाबाद मानी मजरा में हो रहा है पूरी यमुना नदी में खानन हरियाणा वालो का यूपि में हो रहा है 2 3 बार गांव वाले रोकने पहुँचे तो लाठी डंडो से हमला करने के लिए आये।

अतः श्रीमान जी से प्रार्थना है कि यूपि में जो हरियाणा वाले खनन कर रहे है उनसे आने वाले टाईम में कटाव के द्वारा हमारी फसल उगाने वाली जमीन जमना में गिर जायेगी जिससे खेत खलियान यमुना नदी द्वारा राकने से बच सकता है। यह कि उपरोक्त हरियाणा लोगो को यूपि यमुना जमना में खनन से राके जाने का तुरन्त कष्ट करे। आपकी अति कृपा होगी।

दिनांक 04/04/2025

पन्-फाई

आमपाल सिंह

21/4/25  
विपिन

बिरेन्द्रा सिंह

प्रार्थीगण

संभाव 9758619:

वश पन्-फाई  
आमपाल

आमपाल



## कार्यालय जिलाधिकारी, सहारनपुर।

दूरभाष : 0132-2726838, फ़ैक्स : 0132-2715648, ई-मेल : dmsah@nic.in

संख्या: 114 / शिकायत सहायक(जनसुनवाई) / 2025-26

दिनांक : 05 अप्रैल, 2025

- 1)- अपर जिलाधिकारी( वित्त एवं राजस्व) सहारनपुर।
- 2)- उप जिलाधिकारी, नकुड़।
- 3)- खान अधिकारी, सहारनपुर।

समस्त ग्रामीण ग्राम डालामाजरा तहसील नकुड़ द्वारा प्रस्तुत प्रार्थना पत्र का अवलोकन करें, जिसमें अवगत कराया गया है कि ग्राम डालामाजरा, जमालाबाद एवं मानी मजरा यमुना के पास से लगे हुए गाँव है जिसमें हरियाणा राज्य के व्यक्तियों द्वारा में बड़ी मात्रा में खनन कार्य किया जा रहा है, जिसमें लगभग 100 डम्पर एवं 10 जेसीबी मशीनों द्वारा लगातार दिन रात कार्य किया जा रहा है। उक्त खनन से भूमि के कटाव होने के कारण फसल क्षतिग्रस्त होना सम्भावित है। हरियाणा राज्य के व्यक्तियों द्वारा उत्तर प्रदेश राज्य में किये जा रहे खनन को रोके जाने की मांग की गयी है।

अतः उक्त सन्दर्भित प्रार्थना पत्र इस निर्देश के साथ प्रेषित है कि संयुक्त रूप से अंकित तथ्यों का स्थलीय जाँच करते हुए 03 दिन के भीतर अपनी तथ्यात्मक आख्या उपलब्ध कराना सुनिश्चित करें।

संलग्नक: यथोपरि,

(मनीष बंसल)  
जिलाधिकारी,  
सहारनपुर।

- 1 - KDMER/K, 05/04/25
- 2 - SDM - (W) S, 05/04/25
- 3 - MO, 05/04/25

## संलग्नक -5

संयुक्त निरीक्षण आख्या

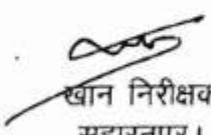
जिलाधिकारी महोदय,  
सहारनपुर।

कृपया अवगत कराना है कि कार्यालय जिलाधिकारी, सहारनपुर के पत्र संख्या-114/शिकायत सहायक/(जनसुनवाई)/2025-26 दिनांक 05.04.2025 तथा विशेष प्रकोष्ठ संदर्भ संख्या-424 दिनांक 08.04.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा समस्त ग्रामीण ग्राम डालामाजरा तहसील नकुड़ के प्रार्थना पत्र में अंकित तथ्यों की संयुक्त रूप से स्थलीय जांच कर 03 दिन के भीतर अपनी तथ्यात्मक आख्या उपलब्ध कराने के निर्देश दिये गये हैं।

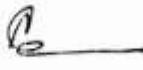
उक्त के सम्बन्ध में सादर अवगत कराना है कि दिनांक 16.04.2025 को राजस्व एवं खनन विभाग द्वारा प्रार्थी सुभाष एवं अन्य ग्रामीण की उपस्थिति में डालामाजरा, जमालाबाद एवं मानी माजरा एवं यमुना समीपवर्ती क्षेत्र का स्थलीय निरीक्षण किया गया, निरीक्षण के दौरान शिकायतकर्ता द्वारा बताये गये स्थल पर पहुंचकर उत्तर प्रदेश-हरियाणा राज्य की सीमा को निर्धारित करने वाली दीक्षित अवार्ड लाईन के जियोकोर्डिनेट्स को गूगल अर्थ पर प्लॉट करने पर पाया गया, पिलर संख्या-N-54, N-56, N-58, N-60, N-62 के समीप में खनन किया गया है। चूंकि उक्त खनन स्थल के समीप ही हरियाणा राज्य के करनाल जिले के ग्राम चन्द्रांव में मैसर्स चौधरी ट्रांसपोर्ट कम्पनी के पक्ष में पट्टा स्वीकृत किया गया है जोकि वर्तमान में संचालित है। प्रथम दृष्टया यह परिलक्षित होता है कि मैसर्स चौधरी ट्रांसपोर्ट कम्पनी के पट्टाधारक द्वारा ही अपने स्वीकृत खनन क्षेत्र के बाहर यमुना नदी की जलधारा में बड़ी मशीनों की सहायता से अवैध खनन किया गया है। वर्तमान में प्रवाहित यमुना नदी में जलधारा में जोकि राजस्व अभिलेखानुसार उत्तर प्रदेश राज्य के ग्राम डालामाजरा में आती है, में खनन किया गया है जिसकी पुष्टि यमुना नदी की प्रवाहित जलधारा में साठ बालू के उठे हुए चिन्हों/ढेरों से हो रही है। परन्तु यमुना नदी की जलधारा तीव्र एवं पानी अधिक होने के कारण पैमाईश किया जाना संभव नहीं हो पाया।

संलग्नक:-1. मौके के फोटोग्राफ्स।

2. फर्म के पक्ष में स्वीकृत सहमति पत्र।

  
खान निरीक्षक  
सहारनपुर।

  
खान अधिकारी  
सहारनपुर।

  
उप जिलाधिकारी  
नकुड़।

  
अपर जिलाधिकारी (वि०/रा०)  
बेहट



GPS Map  
Camera Lite

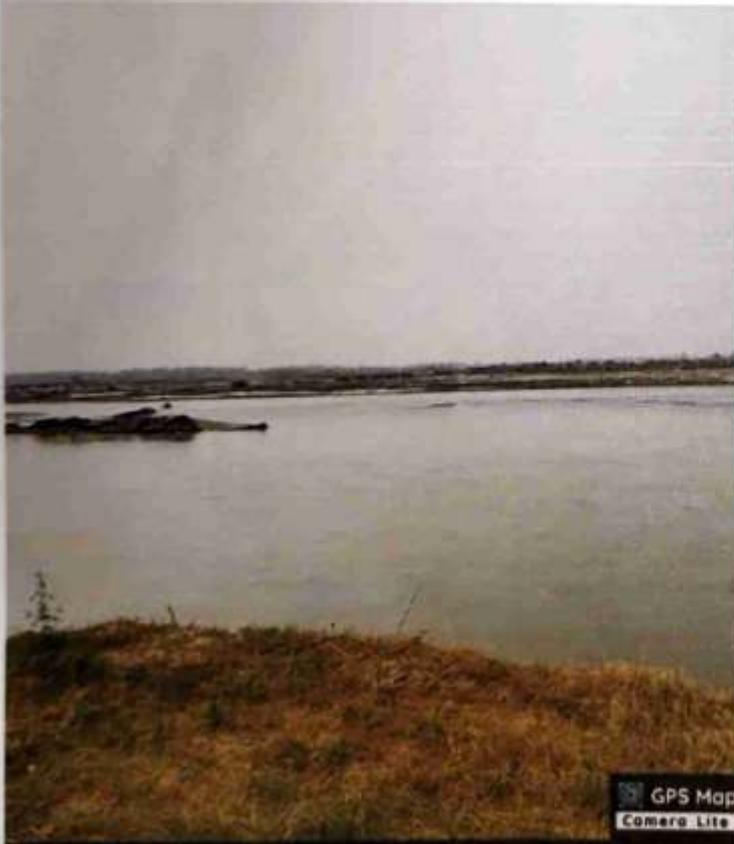
Unnamed Road, Uttar Pradesh 247342, India

Latitude  
29° 53' 42.91868" N

Longitude  
77° 11' 22.04948" E

Local 02:51:55 PM  
GMT 09:21:55 AM

Altitude 256 meters  
Wednesday, 16.04.2025



GPS Map  
Camera Lite

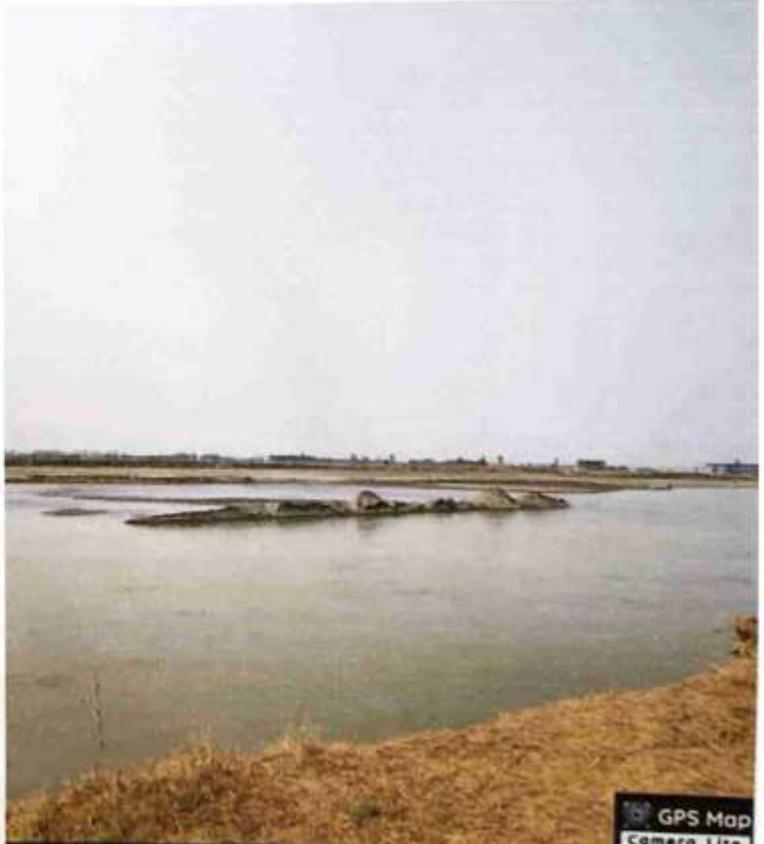
Unnamed Road, Uttar Pradesh 247342, India

Latitude  
29° 53' 43.08662" N

Longitude  
77° 11' 22.11677" E

Local 02:49:34 PM  
GMT 09:19:34 AM

Altitude 256 meters  
Wednesday, 16.04.2025



GPS Map  
Camera Lite

Unnamed Road, Uttar Pradesh 247342, India

Latitude  
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Longitude  
77° 11' 22.115" E

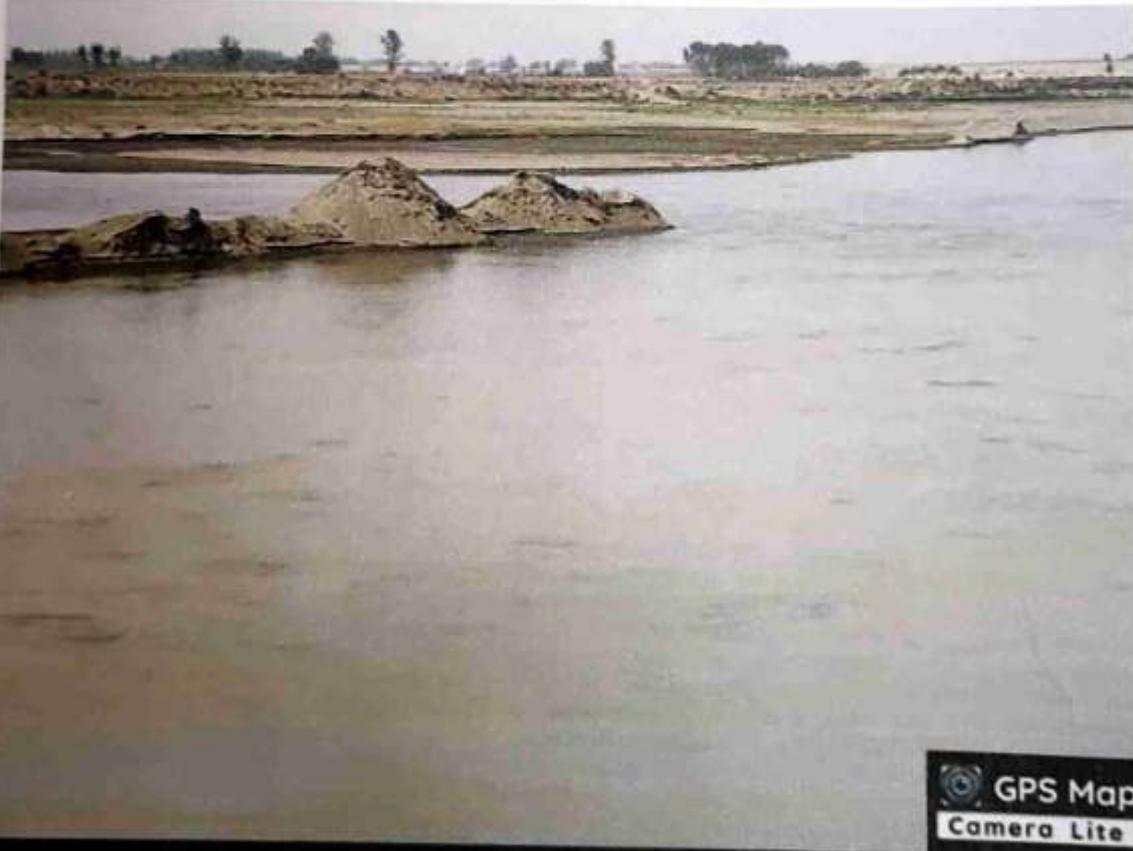
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Wednesday, 16.04.2025



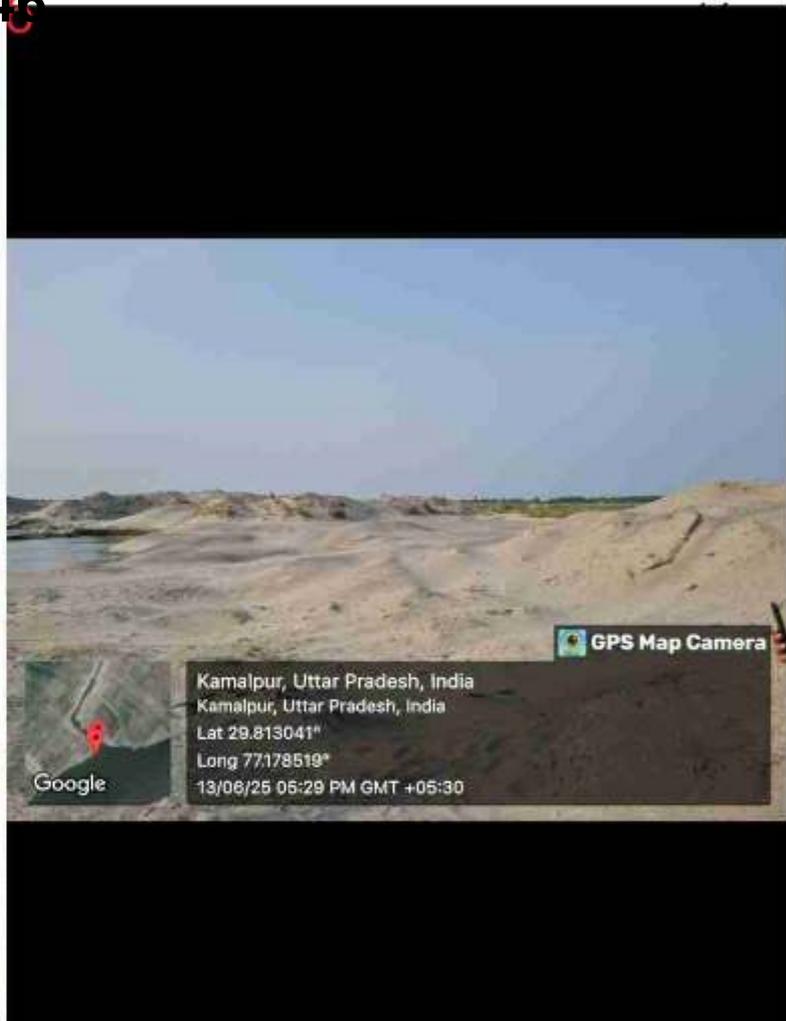
GPS Map  
Camera Lite

Unnamed Road, Uttar Pradesh 247342, India  
 Latitude 29° 53' 43.11906" N Longitude 77° 11' 22.12159" E  
 Local 02:49:41 PM Altitude 256 meters



GPS Map  
Camera Lite

Unnamed Road, Uttar Pradesh 247342, India  
 Latitude 29° 53' 43.1308" N Longitude 77° 11' 22.1212" E  
 Local 02:49:43 PM Altitude 256 meters  
 GMT 09:19:43 AM Wednesday, 16.04.2025



श्रीमान थानाध्यक्ष महोदय  
थाना गंगोह।

## संलग्नक -7

पत्रांक 3172/ख0अनु0/एफ0आई0आर0/2024-25

दिनांक 29/03/2025

विषय:-तहसील नकुड स्थित ग्राम ततारपुर व नागल राजपूत की सीमा में अवैध खनन करने हेतु मैसर्स चौधरी ट्रांसपोर्ट द्वारा श्री सिद्धान्त रन्धावा पता-112, ग्राउण्ड पलोर, सन्तपुरा रोड, मॉडल टाउन, यमुनानगर हरियाणा के मालिकों एवं खदान संचालकों के विरुद्ध प्रथम सूचना रिपोर्ट दर्ज कराने के सम्बन्ध में।

कृपया अवगत कराना है कि क्षेत्रीय लेखपाल ग्राम खण्डलाना, राजस्व निरीक्षक गंगोह, नायब तहसीलदार नकुड, प्रभारी निरीक्षक गंगोह, खान निरीक्षक सहारनपुर, तहसीलदार नकुड, क्षेत्राधिकारी गंगोह, खान अधिकारी सहारनपुर एवं उप जिलाधिकारी नकुड की संयुक्त जांच आख्या दिनांक 29.03.2025 (संलग्नक) का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें उल्लेख किया गया है कि:-

सोशल मीडिया पर वायरल अवैध खनन की फोटोग्राफ्स का संज्ञान लेते हुए खनन विभाग एवं राजस्व विभाग द्वारा दिनांक 29.03.2025 को तहसील नकुड स्थित ग्राम ततारपुर व नागल राजपूत की सीमा पर यमुना नदी का संयुक्त रूप से स्थलीय निरीक्षण किया गया। निरीक्षण के दौरान मैसर्स चौधरी ट्रांसपोर्ट कम्पनी के पट्टाधारक के प्रतिनिधि कुलदीप द्वारा उपलब्ध कराये गये एल0ओ0आई0 में प्रदर्शित गूगल जियो कॉर्डिनेट की जांच की गई। जांच के दौरान पाया गया कि पट्टाधारक द्वारा उनके पक्ष में स्वीकृत पट्टा क्षेत्र के बाहर उत्तर प्रदेश राज्य के तहसील नकुड के ग्राम ततारपुर व नागल राजपूत की सीमा में यमुना नदी के अन्दर नदी की जल धारा को रोक कर रेत का अवैध खनन किया गया है।

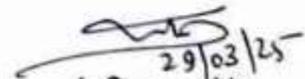
उक्त के अतिरिक्त यह भी अवगत कराना है कि मौके पर दीक्षित अर्वाड के अन्तर्गत उत्तर प्रदेश व हरियाणा राज्य की सीमा निर्धारित करने वाले सीमा स्तम्भों की भी जियो कॉर्डिनेट्स के आधार पर जांच की गई। जांच के दौरान पाया गया कि पट्टाधारक द्वारा अपने पट्टा क्षेत्र एवं सीमा निर्धारित करने वाले दीक्षित अर्वाड लाईन के सीमा स्तम्भों को पार करते हुये तहसील नकुड के ग्राम ततारपुर व नागल राजपूत की सीमा में यमुना नदी की जल धारा में कुल 7414 वर्गमीटर से औसतन 02 मीटर की गहराई से कुल 14,828 घ0मी0 साधारण बालू/रेत का अवैध खनन किया गया है।

उपरोक्त आख्या से प्रथम दृष्टया परिलक्षित होता है कि साधारण बालू/रेत खननपट्टा मालिकों एवं खदान संचालकों व अन्य संलिप्त व्यक्तियों द्वारा बिना अनुमति के उपखनिज साधारण बालू/रेत का चोरी से उ0प्र0 राज्य की सीमा के अन्दर यमुना नदी तल में जलधारा को रोककर अवैध खनन कर परिवहन करवाकर धन अर्जित किया गया है एवं उ0प्र0 राज्य सरकार को प्राप्त होने वाले राजस्व को क्षति पहुँचाने के साथ-साथ उ0प्र0 उपखनिज परिहार नियमावली-2021 के नियम-3, 58 व 72 एवं खान एवं विकास खनिज अधिनियम-1957 की धारा 4/21 व भा0न्या0सं0 की चोरी की धारा एवं सरकारी सम्पत्ति निवारण अधिनियम की सुसंगत धाराओं का उल्लंघन किया गया है।

अतः आपसे अनुरोध है कि मैसर्स चौधरी ट्रांसपोर्ट कम्पनी के मालिकों एवं खदान संचालकों व अन्य संलिप्त अज्ञात अवैध खननकर्ताओं के विरुद्ध उ0प्र0 उपखनिज परिहार नियमावली-2021 के नियम-3, 58 व 72 एवं खान एवं विकास खनिज अधिनियम-1957 की धारा 4/21 व भा0न्या0सं0 की चोरी की धारा एवं सरकारी सम्पत्ति निवारण अधिनियम की सुसंगत धाराओं में प्रथम सूचना रिपोर्ट दर्ज कर नियमानुसार आवश्यक कार्यवाही करने का कष्ट करें।

संलग्नक:- संयुक्त जांच आख्या दिनांक 29.03.2025 की छायाप्रति।

मौके के फोटोग्राफ्स।



(अभिलाष चौधरी)

खान निरीक्षक

पता-खनन विभाग

जिलाधिकारी कार्यालय

सहारनपुर।

मो:-9074010920

जिलाधिकारी  
सहारनपुर।

सेवा में,

जिला कलेक्टर/उपायुक्त  
करनाल, हरियाणा।

पत्रांक 45 /खनन/नोटिस-2025-26

दिनांक 04/04/2025

विषय:-तहसील नकुड़ के ग्राम ततारपुर खुर्द एवं नागल राजपूत में किये गये अवैध खनन के सम्बन्ध में।

कृपया अवगत कराना है कि राजस्व विभाग व खनन विभाग की आख्या दिनांक 29.03.2025 (छायाप्रति संलग्न) द्वारा अवगत कराया गया है कि 'तहसील नकुड़ जनपद सहारनपुर के ग्राम ततारपुर खुर्द एवं नागल राजपूत में यमुना के समीप हरियाणा राज्य की ओर हरियाणा राज्य सरकार द्वारा मैसर्स चौधरी ट्रांसपोर्ट कम्पनी द्वारा श्री सिद्धान्त रन्धावा पता-112, ग्राउण्ड फ्लोर, सन्तपुरा रोड, मॉडल टाउन, यमुनानगर हरियाणा के पक्ष में उपखनिज साधारण बालू के स्वीकृत खनन पट्टे का संयुक्त स्थलीय निरीक्षण दिनांक 29.03.2025 को पट्टेधारक के प्रतिनिधि श्री कुलदीप पुत्र श्री हुकम सिंह निवासी ग्राम बामनौली जनपद यमुनानगर हरियाणा व अन्य ततारपुर, बल्लामाजरा, बेगीनाजर के ग्रामीणों की उपस्थिति में किया गया।

निरीक्षण के दौरान पट्टेधारक द्वारा जनपद सहारनपुर की तहसील नकुड़ के ग्राम ततारपुर खुर्द एवं ग्राम नागल राजपूत की सीमा में यमुना नदी के अन्दर नदी की जलधारा को रोककर कुल 14,828 घ0मी0 उपखनिज रेत का अवैध खनन किया जाना पाया गया है। उ0प्र0 राज्य की सीमा में अवैध खनन पाये जाने पर पट्टेधारक मैसर्स चौधरी ट्रांसपोर्ट कम्पनी द्वारा श्री सिद्धान्त रन्धावा पता-112, ग्राउण्ड फ्लोर, सन्तपुरा रोड, मॉडल टाउन, यमुनानगर हरियाणा के विरुद्ध थाना गंगोह में प्रथम सूचना रिपोर्ट भी दर्ज करायी गयी है।

अतः आपसे अनुरोध है कि मैसर्स चौधरी ट्रांसपोर्ट कम्पनी द्वारा श्री सिद्धान्त रन्धावा पता-112, ग्राउण्ड फ्लोर, सन्तपुरा रोड, मॉडल टाउन, यमुनानगर हरियाणा द्वारा किये गये अवैध खनन की कुल मात्रा 14,828 पर देय रायल्टी रू0 रू0 9,63,820/- खनिमुख मुल्य रू0 48,19,100/- तथा अवैध खनन हेतु जुर्माना स्वरूप धनराशि रू0 5,00,000/- अर्थात् कुल धनराशि रू0 62,82,920/- की धनराशि का बैंक ड्राफ्ट जिलाधिकारी सहारनपुर के नाम से बनवाकर उपलब्ध कराने का कष्ट करें।  
संलग्नक:-यथोपरि।

भवदीय

(मनीष बंसल)  
जिलाधिकारी  
सहारनपुर।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. अपर मुख्य सचिव महोदय, माईन्स एण्ड जियोलॉजी विभाग, सेक्टर-17 सेक्टर चण्डीगढ़ हरियाणा।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0, खनिज भवन लखनऊ को इस आशय से प्रेषित कि अपने स्तर से भी सम्बन्धित प्रदेश के निदेशक, माईन्स एण्ड जियोलॉजी को उक्त प्रकरण में कार्यवाही करने हेतु अनुरोध करने का कष्ट करें।
3. निदेशक, माईन्स एण्ड जियोलॉजी हरियाणा, प्लॉट नं0-9, आई0टी0 पार्क सेक्टर-22 पचकुंला।
4. वरिष्ठ पुलिस अधीक्षक, सहारनपुर को इस आशय से प्रेषित कि उत्तर प्रदेश की सीमा में तहसील नकुड़ के ग्राम ततारपुर खुर्द व नागल राजपूत में खनन कार्य को रोके जाने हेतु सम्बन्धित क्षेत्राधिकारी व थानाध्यक्ष को अपने स्तर से भी निर्देशित करने का कष्ट करें।
5. थानाध्यक्ष गंगोह को निर्देशित किया जाता है कि यह सुनिश्चित कर लें कि जांच होने तक उ0प्र0 राज्य की सीमा के अन्दर कहीं भी अवैध खनन ना होने पाए।

जिलाधिकारी  
सहारनपुर।

कार्यालय जिलाधिकारी सहारनपुर  
(खनन अनुभाग)

पत्रांक 780 / ख0अनु0 / अवैध खनन / 2025-26

आदेश

दिनांक 16/06/2025

कृपया अवगत कराना है कि राजस्व विभाग व खनन विभाग की आख्या दिनांक 29.03.2025 द्वारा अवगत कराया गया है कि "तहसील नकुड़ जनपद सहारनपुर के ग्राम ततारपुर खुर्द एवं नागल राजपूत में यमुना के समीप हरियाणा राज्य की ओर हरियाणा राज्य सरकार द्वारा मैसर्स चौधरी ट्रांसपोर्ट कम्पनी द्वारा श्री सिद्धान्त रन्धावा पता-112, ग्राउण्ड फ्लोर, सन्तपुरा रोड, मॉडल टाउन, यमुनानगर हरियाणा के पक्ष में उपखनिज साधारण बालू के स्वीकृत खनन पट्टे का संयुक्त स्थलीय निरीक्षण दिनांक 29.03.2025 को पट्टाधारक के प्रतिनिधि श्री कुलदीप पुत्र श्री हुकम सिंह निवासी ग्राम बामनौली जनपद यमुनानगर हरियाणा व अन्य ततारपुर, बल्लामाजरा, बेगीनाजर के ग्रामीणों की उपस्थिति में किया गया।

निरीक्षण के दौरान पट्टाधारक द्वारा जनपद सहारनपुर की तहसील नकुड़ के ग्राम ततारपुर खुर्द एवं ग्राम नागल राजपूत की सीमा में यमुना नदी के अन्दर नदी की जलधारा को रोककर कुल 14,828 घ0मी0 उपखनिज रेत का अवैध खनन किया जाना पाया गया है। उ0प्र0 राज्य की सीमा में अवैध खनन पाये जाने पर पट्टेधारक मैसर्स चौधरी ट्रांसपोर्ट कम्पनी द्वारा श्री सिद्धान्त रन्धावा पता-112, ग्राउण्ड फ्लोर, सन्तपुरा रोड, मॉडल टाउन, यमुनानगर हरियाणा के विरुद्ध थाना गंगोह में प्रथम सूचना रिपोर्ट भी दर्ज करायी गयी है।

उक्त के अतिरिक्त अवगत कराना है कि कार्यालय के पत्र संख्या 3155/खनन/जांच-2024-25 दिनांक 28.03.2025 द्वारा ग्राम नागल राजपूत एवं ततारपुर खुर्द अहतमाल के समीप उ0प्र0 राज्य व हरियाणा राज्य की सीमा को चिन्हित किये जाने के सम्बन्ध में जांच हेतु समिति का गठन कर तिथि निर्धारण की सूचना उपलब्ध कराने हेतु जिला कलेक्टर/उपायुक्त महोदय यमुनानगर हरियाणा को पत्र प्रेषित किया गया, जिसके सम्बन्ध में क्षेत्रीय लेखपाल, नायब तहसीलदार, प्रभारी निरीक्षक थाना गंगोह, खान निरीक्षक सहारनपुर, तहसीलदार नकुड़, क्षेत्राधिकारी गंगोह, खान अधिकारी सहारनपुर, उपजिलाधिकारी नकुड़ एवं हरियाणा राज्य के जिला करनाल की तहसील इन्द्री में स्वीकृत साधारण बालू के खनन पट्टा मैसर्स चौधरी ट्रांसपोर्ट कम्पनी के प्रतिनिधि श्री कुलदीप पुत्र श्री हुकम सिंह नि0 बामनौली जनपद यमुना नगर हरियाणा व अन्य ग्राम ततारपुर बल्लामाजरा, बेगीनाजर के ग्रामीणों की उपस्थिति में दिनांक 29.03.2025 को स्थलीय निरीक्षण किया गया। स्थलीय निरीक्षण के दौरान मैसर्स चौधरी ट्रांसपोर्ट कम्पनी द्वारा उ0प्र0 की सीमा में उपरोक्त क्षेत्र से 14,828 घ0मी0 उपखनिज का अवैध खनन किया जाना पाया गया, जिसके सम्बन्ध में कार्यालय के पत्र संख्या 45/खनन/नोटिस-2025-26 दिनांक 04.04.2025 द्वारा अवैध खनन की कुल मात्रा 14,828 पर देय रायल्टी रू0 रू0 9,63,820/- खनिमुख मुल्य रू0 48,19,100/- तथा अवैध खनन हेतु जुर्माना स्वरूप धनराशि रू0 5,00,000/- अर्थात् कुल धनराशि रू0 62,82,920/- की धनराशि का बैंक ड्राफ्ट जिलाधिकारी सहारनपुर के नाम से बनवाकर उपलब्ध कराने हेतु जिला कलेक्टर/उपायुक्त महोदय करनाल हरियाणा को पत्र प्रेषित किया गया। परन्तु मैसर्स चौधरी ट्रांसपोर्ट कम्पनी द्वारा न तो उक्त धनराशि को उ0प्र0 राज्य सरकार के सरकारी कोष में जमा कराया गया और न ही उक्त धनराशि का बैंक ड्राफ्ट कार्यालय में उपलब्ध कराया गया है।

अतः उपरोक्त तथ्यों को दृष्टिगत रखते हुये, मैसर्स चौधरी ट्रांसपोर्ट कम्पनी द्वारा श्री सिद्धान्त रन्धावा पता-112, ग्राउण्ड फ्लोर, सन्तपुरा रोड, मॉडल टाउन, यमुनानगर हरियाणा को पुनः निर्देशित किया जाता है कि अवैध खनन की कुल मात्रा 14,828 पर देय रायल्टी रू0 रू0 9,63,820/- खनिमुख मुल्य रू0 48,19,100/- तथा अवैध खनन हेतु जुर्माना स्वरूप धनराशि रू0 5,00,000/- अर्थात् कुल धनराशि रू0 62,82,920/ (रू0 बासठ लाख बियासी हजार नौ सौ बीस मात्र) को सरकारी कोष में जमा करने अथवा धनराशि का बैंक ड्राफ्ट जिलाधिकारी सहारनपुर के नाम से बनवाकर 30 दिवस के अन्दर उपलब्ध कराना सुनिश्चित करें। अन्यथा की स्थिति में नियमानुसार वसूली मांगपत्र निर्गत कर बकाया धनराशि वसूली की कार्यवाही की जाएगी।

भवदीय



(मनीष बंसल)

जिलाधिकारी

सहारनपुर।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. अपर मुख्य सचिव महोदय, माईन्स एण्ड जियोलॉजी विभाग, सेक्टर-17 सेक्ट्रेट चण्डीगढ़ हरियाणा।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय उ0प्र0, खनिज भवन लखनऊ को इस आशय से प्रेषित कि अपने स्तर से भी सम्बन्धित प्रदेश के निदेशक, माईन्स एण्ड जियोलॉजी को उक्त प्रकरण में कार्यवाही करने हेतु अनुरोध करने का कष्ट करें।
3. निदेशक, माईन्स एण्ड जियोलॉजी हरियाणा, प्लॉट नं0-9, आई0टी0 पार्क सेक्टर-22 पचकुंला।
4. जिला कलैक्टर/उपायुक्त करनाल हरियाणा को इस आशय से प्रेषित की अपने स्तर से कार्यवाही कराने का कष्ट करें।
5. वरिष्ठ पुलिस अधीक्षक, सहारनपुर को इस आशय से प्रेषित कि उत्तर प्रदेश की सीमा में तहसील नकुड़ के ग्राम ब्राहमण मजरा व धुधा मजरा में खनन कार्य को रोके जाने हेतु सम्बन्धित क्षेत्राधिकारी व थानाध्यक्ष को अपने स्तर से भी निर्देशित करने का कष्ट करें।

6. मै० चौधरी ट्रांसपोर्ट कम्पनी द्वारा श्री सिद्धान्त रन्धावा पता-112, ग्राउण्ड फ्लोर, सन्तपुरा रोड, मॉडल टाउन यमुनानगर, हरियाणा को अनुपालनार्थ।


  
जिलाधिकारी  
सहारनपुर।



नाम: फारूक

पिता/पति का नाम: असगर

आधार संख्या: ---

मोबाइल न.1: 9758463836

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- तातारपुर खुर्दअह0जदीद , ग्राम पंचायत - नागल राजपूत , ब्लॉक - गंगोह , तहसील - नकुड़ , जिला - सहारनपुर , थाना - गंगोह .

आवेदन का प्रकार: शिकायत

आवेदन पत्र का संक्षिप्त ब्योरा: कार्यवाही करने के सम्बन्ध में

संदर्भ दिनांक: 06-03-2025

पूर्व सन्दर्भ संख्या(यदि है तो): ----

विभाग: खनिज

सन्दर्भ श्रेणी: घटिया निर्माण कार्य/गुणवत्ता में कमी / विलम्ब

स्रोत : जिलाधिकारी भ्रमण / चौपाल

प्रकृति: सामान्य

स्तर : सामान्य व्यक्ति

पद :

पता: राजस्व ग्राम- तातारपुर खुर्दअह0जदीद, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

प्रक्रियाधीन

क्र. स. कार	सन्दर्भ का प्र कार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आदेश	स्थिति
1	आख्या	जिलाधिकारी	06-03-2025	05-04-2025	खान अधिकारी -सहारनपुर,खनिज ①	जांच कर आख्या प्रेषित करें	अन मार्क

संख्या : 20013225003834

नाम: फारूक

पिता/पति का नाम: असगर

आधार संख्या: ---

मोबाइल न.1: 9758463836

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- तातारपुर खुर्दअह0जदीद , ग्राम पंचायत - नागल राजपूत , ब्लाक - गंगोह , तहसील - नकुड़ , जिला - सहारनपुर , धाना - गंगोह .

आवेदन का प्रकार: शिकायत

आवेदन पत्र का संक्षिप्त व्यौरा: कार्यवाही करने के सम्बन्ध में

संदर्भ दिनांक: 06-03-2025

पूर्व सन्दर्भ संख्या(यदि है तो): ---

विभाग: खनिज

सन्दर्भ श्रेणी: घटिया निर्माण कार्य/गुणवत्ता में कमी / विलम्ब

स्रोत : जिलाधिकारी भ्रमण / चौपाल

प्रकृति: सामान्य

स्तर : सामान्य व्यक्ति

पद :

पता: राजस्व ग्राम- तातारपुर खुर्दअह0जदीद, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

## प्रक्रियाधीन

क्र. स. क्र.	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आदेश	स्थिति
1	आख्या	जिलाधिकारी	06-03-2025	05-04-2025	खान अधिकारी -सहारनपुर,खनिज ①	कृपया संयुक्त जांच कर आख्या प्रेषित करें	अनमार्क

सेवा मे,

श्रीमान जिलाधिकारी महोदय सहारनपुर।

प्रार्थना पत्र सं०

सन् 2024

फारुक पुत्र श्री असगर निवासी ग्राम ततारपुर खुर्द परगना गंगोह तहसील नकुड़ जिला सहारनपुर।.....प्रार्थी

बनाम

1-किशन व 2-गुलदीप पुत्रगण नामालूम निवासीगण हरियाणा।...  
.....विपक्षीगण

प्रार्थना पत्र वास्ते रोके जाने हेतु विपक्षीगण को अवैध रूप से खनन करने से प्रार्थी की भूमि खसरा नम्बरान 5, 7, 40 व 41 जो कि ग्राम ततारपुर अहतमाल परगना गंगोह तहसील नकुड़ जिला सहारनपुर मे स्थित है।

मिसे गुलदीप  
श्रीमान जी,  
विपक्षीगण का निवेदन

40

गरीब अधिकारी (मिहारा)  
उत्ते विपक्षीगण  
सन् 2024

निवेदन है कि मैं प्रार्थी ग्राम ततारपुर खुर्द परगना गंगोह तहसील नकुड़ जिला सहारनपुर का स्थायी निवासी है और खेती बाड़ी करके अपना व अपने परिवार का जीवन यापन करता चला आ रहा है जबकि विपक्षीगण हरियाणा प्रदेश के रहने वाले है और दबंग व झगडालू किस्म के व्यक्ति है जो हर समय लड़ने झगडने पर उतारू रहते है।

यह कि मुझ प्रार्थी की ग्राम ततारपुर अहतमाल परगना गंगोह तहसील नकुड़ जिला सहारनपुर के खसरा संख्या 5, 7, 40 व 41 काश्त की भूमि है जो हरियाणा की सीमा पर लगती है विपक्षीगण अपनी भूमि से अवैध खनन कर रहा है और खनन करता हुआ प्रार्थी की भूमि खसरा संख्या 5, 7, 40 व 41 मे अवैध रूप से खनन कार्य करता हुआ धुस गया है जबकि विपक्षीगण का हमारी उक्त भूमि से कोई वास्ता मतलब किसी किस्म का

फारुक

2

नही है क्योंकि विपक्षीगण की भूमि हरियाणा प्रदेश में पड़ती है और प्रार्थी की भूमि उत्तर प्रदेश के ग्राम ततारपुर अहममाल परगना गंगोह तहसील नकुड़ जिला सहारनपुर में पड़ती है परन्तु फिर भी विपक्षीगण मेरे खेत में अवैध रूप से खनन कर रहे हैं मैंने विपक्षीगण से कई बार कहा व कहलवाया कि तुम मेरे खेत में खनन क्या कर रहे हो तो उल्टा विपक्षीगण लड़ने झगड़ने व गाली गलोच करने पर उतारू हो जाते हैं और कहते हैं कि हम हरियाणा के हैं हम तेरे खेत से खनन करेंगे तुझ से जो होता हो कर ले इस प्रकार प्रार्थी की भूमि से अवैध खनन होने से प्रार्थी बहुत परेशान हैं इसलिये उक्त प्रकरण की जांच उपजिलाधिकारी महोदय नकुड़ से कराकर विपक्षीगण को प्रार्थी की भूमि खसरा संख्या 5, 7, 40 व 41 से अवैध रूप से खनन करने से रोका जाना अति आवश्यक है।

अतः श्रीमान जी से प्रार्थना है कि उक्त प्रकरण की जांच उपजिलाधिकारी महोदय नकुड़ से कराकर विपक्षीगण को प्रार्थी की भूमि खसरा संख्या 5, 7, 40 व 41 से अवैध रूप से खनन करने से रोका जावे और विपक्षीगण के विरुद्ध अवैध खनन करने की बाबत कानूनी कार्यवाही अम्ल में लायी जावे। कृपा होगी।

दिनांक-25.02.2025

फारुक

प्रार्थी

फारुक पुत्र श्री असगर निवासी ग्राम  
ततारपुर खुर्द परगना गंगोह  
तहसील नकुड़ जिला सहारनपुर।  
मो०नं०-9758463836

नाम: फरमान

पिता/पति का नाम: फखरा

आधार संख्या: ---

मोबाइल न.1: 9758660730

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- तातारपुर अहतमाल, ग्राम पंचायत - नागल राजपूत, ब्लॉक - गंगोह, तहसील - नकुड़, जिला - सहारनपुर, धाना - गंगोह,

आवेदन का प्रकार: शिकायत

आवेदन पत्र का संक्षिप्त व्यौरा: कार्यवाही करने के सम्बन्ध में

संदर्भ दिनांक: 06-03-2025

पूर्व सन्दर्भ संख्या(यदि है तो): ---

विभाग: खनिज

सन्दर्भ श्रेणी: घटिया निर्माण कार्य/गुणवत्ता में कमी / विलम्ब

स्रोत : जिलाधिकारी धमण / चौपाल

प्रकृति: सामान्य

स्तर : सामान्य व्यक्ति

पद :

पता: राजस्व ग्राम- तातारपुर अहतमाल, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

## प्रक्रियाधीन

क्र. स. प्रकार	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आदेश	स्थिति
1	आख्या	जिलाधिकारी	06-03-2025	05-04-2025	खान अधिकारी -सहारनपुर,खनिज	कृपया संयुक्त जांच कर आख्या प्रेषित करें	अनमार्क

नाम: फखरमान

पिता/पति का नाम: फखरा

आधार संख्या: ---

मोबाइल न.1: 9758660730

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- तातारपुर अहतमाल, ग्राम पंचायत - नागल राजपूत, ब्लाक - गंगोह, तहसील - नकुड़, जिला - सहारनपुर, थाना - गंगोह,

आवेदन का प्रकार: शिकायत

आवेदन पत्र का संक्षिप्त ब्यौरा: कार्यवाही करने के सम्बन्ध में

संदर्भ दिनांक: 06-03-2025

पूर्व संदर्भ संख्या(यदि है तो): ----

विभाग: खनिज

संदर्भ श्रेणी: घटिया निर्माण कार्य/गुणवत्ता में कमी / विलम्ब

स्रोत : जिलाधिकारी भ्रमण / चौपाल

प्रकृति: सामान्य

स्तर : सामान्य व्यक्ति

पद :

पता: राजस्व ग्राम- तातारपुर अहतमाल, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

## प्रक्रियाधीन

क्र. स.	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आदेश	स्थिति
1	आख्या	जिलाधिकारी	06-03-2025	05-04-2025	खान अधिकारी -सहारनपुर,खनिज ①	जांच कर आख्या • प्रेषित करें	अन मार्क

सेवा में,

श्रीमान जिलाधिकारी महोदय/खनन अधिकारी महोदय,  
सहारनपुर।

विषय:- अवैध खनन खसरा नं0 5, 7, 40 व 41 वाके ग्राम ततारपुर  
अहतमाल परगना गंगोह तहसील नकुड जिला सहारनपुर रुकवाये जाने के  
सम्बन्ध में।

महोदय,

निवेदन है कि ग्राम ततारपुर अहतमाल परगना गंगोह तहसील  
नकुड जिला सहारनपुर में खसरा नं0 5, 7, 40 व 41 में जबरदस्ती हरियाणा  
के लोग/खनन माफिया मंजीत व गुलदीप आदि अवैध खनन कर रहे हैं।  
प्रार्थी के द्वारा मौके पर विपक्षीगण को मना किया तो वह गाली गलौच  
करते हुये जान से मारने की धमकी देने लगे प्रार्थी किसी तरह वहाँ से  
जान बचाकर निकल आया। जिन्हें तुरन्त रोका जाये और अवैध खनन  
माफियाओं के खिलाफ कानूनी कार्यवाही की जानी न्यायहित में अति  
आवश्यक है।

Mine official

अतः श्रीमान जी से प्रार्थना है कि उपरोक्त प्रकरण में तुरन्त  
कार्यवाही करते हुये खनन माफियाओं के विरुद्ध मुकदमा कायम कराया  
जाये तथा अवैध खनन को तुरन्त रोका जावे। आपकी अति कृपा होगी।

दिनांक-24-2-2025

प्रार्थी (सहारा नं. 1)

प्रार्थी फरमान

फरमान पुत्र फखरा

निवासी ततारपुर परगना गंगोह

तहसील नकुड जिला सहारनपुर।

मो0नं0-9758660730

श्रीमान जिलाधिकारी (खनन)  
सहारा नं. 1  
सहारनपुर

पिपत संख्या : 40013225007410

नाम: जोगिन्द्र पिता/पति का नाम: प्रेम आधार संख्या: ---  
 मोबाइल न.1: 9758508404 मोबाइल न.2: ई-मेल आईडी: ---  
 पता: ग्राम- नागल राजपूत, ग्राम पंचायत - नागल राजपूत, ब्लाक - गंगोह, तहसील - नकुड़, जिला - सहारनपुर आवेदन का प्रकार: शिकायत

आवेदन पत्र का संक्षिप्त ब्यौरा: चकबन्धी श्रेणी 1की भूमि से अवैध खनन के विषय में

संदर्भ दिनांक: 19-03-2025

पूर्व सन्दर्भ संख्या(पदि है तो): ----

विभाग: भूतत्व एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवैध खनन

स्रोत : ---

प्रकृति: ---

स्तर :

पद :

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

### प्रक्रियाधीन

क्र. स. कार	सन्दर्भ का प्र कार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आ देश	स्थि
1	अंतरित	ऑनलाइन सन्दर्भ	19-03-2025	03-04-2025	खान निरीक्षक -सहारनपुर,खनिज ①		अन माव

सेवा में,

जिलाधिकारी महोदय,  
सहारनपुर।

दिनांक 16.03.2025

विषय:—ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैड्सिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ0प्र0 व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैड्सिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे है हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-460 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैड्सिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रूकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

प्रार्थी

Joginder Kumar

जोगिन्द्र पुत्र प्रेम

ग्राम नागल राजपूत, वि0क्षे0 गंगोह

जनपद-सहारनपुर।

मो0-9758508404

प्रतिलिपी-निम्नांकित की सेवा में सादर सूचनार्थ -

1-माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ0प्र0।

2-निजी सचिव, खनन उ0प्र, लखनऊ।

कायत संख्या : 40013225007283

नाम: रेशमी

पिता/पति का नाम: सोम सिंह

आधार संख्या: ---

मोबाइल न.1: 9627931097

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- नागल राजपूत, ग्राम पंचायत - नागल राजपूत, ब्लॉक - गंगोह, तहसील - नकुड़, जिला - सहारनपुर

आवेदन का प्रकार: शिकायत

आवेदन पत्र का संक्षिप्त ब्यौरा: चकबन्धी श्रेणी 1 की भूमि से अवेध खनन को रोके जाने के सम्बन्ध में

संदर्भ दिनांक: 17-03-2025

पूर्व सन्दर्भ संख्या(यदि  
है तो): ---

विभाग: भूतत्व एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवेध खनन

स्रोत: ---

प्रकृति: ---

स्तर:

पद:

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

## प्रक्रियाधीन

क्र. स. कार	सन्दर्भ का प्र. कार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आ स्थिति देश
1	अंतरित	ऑनलाइन सन्दर्भ	17-03-2025	01-04-2025	खान निरीक्षक -सहारनपुर, खनिज ①	अन मार्क

सेवा में,

जिलाधिकारी महोदय,  
सहारनपुर।

दिनांक 16.03.2025

विषय:—ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ0प्र0 व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे है हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-478 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रूकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

प्रार्थी रेशमी

रेशमी पत्नि सोमसिंह  
ग्राम नागल राजपूत ,वि0क्षे0 गंगोह  
जनपद-सहारनपुर।  
मो0-9627931097

प्रतिलिपी-निम्नांकित की सेवा में सादर सूचनार्थ -  
1-माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ0प्र0।  
2-निजी सचिव, खनन उ0प्र, लखनऊ।

सहायता संख्या: 40013225007285

नाम: सेटी

पिता/पति का नाम: ईश्वर

आधार संख्या: ---

मोबाइल न.1: 8512805878

मोबाइल न.2: 9927402604

ई-मेल आईडी: ---

पता: ग्राम- नागल राजपूत, ग्राम पंचायत - नागल राजपूत, ब्लाक - गंगोह, तहसील - नकुड़, जिला - सहारनपुर

आवेदन का प्रकार: शिकायत

आवेदन का ब्यौरा:

आवेदन पत्र का संक्षिप्त ब्यौरा: चकबन्धी श्रेणी 1 की भूमि से अवेध खनन को रोके जाने के विषय में

संदर्भ दिनांक: 17-03-2025

पूर्व सन्दर्भ संख्या(यदि है तो): ---

विभाग: भूतत्व एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवेध खनन

स्रोत: ---

प्रकृति: ---

स्तर:

पद:

आवेदन का प्रसारण केन्द्र का विवरण:

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

### प्रक्रियाधीन

क्र. स. कार	सन्दर्भ का प्र. कार	आदेश देने वाले अधिकारी	अप्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आ स्थि देश
1	अंतरित	ऑनलाइन सन्दर्भ	17-03-2025	01-04-2025	खान निरीक्षक -सहारनपुर, खनिज ①	अन मार्क

सेवा में,

जिलाधिकारी महोदय,  
सहारनपुर।

दिनांक 16.03.2025

विषय:—ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ०प्र० व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे हैं हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-493 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रूकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

प्रार्थी  
सेन्टी

सेन्टी, प्रदीप पुत्र ईश्वर  
ग्राम नागल राजपूत, वि०क्षे० गंगोह  
जनपद—सहारनपुर।  
मो०—9927402604

प्रतिलिपी—निम्नांकित की सेवा में सादर सूचनार्थ —  
1—माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ०प्र०।  
2—निजी सचिव, खनन उ०प्र, लखनऊ।

सेन्टी

नाम: बाबू राम

पिता/पति का नाम: इंद्र

आधार संख्या: ---

मोबाइल न.1: 9675514395

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- नागल राजपूत, ग्राम पंचायत - नागल राजपूत, ब्लॉक - गंगोह, तहसील - नकुड़, जिला - सहारनपुर

आवेदन का प्रकार: शिकायत

आवेदन पत्र का संक्षिप्त सार: चकबन्धी श्रेणी 1 की भूमि से अवेध खनन को रोके जाने के सम्बन्ध में

संदर्भ दिनांक: 17-03-2025

पूर्व संदर्भ संख्या(यदि है तो): ---

विभाग: भूतत्व एवं खनिकर्म विभाग

संदर्भ श्रेणी: अवेध खनन

स्रोत: ---

प्रकृति: ---

स्तर:

पद:

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

## प्रक्रियाधीन

क्र. स. कार	संदर्भ का प्रकार	आदेश देने वाले अधिकारी	अप्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आ स्थिति देश
1	अंतरित	ऑनलाइन संदर्भ	17-03-2025	01-04-2025	खान निरीक्षक -सहारनपुर, खनिज 1	अन मार्क

सेवा में,

जिलाधिकारी महोदय,  
सहारनपुर।

दिनांक 16.03.2025

विषय:-ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ0प्र0 व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे है हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-480 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रूकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

प्रार्थी



बाबू राम पुत्र इन्द्र  
ग्राम नागल राजपूत ,वि0क्षे0 गंगोह  
जनपद-सहारनपुर।  
मो0-9675514395

प्रतिलिपी-निम्नांकित की सेवा में सादर सूचनार्थ -  
1-माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ0प्र0।  
2-निजी सचिव, खनन उ0प्र, लखनऊ।

का विवरण:

नाम: मोहित

पिता/पति का नाम: राजेंद्र

आधार संख्या: ---

मोबाइल न.1: 8941899293

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- नागल राजपूत, ग्राम पंचायत - नागल राजपूत, ब्लॉक - गंगोह, तहसील - नकुड़, जिला - स  
हारनपुर

आवेदन का प्रकार: शिकायत

आवेदन पत्र का ब्यौरा:

आवेदन पत्र का संक्षिप्त ब्यौरा: भूमि से अवैध खनन को रोके जाने के सम्बन्ध

संदर्भ दिनांक: 16-03-2025

पूर्व सन्दर्भ  
संख्या(यदि है तो): ---

विभाग: भूतत्व एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवैध खनन

स्रोत : ---

प्रकृति: ---

स्तर :

पद :

आवेदनकर्ता/शिकायत क्षेत्र का विवरण:

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

शिकायत की स्थिति:

प्रक्रियाधीन

अग्रसारित विवरण :

क्र. स. क्र.	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आ स्थिति देश
1	अंतरित	ऑनलाइन सन्दर्भ	16-03-2025	31-03-2025	खान निरीक्षक -सहारनपुर, खनिज ⓘ	अन मार्क

सेवा में,  
जिलाधिकारी महोदय,  
सहारनपुर।

दिनांक 16.03.2026

विषय:-ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ0प्र0 व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे है हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-488 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रुकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

मोहित रजत सूर्य

मोहित रजत पुत्र राजेन्द्र सैनी  
ग्राम नागल राजपूत ,वि0क्षे0 गंगोह  
जनपद-सहारनपुर।  
मो0-894899293

प्रतिलिपी-निम्नांकित की सेवा में सादर सूचनार्थ -  
1-माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ0प्र0।  
2-निजी सचिव, खनन उ0प्र, लखनऊ।

40013225007174

## आवेदक का विवरण:

नाम: राजकुमार

पिता/पति का नाम: सदाराम

आधार संख्या: ---

मोबाइल न.1: 9719472399

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- नागल राजपूत, ग्राम पंचायत - नागल राजपूत, ब्लाक - गंगोह, तहसील - नकुड़, जिला - स  
हारनपुर

आवेदन का प्रकार: शिकायत

## आवेदन पत्र का ब्यौरा:

आवेदन पत्र का संक्षिप्त ब्यौरा: चक्कन्धी श्रेणी 1 की भूमि से अवेध खनन को रोके जाने के सम्बन्ध

संदर्भ दिनांक: 16-03-2025

पूर्व सन्दर्भ  
संख्या(यदि है तो): ---

विभाग: भूतत्व एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवेध खनन

स्रोत: ---

प्रकृति: ---

स्तर:

पद:

## आवेदनकर्ता/शिकायत क्षेत्र का विवरण:

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

## शिकायत की स्थिति:

## प्रक्रियाधीन

## अग्रसारित विवरण :

क्र. स. प्रकार	सन्दर्भ का आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आ देश
1	अंतरित ऑनलाइन सन्दर्भ	16-03-2025	31-03-2025	खान निरीक्षक -सहारनपुर, खनिज 1	

सेवा में,

जिलाधिकारी महोदय,  
सहारनपुर।

दिनांक 16.03.2025

विषय:—ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ0प्र0 व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे है हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-484 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रूकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

प्रार्थी

राजकुमार

राजकुमार पुत्र सदाराम(पूर्व प्रधान)  
ग्राम नागल राजपूत ,वि0क्षे0 गंगोह  
जनपद-सहारनपुर।  
मो0-9719472399

प्रतिलिपी-निम्नांकित की सेवा में सादर सूचनार्थ -

- 1-माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ0प्र0।
- 2-निजी सचिव, खनन उ0प्र, लखनऊ।

40013225007166

## पदक का विवरण:

नाम: चरण सिंह

पिता/पति का नाम: राम किशन

आधार संख्या: ---

मोबाइल न.1: 8006931968

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- नागल राजपूत, ग्राम पंचायत - नागल राजपूत, ब्लॉक - गंगोह, तहसील - नकुड़, जिला - स  
हारनपुर

आवेदन का प्रकार: शिकायत

## आवेदन पत्र का ब्यौरा:

आवेदन पत्र का संक्षिप्त ब्यौरा: चक्कम्भी श्रेणी 1 की भूमि से अवैध खनन को रोके जाने के सम्बन्ध में

सन्दर्भ दिनांक: 16-03-2025

पूर्व सन्दर्भ  
संख्या(यदि है तो): ---

विभाग: भूतत्व एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवैध खनन

स्रोत: ---

प्रकृति: ---

स्तर:

पद:

## आवेदनकर्ता/शिकायत क्षेत्र का विवरण:

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

## शिकायत की स्थिति:

## प्रक्रियाधीन

## अग्रसारित विवरण :

क्र. स. प्रकार	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आ देश	स्थिति
1	अंतरित	ऑनलाइन सन्दर्भ	16-03-2025	31-03-2025	खान निरीक्षक -सहारनपुर, खनिज	अन	मार्क

सेवा में,  
जिलाधिकारी महोदय,  
सहारनपुर।

दिनांक 16.03.2025

विषय:—ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ0प्र0 व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे है हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-487 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रूकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

प्रार्थी

सुभाष, भोपाल, चरण सिंह,  
भागमल, पुत्र रामकिशन  
सुभम पुत्र बिसन  
ग्राम नागल राजपूत, वि0क्षे0 गंगोह  
जनपद-सहारनपुर।  
मो0-8006931968

प्रतिलिपी-निम्नांकित की सेवा में सादर सूचनार्थ -  
1-माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ0प्र0।  
2-निजी सचिव, खनन उ0प्र, लखनऊ।

श्री सुभाष सिंह  
चरण सिंह  
सुभम

भागमल सिंह

सुभाष सिंह

संख्या : 40013225007164

## आवेदक का विवरण:

नाम: अर्जन सिंह

पिता/पति का नाम: कलि राम

आधार संख्या: ---

मोबाइल न.1: 9759718223

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- नागल राजपूत, ग्राम पंचायत - नागल राजपूत, ब्लॉक - गंगोह, तहसील - नकुड़, जिला - स  
हारनपुर

आवेदन का प्रकार: शिकायत

## आवेदन पत्र का ब्यौरा:

आवेदन पत्र का संक्षिप्त ब्यौरा: भूमि से अवैध खनन को रोके जाने के सम्बन्ध में

संदर्भ दिनांक: 16-03-2025

पूर्व सन्दर्भ  
संख्या(यदि है तो): ----

विभाग: भूतत्व एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवैध खनन

स्रोत: ---

प्रकृति: ---

स्तर:

पद:

## आवेदनकर्ता/शिकायत क्षेत्र का विवरण:

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

## शिकायत की स्थिति:

## प्रक्रियाधीन

## अग्रसारित विवरण:

क्र. स. क्र.	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आ देश
1	अंतरित	ऑनलाइन सन्दर्भ	16-03-2025	31-03-2025	खान निरीक्षक -सहारनपुर, खनिज ①	

सेवा में,  
जिलाधिकारी महोदय,  
सहारनपुर।

दिनांक 14.03.2025

विषय:—ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ0प्र0 व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे है हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-475 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रूकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

अर्जुन सिंह LEFT

प्रार्थी



अर्जुन सिंह पुत्र कलिराम  
ग्राम नागल राजपूत, वि0क्षे0 गंगोह  
जनपद-सहारनपुर।  
मो0-9759718223

प्रतिलिपी-निम्नांकित की सेवा में सादर सूचनार्थ -  
1-माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ0प्र0।  
2-निजी सचिव, खनन उ0प्र, लखनऊ।

## आवेदन का विवरण:

नाम: SUBHA RAM

पिता/पति का नाम: IMRAT

आधार संख्या: ---

मोबाइल न.1: 9758702542

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- नागल राजपूत, ग्राम पंचायत - नागल राजपूत, ब्लॉक - गंगोह, तहसील - नकुड़, जिला - स  
हारनपुर

आवेदन का प्रकार: शिकायत

## आवेदन पत्र का ब्यौरा:

आवेदन पत्र का संक्षिप्त ब्यौरा: CHAKBANDHI KI BHUMI SE AVEDH KHANAN KARNE KE SAMBANDH ME

संदर्भ दिनांक: 16-03-2025

पूर्व सन्दर्भ  
संख्या(यदि है तो): ----

विभाग: भूतत्व एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवैध खनन

स्रोत: ---

प्रकृति: ---

स्तर:

पद:

## आवेदनकर्ता/शिकायत क्षेत्र का विवरण:

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

## शिकायत की स्थिति:

## प्रक्रियाधीन

## अग्रसारित विवरण :

क्र. स. प्रकरण	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आदेश	स्थिति
1	अंतरित	ऑनलाइन सन्दर्भ	16-03-2025	31-03-2025	खान निरीक्षक -सहारनपुर, खनिज ①	अन	मार्क

सेवा में,  
जिलाधिकारी महोदय,  
सहारनपुर।

दिनांक 14.03.2025

विषय:-ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ0प्र0 व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे है हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-481 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रूकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

प्रार्थी

सुभेराम पुत्र इमरत  
ग्राम नागल राजपूत ,वि0क्षे0 गंगोह  
जनपद-सहारनपुर।  
मो0-9758702542

प्रतिलिपी-निम्नांकित की सेवा में सादर सूचनार्थ -  
1-माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ0प्र0।  
2-निजी सचिव, खनन उ0प्र, लखनऊ।



सुभेराम LEFT

40013225007171

क का विवरण:

नाम: सहीराम

पिता/पति का नाम: दलमीरा

आधार संख्या: ---

मोबाइल न.1: 7900974167

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- नागल राजपूत, ग्राम पंचायत - नागल राजपूत, ब्लॉक - गंगोह, तहसील - नकुड़, जिला - स  
हारनपुर

आवेदन का प्रकार: शिकायत

आवेदन पत्र का ब्यौरा:

आवेदन पत्र का संक्षिप्त ब्यौरा: चकबन्धी श्रेणी 1 की भूमि से अवेध खनन को रोके जाने के सम्बन्ध में

संदर्भ दिनांक: 16-03-2025

पूर्व सन्दर्भ  
संख्या(यदि है तो): ---

विभाग: भूतत्व एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवेध खनन

स्रोत : ---

प्रकृति: ---

स्तर :

पद :

आवेदनकर्ता/शिकायत क्षेत्र का विवरण:

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

शिकायत की स्थिति:

प्रक्रियाधीन

अग्रसारित विवरण :

क्र. स. क्र.	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आ स्थिति देश
1	अंतरित	ऑनलाइन सन्दर्भ	16-03-2025	31-03-2025	खान निरीक्षक -सहारनपुर, खनिज 1	अन मार्क

सेवा में,

जिलाधिकारी महोदय,  
सहारनपुर।

दिनांक 16.03.2025

विषय:—ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ0प्र0 व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे है हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-471 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रूकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

प्रार्थी

सहीराम

सहीराम पुत्र दलमीरा  
ग्राम नागल राजपूत ,वि0क्षे0 गंगोह  
जनपद-सहारनपुर।  
मो0-7900974167

प्रतिलिपी-निम्नांकित की सेवा में सादर सूचनार्थ -  
1-माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ0प्र0।  
2-निजी सचिव, खनन उ0प्र, लखनऊ।

: 40013225007162

## का विवरण:

नाम: मोहर सिंह

पिता/पति का नाम: रघुवीर

आधार संख्या: ---

मोबाइल न.1: 8006394680

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- नागल राजपूत , ग्राम पंचायत - नागल राजपूत , ब्लॉक - गंगोह , तहसील - नकुड़ , जिला - स  
हारनपुर

आवेदन का प्रकार: शिकायत

## आवेदन पत्र का ब्यौरा:

आवेदन पत्र का संक्षिप्त ब्यौरा: चक्कन्धी श्रेणी 1 की भूमि से अवैध खनन को रोके जाने के सम्बन्ध

संदर्भ दिनांक: 16-03-2025

पूर्व सन्दर्भ  
संख्या(यदि है तो): ---

विभाग: भूतत्व एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवैध खनन

स्रोत : ---

प्रकृति: ---

स्तर :

पद :

## आवेदनकर्ता/शिकायत क्षेत्र का विवरण:

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

## शिकायत की स्थिति:

## प्रक्रियाधीन

## अग्रसारित विवरण :

क्र. स. प्र. सं.	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आ. देश	स्थिति
1	अंतरित	ऑनलाइन सन्दर्भ	16-03-2025	31-03-2025	खान निरीक्षक -सहारनपुर, खनिज 1	अन	मार्क

सेवा में,  
जिलाधिकारी महोदय,  
सहारनपुर।

दिनांक 16.03.2025

विषय:—ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ0प्र0 व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे है हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-500 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रूकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

प्रार्थी  
मोहर सिंह  
मोहर सिंह पुत्र रघुवीर  
रीता देवी पत्नी राजेश्वर  
इन्द्रा पत्नी संजय  
शशि पत्नी श्रवण  
ग्राम नागल राजपूत, वि0क्षे0 गंगोह  
जनपद-सहारनपुर।  
मो0-8006394680

शीता  
शशी

प्रतिलिपी-निम्नांकित की सेवा में सादर सूचनार्थ -  
1-माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ0प्र0।  
2-निजी सचिव, खनन उ0प्र, लखनऊ।

इन्द्रा

10013225007163

## दक का विवरण:

नाम: मुकेश कुमार

पिता/पति का नाम: जगदीश

आधार संख्या: --

मोबाइल न.1: 9536668176

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- नागल राजपूत, ग्राम पंचायत - नागल राजपूत, ब्लाक - गंगोह, तहसील - नकुड़, जिला - स  
हारनपुर

आवेदन का प्रकार: शिकायत

## आवेदन पत्र का ब्यौरा:

आवेदन पत्र का संक्षिप्त ब्यौरा: चकबन्धी श्रेणी 1 की भूमि से अवेध खनन को रोके जाने के सम्बन्ध में

संदर्भ दिनांक: 16-03-2025

पूर्व सन्दर्भ  
संख्या(यदि है तो):

विभाग: भूतत्व एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवेध खनन

स्रोत: ---

प्रकृति: ---

स्तर: ---

पद: ---

## आवेदनकर्ता/शिकायत क्षेत्र का विवरण:

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

## शिकायत की स्थिति:

## प्रक्रियाधीन

## अप्रसारित विवरण

क्र. सं. प्र. सं.	संदर्भ का प्रकार	संकेत देने वाले अधिकारी	अप्रसारित दिनांक	नियत दिनांक	स्थान
1	अंतरित	ऑनलाइन सन्दर्भ	16-03-2025	31-03-2025	स्थान: ब्लाक-सहारनपुर, जिला-सहारनपुर

सेवा में,  
जिलाधिकारी महोदय,  
सहारनपुर।

दिनांक 16.03.2025

विषय:—ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ0प्र0 व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे है हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-467 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रूकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

प्रार्थी

मुकेश कुमार

सुशील, मुकेश पुत्र जगदीश

सोना पत्नि जगदीश

ग्राम नागल राजपूत, वि0क्षे0 गंगोह

जनपद-सहारनपुर।

मो0-9536668176

प्रतिलिपी-निम्नांकित की सेवा में सादर सूचनार्थ -  
1-माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ0प्र0।  
2-निजी सचिव, खनन उ0प्र, लखनऊ।



— मुकेश LEFT



— सोना RIGHT

40013225007168

## रक का विवरण:

नाम: रोशन लाल

पिता/पति का नाम: मामचंद

आधार संख्या: ---

मोबाइल न.1: 9761405687

मोबाइल न.2:

ई-मेल आईडी: ---

पता: ग्राम- नागल राजपूत, ग्राम पंचायत - नागल राजपूत, ब्लॉक - गंगोह, तहसील - नकुड़, जिला - स  
हारनपुर

आवेदन का प्रकार: शिकायत

## आवेदन पत्र का ब्यौरा:

आवेदन पत्र का संक्षिप्त ब्यौरा: चक्कम्ही श्रेणी 1 की भूमि से अवेध खनन को रोके जाने के सम्बन्ध

संदर्भ दिनांक: 16-03-2025

पूर्व सन्दर्भ  
संख्या(यदि है तो):

विभाग: भूतत्व एवं खनिकर्म विभाग

सन्दर्भ श्रेणी: अवेध खनन

स्रोत : ---

प्रकृति: ---

स्तर :

पद :

## आवेदनकर्ता/शिकायत क्षेत्र का विवरण:

पता: राजस्व ग्राम- नागल राजपूत, ग्राम पंचायत- नागल राजपूत, विकास खण्ड- गंगोह, तहसील- नकुड़, जिला- सहारनपुर

## शिकायत की स्थिति:

## प्रक्रियाधीन

## अग्रसारित विवरण :

क्र. स. प्रकार	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	अग्रसारित दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आ स्थिति देश
1	अंतरित	ऑनलाइन सन्दर्भ	16-03-2025	31-03-2025	खान निरीक्षक -सहारनपुर,खनिज ①	अन मार्क

सेवा में,

जिलाधिकारी महोदय,

सहारनपुर।

दिनांक 14.03.2025

विषय:-ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रोके जाने के सम्बन्ध में।

महोदय,

सादर निवेदन है कि ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि है जोकि उ0प्र0 व हरियाणा राज्य की सीमा से मिलता हुआ है जिसमें हरियाणा की सीमा में खनन का कार्य चल रहा है जिसमें ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि के किसान है खनन के ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से चोरी-छिपे हमारी भूमि से खनन निकाल रहे है हमारी भूमि को बंजर बना दिया गया है उगी हुई हमारी फसलों को नष्ट कर दिया गया है।

अतः आपसे प्रार्थना है कि खसरा नम्बर-499 ग्राम नागल राजपूत एवं ततारपुर खुर्द में चकबन्धी श्रेणी-1 की भूमि से हरियाणा राज्य के खनन ठेकेदार के द्वारा रात्री में जैइसिबी व पॉपलाईन मशीनों द्वारा अवैध तरीके से खनन कार्य को रूकवाने का कष्ट करें। जिससे बची हुई भूमि को बंजर हाने से बचाया जा सके।

आपकी अति कृपा होगी।

*Roshmal Singh*  
प्रार्थी  
*Nag*  
15/3/25

रोशन लाल पुत्र मामचन्द  
ग्राम नागल राजपूत, वि0क्षे0 गंगोह  
जनपद-सहारनपुर।  
मो0-9761405687

प्रतिलिपी-निम्नांकित की सेवा में सादर सूचनार्थ -  
1-माननीय योगी आदित्यनाथ मुख्यमंत्री जी, उ0प्र0।  
2-निजी सचिव, खनन उ0प्र, लखनऊ।

**Court No. - 42**

**Case :-** CRIMINAL MISC. WRIT PETITION No. - 10416 of 2025

**Petitioner :-** Sidhant Randhawa And Another

**Respondent :-** The State Of Up And 3 Others

**Counsel for Petitioner :-** Manu Khare

**Counsel for Respondent :-** G.A.

**Hon'ble Mahesh Chandra Tripathi, J.**

**Hon'ble Anil Kumar-X, J.**

1. Heard Shri Manu Khare, learned counsel for the petitioners and learned A.G.A. for the State-respondents.

2. The present writ petition has been preferred with the prayer to quash the impugned First Information Report dated 30.03.2025 registered as Case Crime No. 0108/2025 dated 30.03.2025 registered under Section 303(2) of Bharatiya Nyaya Sanhita 2023, Section 4/21 of Mines and Minerals (Development & Regulation) Act 1957, and Section 2/3 of Prevention of Damage to Public Property Act 1984 at Police Station Gangoh, District Saharanpur and with a further prayer not to arrest the petitioners in pursuance of the impugned F.I.R.

3. The impugned order in the form of First Information Report was lodged by the informant, alleging illegal mining of sand and its transportation in river Yamuna at the boundaries of Village Tatarpur and Nagal Rajput of Tehsil Nakud, District Saharanpur. The informant alleged that taking cognizance of viral photographs of illegal sand mining on social media, a joint team of mining and revenue department made spot inspection on 29.03.2025 and found that the petitioners had conducted illegal mining beyond their sanctioned mining lease area, crossing the boundaries demarcated by Dixit Pillars between States of Haryana and Uttar Pradesh. The informant claimed that approximately 14,828 cubic meters of sand was illegally mined from an area of 7,414 square meters with an average depth of 2 meters, causing loss to state revenue and violation of mining regulations.

4. The learned counsel for the petitioners has submitted that the impugned FIR is liable to be quashed being based on false and fabricated allegations. It has been contended that the joint spot inspection report dated 29.03.2025 is contradictory to the earlier spot inspection report dated 22.03.2025 prepared by the same informant, wherein it was categorically stated that the petitioners were conducting mining operations within their sanctioned lease area in accordance with the Letter of Intent issued on 21.06.2022. The learned counsel has argued that upon comparative analysis of Google Geo Coordinates mentioned in the Letter of Intent and those mentioned in the impugned spot inspection report, it is evident that the petitioners operated strictly within their sanctioned mining lease area. Furthermore, it has been submitted that no Dixit Pillars exist at the alleged place of occurrence as confirmed by subsequent inspection report dated 06.05.2025 by Nayab Tahsildar, thereby

falsifying the second major allegation. The learned counsel has also raised the legal objection that prosecution under Section 4/21 of Mines and Minerals Act 1957 (herein after referred to as 'Act, 1957') is not maintainable in absence of complaint by authorized person as mandated under Section 22 of the said Act, and that the special enactment would prevail over general provisions of Bharatiya Nyaya Sanhita 2023. Section 22 provides that no court shall take cognizance of any offence punishable under this Act or any rules made thereunder except upon complaint in writing made by a person authorised in this behalf by the Central Government or the State Government. It has been emphasized that the photographs and maps annexed with the spot inspection report are unsigned, untitled, and appear to be of different locations, making the entire case based on fabricated evidence with malafide intention to falsely implicate the petitioners.

5. Learned A.G.A. states that the cognizable offence is made out against the petitioners as there was illegal mining, however, the investigation is in progress.

6. Matter requires consideration.

7. Issue notice to the respondent No.4 returnable within six weeks. Steps be taken within a week.

8. All the respondents may file counter affidavit within six weeks. Petitioners shall have a week thereafter to file rejoinder affidavit. List immediately thereafter.

9. Considering the facts and circumstances of the case, as an interim measure, it is provided that until further orders, respondents are restrained to take any coercive action against the petitioners pursuant to the impugned FIR, subject to cooperation in the on-going investigation.

**Order Date :-** 22.5.2025

NLY

(Anil Kumar-X,J.)

(Mahesh Chandra Tripathi,J.)



Office of Mining Officer, Mines & Geology Department, District Industrial Center,  
Near Hali Park, Old Court Road, Panipat

To

The SHO/ Chowki Incharge

M S Enb Kanal

Memo No. Mining/Panipat/Karnal/ SPL-III Date 06/06/2023 Time 07:02 AM

Subject: Seizing - order-cum-notice of vehicle/vehicles involved in illegal mining/  
Transportation.

Sr. No.	Buggy/Tractor/Trolley/ Dumper/Truck/ICB	Reg. No.	Engine No.	Chassis No.	Mineral	Quant ity	Place
1.	Trolley Light Yellow Colour	Front side 2019	लिसा	लिसा	Sand	10MT	vill. Chandral Appro. Teh. Indri
2.	Trolley Blue Colour Front side 2025	Back side	इंडरजेट	लिसा	Sand	10MT	vill. Chandral Appro. Chandral

On the subject noted above it is intimated that the above said vehicle has been caught during involved in illegal mining/ transportation/ excess mineral. So, the above said vehicle is hereby seized under Sub-rule No. 102 & 104 of State Mining Rules, 2012 read with U/s 21 (4) of MMDR Act, 1957 & Hon'ble NGT, New Delhi order dated 23.04.2019 & 19.02.2020. This office has to recover fine, royalty and price of mineral loaded in the said vehicle & also recover environment compensation as per Hon'ble NGT, New Delhi orders dated 23.04.2019 & 19.02.2020. So, the above-mentioned vehicle along with mineral is placed in your custody & may not be released till further orders issued by this office.

**Important legal Note:-**

- That it is not an FIR case.
- It is compoundable case and can be compounded on payment of applicable fine, royalty and price of mineral as per State Mining Rules, 2012 along with compensation of damage to environment as laid by Hon'ble NGT, New Delhi vide order dated 19.02.2021 passes in MA No. 16/2020. OA No. 43/2016 reads of penalty to be imposed as per NGT orders are:

Sr.No.	Category of vehicles	Penalty Amount
1	Vehicles/Equipments/ Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	Rs. 4 lacs
2	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	Rs. 3 lacs
3	For the remaining vehicles older than 10 years/Equipments/Excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1&2.	Rs. 2 lacs

Note-I: On repetition of the offence by the same vehicle/equipment order dated 05.04.2019 will be applicable.

Note-II: The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicle may be confiscated and auctioned.

c) Sub-Rule No. 106 of State Mining Rules, 2012 read with U/s 22 of MMDR Act, 1957 states that "No Court shall take cognizance of any offence punishable under these Rules except upon a complaint in writing made by the Director or any other Officer authorized by him to the Police in this behalf within three months of the date on which said offence is alleged to have been committed."

Office of Mining Officer, Mines & Geology Department, District Industrial Center,  
Near Hali Park, Old Court Road, Panipat

d) Superdari of the above said vehicle cannot be allowed by any Hon'ble Court as per Sub-Rule No. 106 of State Mining Rules, 2012. So, Hon'ble court may be requested keeping in view of Hon'ble NGT, New Delhi order dated 23.04.2019 & 19.02.2020 doesn't entertain superdari application of above vehicle.

e) An appeal against the above seizing order shall lie with the Director General, Mines & Geology Department, Haryana under Rule 109 (i) of the State Mining Rules, 2012.

Notes: इन टrolly को HSEub Team Karnal  
Mining Team की संयुक्त चकिरा के दौरान लेना।  
मौके पर ड्राइवर के गटर लूकर टrolly छोड़कर  
भाग गया। जिसका मोठे बंधु ए-खिवापुल  
था। ड्राइवर चकिरा का इंतजाम करके  
इनको धाना इदी में लाकर बिन ए-खिवापुल  
के साथ किया। मौके की फोटो साथ  
अलग है।

*[Signature]*  
Mining Officer  
Dept. of Mines & Geology  
Panipat/Karnal, Haryana

- Members:
- ① SI Jitender
  - ② SI Salinder
  - ③ ASI Deveder
  - ④ SI Rajender
  - ⑤ MC Ashok
  - ⑥ ASI Rakesh
  - ⑦ M.G. Rohitash

Endst. No. Mining/Panipat/Karnal/ SPL-IV Dated: 06/06/2025

A copy of the same is served/handed over to the driver/owner of the above said vehicle notice for depositing fine, royalty & price of mineral and environment compensation in Government treasury within 30 days from the date of seizure in compliance of Hon'ble NGT, New Delhi order dated 23.04.2019 & 19.02.2020 and State Mining Rules, 2012. After the expiry of one month, action will be taken against you as per rules.

Signature of Owner/Driver/Mobile No.

*[Signature]*  
Mining Officer  
Dept. of Mines & Geology  
Panipat/Karnal, Haryana

Gross Weight  
Tare Weight  
Mineral Weight  
Net Weight



Office of Mining Officer, Mines & Geology Department, District Industrial Center,  
Near Hali Park, Old Court Road, Panipat

To

The SHO/ Chowki Incharge

MS Enb Kunal

Memo No. Mining/Panipat/Karnal/ SPL-V Date 06/06/2025 Time 07/03 A.M.

Subject: Seizing order-cum-notice of vehicle/vehicles involved in illegal mining/ Transportation.

Sr. No.	Buggy/Tractor/Trolley/Dumper/Truck/JCB	Reg. No.	Engine No.	Chassis No.	Mineral	Quantity	Place
01.	Tractor Mahindra Arjun Loader		NP02TBE 0141	MBNBEGB 9ZPND033 1.6	Loading Equipment		Vill. Chandrasai Teh. Indri
			---				

On the subject noted above it is intimated that the above said vehicle has been caught during involved in illegal mining/ transportation/ excess mineral. So, the above said vehicle is hereby seized under Sub-rule No. 102 & 104 of State Mining Rules, 2012 read with U/s 21 (4) of MMDR Act, 1957 & Hon'ble NGT, New Delhi order dated 23.04.2019 & 19.02.2020. This office has to recover fine, royalty and price of mineral loaded in the said vehicle & also recover environment compensation as per Hon'ble NGT, New Delhi orders dated 23.04.2019 & 19.02.2020. So, the above-mentioned vehicle along with mineral is placed in your custody & may not be released till further orders issued by this office.

**Important legal Note: -**

- That it is not an FIR case.
- It is compoundable case and can be compounded on payment of applicable fine, royalty and price of mineral as per State Mining Rules, 2012 along with compensation of damage to environment as laid by Hon'ble NGT, New Delhi vide order dated 19.02.2021 passes in MA No. 16/2020. O.A No. 43/2016 reads of penalty to be imposed as per NGT orders are:

Sr.No.	Category of vehicles	Penalty Amount
1	Vehicles/Equipments/ Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	Rs. 4 lacs
2	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	Rs. 3 lacs
3	For the remaining vehicles older than 10 years/Equipments/Excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1&2.	Rs. 2 lacs

**Note-I:** On repetition of the offence by the same vehicle/equipment order dated 05.04.2019 will be applicable.

**Note-II:** The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicle may be confiscated and auctioned.

- Sub-Rule No. 106 of State Mining Rules, 2012 read with U/s 22 of MMDR Act, 1957 states that "No Court shall take cognizance of any offence punishable under these Rules except upon a complaint in writing made by the Director or any other Officer authorized by him to the Police in this behalf within three months of the date on which said offence is alleged to have been committed."



Office of Mining Officer, Mines & Geology Department, District Industrial Center,  
Near Hali Park, Old Court Road, Panipat

d) Superdara of the above said vehicle cannot be allowed by any Hon'ble Court as per Sub-Rule No. 106 of State Mining Rules, 2012. So, Hon'ble court may be requested keeping in view of Hon'ble NGT, New Delhi order dated 23.04.2019 & 19.02.2020 doesn't entertain superdara application of above vehicle.

e) An appeal against the above seizing order shall lie with the Director General, Mines & Geology Department, Haryana under Rule 109 (i) of the State Mining Rules, 2012.

Not: उपर ड्रैजर Loader को HSSub Team Karnal  
of Mining Team की संयुक्त टीमिंग से पकड़ा  
शामा मोमें पर ड्रैजर ड्रैजर छोड़कर भाग  
गया। डाइनेट पालक की मदद से उसे  
थम्ना ड्यूरी में लकर शौन किया मोमें  
की फोटो साथ संलग्न है।

for   
Mining Officer  
Mines & Geology Department  
Panipat/Karnal.

- Members: ① SI Balkar Singh  
② SS Salinder  
③ ASI Rohan Lal  
④ SI Jitender  
⑤ ASI Devender  
⑥ M.G. Rohan Singh

Endst. No. Mining/Panipat/Karnal/ SPL-~~11~~ Dated: 06/06/2025

A copy of the same is served/handed over to the driver/owner of the above said vehicle as notice for depositing fine, royalty & price of mineral and environment compensation in Government treasury within 30 days from the date of seizure in compliance of Hon'ble NGT, New Delhi order dated 23.04.2019 & 19.02.2020 and State Mining Rules, 2012. After the expiry of one month, action will be taken against you as per rules.

Signature of Owner/Driver/Mobile No.

for   
Mining Officer  
Mines & Geology Department  
Panipat/Karnal.

Gross Weight  
Tare Weight  
Mineral Weight  
Net Weight



Office of Mining Officer, Mines & Geology Department, District Industrial Center,  
Near Hali Park, Old Court Road, Panipat

To

The SHO/ Chowki Incharge

HSEWB Karnal

Memo No. Mining/Panipat/Karnal/ SPL-I Date 06/06/2025 Time 07:03 A.M.

Subject: Seizing order-cum-notice of vehicle/vehicles involved in illegal mining/  
Transportation.

Sr. No.	Buggy/Tractor/Trolley/ Dumper/Truck/JCB	Reg. No.	Engine No.	Chassis No.	Mineral	Quantity	Place
01.	Sonalika DJ-35	HR75D 8809	3100FLD 449145590 3F18	EZDP1470 98453	Sand	12 MT Approx.	Vill. Chandrar Indri
02.	Sonalika DJ- SD	HR75D 4094	4100ELIA- C1037317 F16	A22DR10 4305953	Sand	12 MT Approx.	Vill. Chandrar Indri
03	Trolley - Yellow Light Colour Durg Guard Cement					06 MT Approx.	Vill. Chandrar Indri

On the subject noted above it is intimated that the above said vehicle has been caught during illegal mining/ transportation/ excess mineral. So, the above said vehicle is hereby seized under Sub-rule No. 102 & 104 of State Mining Rules, 2012 read with U/s 21 (4) of MMDR Act, 1957 & Hon'ble NGT, New Delhi order dated 23.04.2019 & 19.02.2020. This office has to recover fine, royalty and price of mineral loaded in the said vehicle & also recover environment compensation as per Hon'ble NGT, New Delhi orders dated 23.04.2019 & 19.02.2020. So, the above-mentioned vehicle along with mineral is placed in your custody & may not be released till further orders issued by this office.

**Important legal Note: -**

- That it is not an FIR case.
- It is compoundable case and can be compounded on payment of applicable fine, royalty and price of mineral as per State Mining Rules, 2012 along with compensation of damage to environment as laid by Hon'ble NGT, New Delhi vide order dated 19.02.2021 passes in MA No. 16/2020. OA No. 43/2016 reads of penalty to be imposed as per NGT orders are:

Sr.No.	Category of vehicles	Penalty Amount
1	Vehicles/Equipments/ Excavators with showroom value more than Rs. 25 lacs and less than 5 years old.	Rs. 4 lacs
2	Vehicles/Equipments/Excavators with showroom value more than Rs. 25 lacs and more than 5 years but less than 10 years old.	Rs. 3 lacs
3	For the remaining vehicles older than 10 years/Equipments/Excavators which are otherwise legally permissible to be operated and not covered by Serial No. 1&2.	Rs. 2 lacs

**Note-I:** On repetition of the offence by the same vehicle/equipment order dated 05.04.2019 will be applicable.

**Note-II:** The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicle may be confiscated and auctioned.

\*) Sub-Rule No. 106 of State Mining Rules, 2012 read with U/s 22 of MMDR Act, 1957 states that "No Court shall take cognizance of any offence punishable under these Rules except upon a complaint in writing made by the Director or any other Officer authorized by him to the Police in this behalf within three months of the date on which said offence is alleged to have been committed."



Office of Mining Officer, Mines & Geology Department, District Industrial Center,  
Near Hali Park, Old Court Road, Panipat

d) Superdari of the above said vehicle cannot be allowed by any Hon'ble Court as per Sub-Rule No. 106 of State Mining Rules, 2012. So, Hon'ble court may be requested keeping in view of Hon'ble NGT, New Delhi order dated 23.04.2019 & 19.02.2020 doesn't entertain superdari application of above vehicle.

e) An appeal against the above seizing order shall lie with the Director General, Mines & Geology Department, Haryana under Rule 109 (i) of the State Mining Rules, 2012.

नोट: उपर दिये हुए Trolleys को HSE team Kamal व Mining Team के समुदाय चेकिंग के दौरान 21/06/2023 को पर मोड वॉइच वॉच ए - Rawanra में मिली। जिनको नफरत धना ड्रॉई में प्रडा किया व सीज किया मोके की फोटो साथ अलग है।

for [Signature]  
Mining Officer  
Mines & Geology Department  
Panipat/Haryana

- Members:-
- 1. SI Salinder 287 KR
  - 2. BI Galkar Singh
  - 3. ASI K. S. Loh
  - 4. ASI Bijender
  - 5. M.G. Rohanish
  - 6. ASI Devender

Endst. No. Mining/Panipat/Kamal/ SPL-II Dated: 06/06/2023

A copy of the same is served/handed over to the driver/owner of the above said vehicle as notice for depositing fine, royalty & price of mineral and environment compensation in Government treasury within 30 days from the date of seizure in compliance of Hon'ble NGT, New Delhi orders dated 23.04.2019 & 19.02.2020 and State Mining Rules, 2012. After the expiry of one month, action will be taken against you as per rules.

Signature of Owner/Driver/Mobile No.  
Sonu Kumar S/o Ram Singh  
Vill. Chandrar  
9992189271

Driver  
HR75D 8809 - Sonu  
HR75D 4094 - Vikash S/o Palsingh  
Vill. Chandrar  
9896309787

for [Signature]  
Mining Officer  
Mines & Geology Department  
Panipat/Karnal.

Gross Weight  
Tare Weight  
Mineral Weight  
Net Weight



## Annexure-13

Office of Mining Officer, Mines & Geology Department, District Industrial Center,  
Near Hali Park, Old Court Road, Panipat

सेवा में

The Regional Officer, Karnal Region,  
Haryana State Pollution Control Board,  
District Karnal

यादि क्रमांक:- खनन/पानीपत/करनाल/3681  
दिनांक 15/07/2025

विषय:-

Report post the Joint Inspection in Hon'ble NGT Matter O.A. No. 101  
of 2025 as per order dated 04.04.2025.

उपरोक्त विषय पर आपके कार्यालय के पत्र क्रमांक 3361 दिनांक 15.07.2025 के  
सन्दर्भ में।

उक्त सम्बन्ध में आपको अवगत करवाया जाता है कि दिनांक 13.06.2025 को नायब  
तहसीलदार इन्द्री, हल्का कानूनगो व खनन कार्यालय के स्टाफ द्वारा गांव गडपुर, चन्द्राव व  
कलसौर में खनन/स्टोक तथा LOI एरिया के सम्बन्ध में संयुक्त मौका निरीक्षण किया गया जिसमें  
पाया गया कि पिल्लर अपनी जगह पर थे और चौधरी ट्रांसपोर्ट कम्पनी द्वारा अपने ठेका क्षेत्र से  
बाहर कोई भी खनन कार्य नहीं किया गया है। इसकी पुष्टि उपमण्डल अधिकारी (नाओ) इन्द्री, जिला  
करनाल के पत्र क्रमांक 609/स्टैनो दिनांक 13.06.2025 में भी की गई है। इसकी प्रति साथ संलग्न  
है।

Vinay Sharma  
खनन अधिकारी,  
खान व भू-विज्ञान विभाग,  
पानीपत/करनाल।

पत्रक

उपमण्डल अधिकारी(ना०),  
इन्दी ।

पेजिन

चौधरी ट्रांसपोर्ट कम्पनी,  
सन्तपुरा रोड माहल टाउन  
यमुनानगर ।

क्र० 609/1201

दिनांक 12-06-2025

विषय:-

Verification of Stock Piling at Ancillary area and mining activities within LOE Area-  
Chandrao, Garpur, Kalsora Mine.

उपरोक्त विषय के सन्दर्भ में आप द्वारा गॉय गढपुर, चन्द्राव, व कलसौरा में खनन/स्टाक तथा LOE Area के सम्बन्ध में जाँच करवाने बारे नियेदन किया था । इस नियेदन के सम्बन्ध में नायब तहसीलदार इन्दी हल्का कान्तगो इन्दी तथा खनन विभाग(गार्ड) के कर्मचारी द्वारा मौका का निरीक्षण किया गया । मुताबिक रिपोर्ट चौधरी ट्रांसपोर्ट कम्पनी के रेत/शील्ड स्टोक की जाँच की गई । उन्होंने अपनी जाँच में बताया कि चौधरी ट्रांसपोर्ट कम्पनी द्वारा अपने ठेका क्षेत्र से बाहर कोई भी खनन कार्य नहीं किया गया है।

मि-९

उपमण्डल अधिकारी(ना०),  
इन्दी ।

**Divisional Forest Officer (T), Karnal**  
**Forest Department, Haryana**

Forest Complex, Near Railway Station, Karnal, Tel./ Fax:0184-2241417, E-mail :dfokarnal@yahoo.co.in

No. :FCA/1423

Date : 14.07.2025

To,

The Regional Officer,  
Regional Office, Karnal Region,  
Haryana State Pollution Control Board.  
2<sup>nd</sup> Floor, SCO-78-79,  
above Punjab National Bank,  
Namastey Chowk, Karnal

Subject:- Reports post the joint Inspection in Hon'ble NGT Matter O.A No. 101 of 2025 as per Order dated 04.04.2025.

Ref:- In continuation of this office letter no. FCA/1371 dated 10.07.2025.

This is to bring to your kind notice that during field inspections conducted by the Forest Department, unauthorized use of forest land has been observed in connection with the approach access to the mining site operated by M/s Chaudhary Transport Company at Chandraon-Garhpur Tapu Block and Naggal Block, District Karnal. The said usage has been made without obtaining prior approval under the Forest (Conservation) Act, 1980, which is mandatory for undertaking any non-forestry activity on forest land. Accordingly, Forest Offense Reports bearing numbers 33/316 to 36/316 and 59/312(Copy enclosed) have been registered and notices have been issued. Legal proceedings shall be initiated after the demarcation.

A joint inspection was conducted at the site in compliance with the orders of the Hon'ble National Green Tribunal, which was attended by the Director, Ministry of Environment, Forest & Climate Change; SDM Nakur (U.P.); SDM Indri; Mining Officers of Karnal and Saharanpur; and the Range Forest Officer, Indri. During the inspection, the violation of the Forest (Conservation) Act, 1980 was brought to the notice of all concerned officers on site.

Further, it is to mention that M/s Chaudhary Transport Company has applied for diversion of forest land for non-forestry purposes through Parivesh portal (proposal no. FP/HR/OTHERS/540759/2025); however, the approval of the competent authority is still pending. Hence, any activity conducted on forest land prior to such approval is in direct violation of the Act.

Moreover, the Environmental Clearance granted to the project (EC ID No. EC24B001HR130852 dated 10.05.2024) clearly stipulates under Statutory Compliance Clause B5 that the clearance shall become operational only after receiving formal Forest Clearance under the Forest (Conservation) Act, 1980. As such, operations undertaken without the said clearance constitute a violation of EC conditions.

It is hereby requested that necessary action may kindly be taken against the violation of Environmental Clearance clause B5 in accordance with the provisions.

Enclosures:

1. Copy of Forest Offense Reports No. 33/316 to 36/316 and 59/312.

  
**Divisional Forest Officer(T)**  
**Karnal.**

**Endst. to:-**

Copy of the above forwarded to Conservator of Forests, Central Circle, Rohtak for information.

**795**  
**PART – II: STATE OF COMPLIANCE &**  
**PART-III: DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS OF**  
**ENVIRONMENTAL CLEARANCE (EC) & ENVIRONMENTAL MANAGEMENT**  
**EC No.: SEIAA/HR/2023/392 dated 10.05.2024**

## Annexure-15

**PART A – SPECIFIC CONDITIONS:**

S. No.	Conditions	Compliance Status
1	The Mining Lease Holders shall, after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.	<b>Partial Complied.</b> As per PP the mining lease is a river bed mine; Hence, Re-grassing of the river bed is not possible. However, PP shall undertake necessary and adequate plantation in the nearby villages in consultations with local stake holders. <i>During joint inspection team visit, Project Proponent (PP) failed to show the block plantation in the nearby village or at the bank of river.</i>
2	That Project Proponent should submit revised Green area plan and PP shall maintain 60% block plantation in nearby villages.	<b>Partial Complied.</b> <i>During joint inspection team visit, PP showed the green belt development plan, but during visit PP failed to show the block plantation in the nearby village.</i>
3	That Project Proponent should use High Pressure Sprinkler in the mining site.	<b>Partial Complied.</b> <i>During joint inspection team visit, PP showed at only one mining site i.e. Chandraon high pressure sprinkler rest of the two places i.e. Grahpur Tapu and Kalsora no sprinkler was seen and so much dust was creating air pollution.</i>
4	The PP shall construct the pucca link roads connected to the main road at the mining site before the start of mining.	<b>Partial Complied.</b> <i>During joint inspection team visit, it was noticed that pukka link road was at only Chandraon site and the rest of the two sites no Pakka road found.</i>
5	The plantation shall be done on both sides of the road to prevent dust spreading.	<b>Non Complied.</b> <i>No plantation was done in the road side of mining area.</i>
6	The PP shall construct the Haul roads of width 10 meters.	<b>Complied.</b> <i>PP constructed haul road of approx. width of 10 meters.</i>
7	The PP shall provide only one exit and one entry to the Mining Project area and all the mining shall be dispatched through E-billing.	<b>Non Complied.</b> <i>As per PP they have made multiple exit/entry i.e. 3 exit and entry points to the mining project area. During visit PP failed to show any record of E-billing.</i>
8	The PP shall maintain an un-mined block of 50 meters width after every block of 1000 meters over which mining is undertaken or at such distance as may be directed by the Director or any officer authorized by him.	<b>Non Complied.</b> <i>During joint inspection team visit, it was noticed by the team that PP has not followed the condition.</i>
9	The PP shall restrict mining within the central 3/4th width of the river/rivulet.	<b>Non Complied.</b> <i>During joint inspection team visit, it was noticed by the team that PP mined more than 3/4th width of the river/rivulet.</i>
10	The PP shall not permit any mining in an area up to width of 500 meters from the active edges of embankments in case of River Yamuna, 250 mtrs. in case of Tangri, Markanda and Ghaggar and 100 mtrs. on either side of all other rivers/rivulets.	<b>Noted and Assured to Comply by the PP.</b> <i>As per PP the project is on the river bed of Yamuna. Hence, no mining is being done in an area up to width of 500 meters from the active edges of embankments.</i>

11	Separate wet and dry bins must be provided in a pit and at ground level for facilitating segregation of waste. Solid Waste shall be segregated into wet garbage and inert materials. Wet Garbage shall be composted in Organic waste convertor. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The Inert waste from the project will be sent to dumping site.	<b>Non Complied.</b> <i>During joint inspection team visit, it was noticed by the team that PP has not provided any wet or dry bins in all the 3 mining areas and also not found any organic waste composter. PP also failed to show any agreement from any authorized agency that will collect the Inert waste for dumping.</i>
12	The PP shall maintain the garland drains in the project area and catchment area for preserving overburden and dump mining.	<b>Non Complied.</b> <i>During joint inspection team visit, it was noticed by the team that PP has not provided any garland drains in the project area. It was also noticed that no facility for tyre washing in the mining area.</i>
13	Traffic management plan as submitted shall be implemented in letter and spirit. Apart, a detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms. radius of the project is marinated and improved upon after the implementation of the project.	<b>Complied.</b> <i>During joint inspection team visit, PP showed or provided detailed traffic management and traffic decongestion plan for the project area.</i>
14	The Project Proponent shall obtain all necessary clearance/permission from all relevant agencies before commencement of work.	<b>Complied.</b> <i>As per PP they obtained all necessary clearance/permission from all relevant agencies before commencement of work.</i>
15	Consent to establish/operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.	<b>Complied.</b> <i>PP obtained CTE under both Air/Water from HSPCB vide No. HSPCB/Consent/: 6329577624/KARCTE65363871 dated 18.05. 2024 and validity is till 17.05.2029. PP also obtained CTO under both Air/Water from HSPCB vide No. HSPCB/Consent/:6329577624/KARCTO6826685 dated 05.07.2024 and validity is till 30.09.2025.</i>
16	The PP shall take precautions to suppress the dust in and around the mining site. The PP shall use mixed cannon water sprinkle for dust suppression instead of conventional sprinkles for efficient dust suppression.	<b>Non Complied.</b> <i>During joint inspection team visit, team doesn't found any mixed cannon water sprinkle for dust suppression at any of the site.</i>
17	The PP shall create environment division unit in the project for implementing the conditions of Environment clearance.	<b>Non Complied.</b> <i>During joint inspection team visit, PP failed to show the structure of environment division unit in the project.</i>
18	The PP shall obtain the permission regarding withdrawal of ground water from CGWA before the start of the project and also obtained the CTO from HSPCB after the approval from CGWA.	<b>Partial Complied.</b> <i>During joint inspection team visit, PP failed to show or provide the permission regarding withdrawal of ground water from CGWA. PP only showed the copy of CTO under both Air/Water from HSPCB vide No. HSPCB/Consent/:6329577624/KARCTO6826168 5 dated 05.07. 2024 and validity is till 30. 09.2025.</i>
19	The PP shall adhere to the approved mining plan and approved closure plan by the competent authority.	<b>Assured to Comply by the PP.</b>
20	Action plan for the public hearing issues shall be complied in letter and spirit.	<b>Non Complied.</b> <i>During joint inspection team visit, PP failed to show the action plan for the public hearing issue and its implementation.</i>
21	The Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.	<b>Complied.</b> <i>During joint inspection team visit, PP showed temporary sanitary facility with septic tank at the project site.</i>

22	The Project proponent shall comply all the conditions suggested in the approved mining plan with post closure mine plan, Environmental Management Plan (EMP) in a letter and spirit.	Assured to Comply by the PP.
23	Any change in stipulations of EC of the approved mining plan will lead to Environment Clearance void-ab-initio and PP will have to seek fresh Environment Clearance.	Assured to Comply by the PP.
24	The PP shall comply with Sand Mining Rules 2016 and NGT directions from time to time.	Assured to Comply by the PP.
25	The PP shall get the Wildlife Conservation Plan approved from the Competent Authority before the start of Mining Operations.	Non Complied. <i>During joint inspection team visit, PP failed to show the Wildlife Conservation Plan approved from the Competent Authority.</i>
26	The PP shall restrict maximum mining depth upto 3 meters above the Ground Water Table as per approved Mining Plan.	Assured to Comply by the PP. <i>As per PP the mining is being done upto the depth of 3 meters.</i>
27	The PP shall submit the scientific grid based/drone based replenishment study for the project site in the river bed within 1 year after the start of the mining at the project site, for further extension of time period as per approved mining plan of the project.	Non Complied. <i>During joint inspection team visit, PP failed to show the scientific grid based/drone based replenishment study for the project site.</i>
28	The PP shall develop total 33 hac. of community/panchayti area in the nearby village and project site area as green belt in consultation with local people and other stake holders to meet with the demand of public hearing and shall do plantation of 33,900 Trees, on the project site as proposed.	Non Complied. <i>During joint inspection team visit, PP failed to show any documentary proof for development of total 33 hac. of community/panchayti area in the nearby village and project site area as green belt in consultation with local people.</i>
<b>B: Statutory Compliance:</b>		
1	This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.	Noted by the PP. <i>Environmental clearance is granted vide File No. SEIAA/HR/2023/392 Dated 10.05.2024 for carrying out mining of minor minerals @ 41.00 Lakh TPA in an area of 94.35 Ha.</i>
2	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Others before commencing the mining operations.	Noted and Assured to Comply by the PP.
3	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.	<b>It is to be confirmed by the State Government and Mining Department.</b>
4	This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.	Noted and Assured to Comply by the PP. <i>As per PP the area is not covered under the requirement for NBWL.</i>
5	This Environmental Clearance shall become operational only after receiving formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980, if applicable to the Project.	Non Complied. <i>During joint inspection team visit, PP failed to show or provide the formal Forest Clearance (FC) under the provision of Forest Conservation Act, 1980.</i>
6	Project Proponent (PP) shall obtain Consent to Operate after grant of EC and effectively implement all the	Complied.

	conditions stipulated therein. The mining activities will not commence prior to obtaining Consent to Establish/Consent to Operate from the concerned State Pollution Control Board/Committee.	<i>PP obtained CTE under both Air/Water from HSPCB vide No. HSPCB/Consent/:6329577624KARCTE65363871 dated 18.05. 2024 and validity is till 17.05.2029. PP also obtained CTO under both Air/Water from HSPCB vide No. HSPCB/Consent/:6329577624KARCTO6826168 5 dated 05.07. 2024 and validity is till 30.09.2025.</i>
7	The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS), Mines & Geology Department, Haryana and Indian Bureau of Mines from time to time. Also adhere to Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and Prevention of Illegal Mining Rules, 2012.	<b>Noted and Assured to Comply by the PP.</b> <i>As per PP mining is carrying out as per the rules and guidelines provided by the authorities.</i>
8	The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.	<b>Complied.</b> <i>During team visit PP showed 3 consent papers i.e. Grahpur Tapu, Kalsora and Chandraon.</i>
9	The Project Proponent shall follow the mitigation measures provided in MoEF& CC Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".	<b>Assured to Comply by the PP.</b>
10	The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for the project.	<b>Non Complied.</b> <i>During joint inspection team visit, PP failed to show or provide the permission regarding withdrawal of ground water from CGWA.</i>
11	A copy of EC letter will be marked to concerned Panchayat/local NGO etc. if any, from whom suggestion/representation has been received while processing the proposal.	<b>Complied.</b> <i>As per PP they already circulated the copy of EC letter to the concerned Panchayat/local NGO.</i>
12	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/Tehsildar's Office for 30 days.	<b>Complied.</b> <i>As per HSPCB they displayed the copy of EC at its regional office for 30 days and same was done with Collector's office/Tehsildar's Office for 30 days.</i>
13	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change ( <a href="http://www.parivesh.nic.in">www.parivesh.nic.in</a> ). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record.	<b>Non Complied.</b> <i>During joint inspection team visit, PP failed to show or provided the news paper cutting in which granted EC for published.</i>
14	The Project Proponent shall inform the MoEF&CC for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operation shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.	<b>Noted by the PP.</b>

**I. Air Quality Monitoring and Preservation**

1	The Project Proponent shall install a minimum of 3 (three) online Ambient Air Quality Monitoring Stations with 1 (one) in upwind and 2 (two) in downwind direction based on long term climatologically data about wind direction such that an angle of 120° is made between the monitoring locations to monitor critical parameters, relevant for mining operations, of air pollution viz. PM10, PM2.5, NO <sub>2</sub> , CO and SO <sub>2</sub> etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone. The ambient air quality shall also be monitored at prominent places like office building, canteen etc. as per the site condition to ascertain the exposure characteristics at specific places. The above data shall be digitally displayed within 03 months in front of the main Gate of the mine site.	<b>Non Complied.</b> <i>During joint inspection team visit, team was noticed that no online Ambient Air Quality Monitoring Stations were installed and also no digitally display board is installed in front of any of the mining locations.</i>
2	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM 10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEF&CC/Central Pollution Control Board.	<b>Partial Complied.</b> <i>During joint inspection team visit, team found at only one mining site i.e. Chandraon high pressure sprinkler system rest of the two places i.e. Grahpur Tapu and Kalsora no sprinkler was seen and so much dust was creating air pollution. Metalled road was broken at all the three locations.</i>

**II. Water Quality Monitoring and Preservation**

1	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEF&CC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.	<b>Assured to Comply by the PP.</b> <i>As per PP mining operations does not intersect ground water table.</i>
2	Regular monitoring of the flow rate of the springs and perennial Nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug wall located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.	<b>Non Complied.</b> <i>During joint inspection team visit, PP failed to show any record of flow rate of the springs and perennial Nallahs flowing in and around the mine lease. PP also not provided any report on changes in ground water level and quality during site visit.</i>

3	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezometer installations during the mining operation in consultation with Central Ground Water Authority/State Ground Water Department. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/State Pollution Control Board.	<b>Non Complied.</b> <i>During joint inspection team visit, PP failed to show any record of ground water level and quality in and around the mine lease. During visit it was also noticed that PP has not installed any piezometer in the mining area in consultation with Central Ground Water Authority/State Ground Water Department.</i>
4	The Project Proponent shall undertake regular monitoring of natural water course/water resources/springs and perennial Nallahs existing/flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEF&CC. The monitoring of water courses/bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.	<b>Partial Complied.</b> <i>During joint inspection team visit, PP failed to show any record of flow rate of the natural water course/water resources/springs and perennial nallahs flowing in and around the mine lease. PP also not provided any report on changes in ground water level and quality during site visit. It was also noted that during visit, PP failed to show any record of ground water level and quality in and around the mine lease. During visit PP showed a water test report from a NABL accredited Lab. which shows the tested parameters were under permissible limit including pH of water.</i>
5	Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public on a display board, at a suitable location near the main gate of the Company. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.	<b>Non Complied.</b> <i>During joint inspection team visit, PP failed to show any record related to quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD), Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS) in mines run-off. During visit it was also noticed that PP website was not functional and monitoring data was not displayed at the project site in public domain, on a display board or at any suitable location near the main gate of the Company.</i>
6	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEF&CC annually.	<b>Assured to Comply by the PP Soon.</b>
7	Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as	<b>Assured to Comply by the PP.</b>

	to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.	
8	The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.	<b>Assured to Comply by the PP.</b>
<b>III. Noise and Vibration Monitoring and Prevention</b>		
1	The peak particle velocity at 500 m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.	<b>Non Complied.</b> <i>During visit of joint team PP failed to show any periodically monitoring record for peak particle velocity at 500 m distance or within the nearest habitation.</i>
2	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/masks away from the villagers and keeping the noise levels well within the prescribed limits for day/night hours.	<b>Assured to Comply by the PP.</b> <i>As per PP the mining activity is being done only during the day time hence the biological clock is not being disturbed.</i>
3	The Project Proponent shall take measures for control of noise levels below 85 dba in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/personals/laborers are working without personal protective equipment.	<b>Non Complied.</b> <i>During visit of joint team, team noticed that no labours working in the dusty areas provided with protective respiratory devices. And also no record of adequate training, awareness and information on safety and health aspects was provided to the joint team.</i>
<b>IV. Mining Plan</b>		
1	The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.	<b>Assured to Comply by the PP.</b>
2	The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/Guidelines made there under. A	<b>Assured to Comply by the PP before closure.</b>

	copy of approved final mine closure plan be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change and SEIAA for record and verification.	
3	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self sustaining. The compliance status shall be submitted half-yearly to the MoEF&CC and its concerned Regional Office.	<b>Assured to Comply by the PP.</b>
<b>V. Land Reclamation</b>		
1	The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.	<b>Non Complied.</b> <i>During joint inspection team visit, team noticed that physical parameters of the OB dumps like height and width are more than the approved in EC conditions.</i>
2	The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.	<b>Assured to Comply by the PP.</b>
3	The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.	<b>Assured to Comply by the PP.</b>
4	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/compactors thereby ensuring proper filling/leveling of dump mass. In critical areas, use of geo textiles/geo-membranes/clay liners/Bentonite etc. shall be undertaken for stabilization of the dump.	<b>Assured to Comply by the PP.</b>
5	The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC/SEIAA.	<b>Assured to Comply by the PP.</b>
6	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/River/Pond etc.). The	<b>Assured to Comply by the PP.</b>

	collected water should be utilized for watering mine area, roads, green belt development, plantation etc. The drains/sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.	
7	Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/silt material. The sedimentation pits/sumps shall be constructed at the corners of the garland drains.	Assured to Comply by the PP.
8	The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like height, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purpose.	Assured to Comply by the PP.
<b>VI. Transportation</b>		
1	No Transportation of the minerals shall be allowed in case of roads passing through villages/habitations. In such cases, PP shall construct a „bypass“ road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.	<b>Complied.</b> <i>During site visit PP provided some of the vehicles PUC certificate which was issued by the authorized pollution testing centre, which shows that vehicular pollution is under control.</i>
2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of	<b>Complied.</b> <i>During joint inspection team visit, team noticed that PP sprinkled water on the main haulage road for dust suppression.</i>

	dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.	
<b>VII. Green Belt</b>		
1	The Project Proponent shall develop greenbelt in 7.5 m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted irrespective of the stipulation made in approved mine plan.	<b>Non Complied.</b> <i>During visit of joint committee team, team noticed that PP has not developed any green belt in and around mine area.</i>
2	The Project Proponent shall carryout plantation/afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/Agriculture Department/Rural development department/Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.	<b>Assured to Comply by the PP.</b> <i>During visit of joint committee team, team noticed that PP has not developed any green belt in and around mine area.</i>
3	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.	<b>Assured to Comply by the PP.</b>
4	The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.	<b>Non Complied.</b> <i>During joint inspection team visit, PP failed to show the Wildlife Conservation Plan approved from the Competent Authority.</i>
5	The PP shall ensure that the area marked for greenery and trees will not be rendered impervious by any means like soil, compaction or cement concrete or brick or tiles or rubber or plastic cover or any other impervious material in any manner and the area must be maintained pervious for water infiltration/percolation and air flow in the soil. It must be straight on earth and not on any roof or slab of any tile.	<b>Assured to Comply by the PP.</b>
<b>VIII. Public Hearing and Human Health Issues</b>		

1	<p>The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/preventive measures be taken. A status report on the same may be sent to MoEF&amp;CC Regional Office and DGMS on half-yearly basis.</p>	<p><b>Partial Complied.</b>  <i>During visit PP failed to show the appointment letter of the Occupational Health Specialist but PP showed the health test report of few mine workers from a clinical laboratory, in that test report it is not mentioned that who is the consultant Doctor.</i></p>
2	<p>The Project Proponent must demonstrate commitment to work towards "Zero Harm" from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.</p>	<p><b>Non Complied.</b>  <i>During site inspection, PP failed to provide any record for HRA and also not shown or provided any record of health and wellbeing of workers and nearby community.</i></p>
3	<p>The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminum, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one). X-Ray must meet ILO criteria (17 x14 inches and of good quality).</p>	<p><b>Partial Complied.</b>  <i>During visit PP showed the health test report of few mine workers from a clinical laboratory, in that test report it is not mention that who is the consultant Doctor. No X-ray, noise audiometric, Ophthalmologic Assessment report shown.</i></p>
4	<p>The Proponent shall maintained a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and</p>	<p><b>Non Complied.</b>  <i>During site inspection, PP failed to provide any record of performance indicators for the workers.</i></p>

	it should stay between 18.5-24.9, (b) the Final X-Ray compared with the base line X-Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.	
5	The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.	<b>Non Complied.</b> <i>During visit of joint team, team noticed that no labours working in the dusty areas provided with protective respiratory devices. And also no record of adequate training, awareness and information on safety and health aspects was provided to the joint team.</i>
6	Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.	<b>Complied.</b> <i>As per PP there is no provision of housing for workers/labors to stay within the site. All the staff is sourced from the nearby villages. However, facilities like drinking water, washrooms, rest area are being provided to the labours.</i>
7	The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office of the Ministry along with District Administration.	<b>Non Complied.</b> <i>During visit of joint team, PP failed to show or provide the action plan prepared for addressing the issues raised during the Public Hearing.</i>
<b>IX. Corporate Environment Responsibility (CER)</b>		
1	The activities and budget earmarked for Corporate Environmental Responsibility (CER) as per Ministry's O.M No 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.	<b>Non Complied.</b> <i>During site inspection PP didn't showed any bank statement or bank account as well as how much money spent in the current FY in CER.</i>
2	Project Proponent shall keep the funds earmarked for environmental protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported to the MoEF&CC and its concerned Regional	<b>Assured to Comply by the PP.</b>

	Office.	
<b>X. Miscellaneous</b>		
1	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.	<b>Assured to Comply by the PP.</b>
2	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	<b>Non Complied.</b> <i>During inspection PP failed to show or provide any documents related to financial closures and final approval of the project by the concerned authorities and the date of start of land development work.</i>
3	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MOEF&CC & its concerned Regional Office, Central Pollution Control Board and State Pollution Control Board.	<b>Assured to Comply by the PP.</b>
4	A separate, "Environmental Management Cell" with suitable qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEF&CC.	<b>Complied.</b> <i>During inspection PP showed the structure of Environmental Management Cell.</i>
5	The concerned Regional Office of the MoEF&CC including other authorized organization shall randomly monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) including other authorized officer by furnishing the requisite data/information.	<b>Assured to Comply by the PP.</b>
6	The Project Proponent should intimate to the Authority as well as to the quarter concerned in case of any change in the present communication address.	<b>Assured to Comply by the PP.</b>
7	The Project proponent shall not violate any judicial orders/pronouncements issued by any Court/Tribunal.	<b>Noted by the PP.</b>
8	Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the Project Proponent if it was found that construction of the project has been started before obtaining prior Environmental Clearance	<b>Noted by the PP.</b>
9	Any appeal against the this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	<b>Noted by the PP.</b>
10	The project proponent is responsible for compliance of all conditions in Environmental Clearance letter and project proponent can not absolve himself/herself of the responsibility by shifting it to any contractor engaged by project proponent.	<b>Assured to Comply by the PP.</b>

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E 77°9'21.0582" LON

Altitude: -

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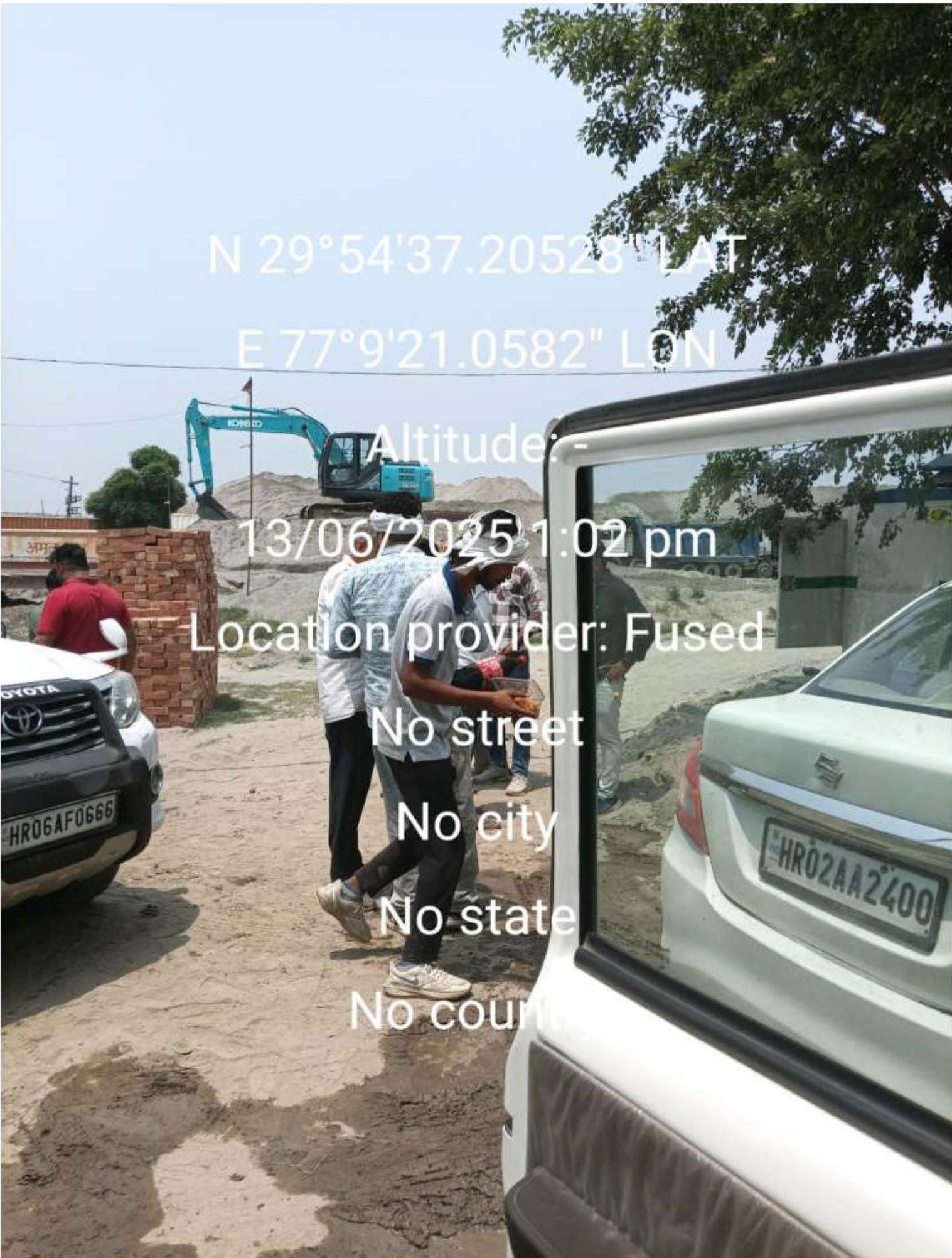
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No city

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N 29°52'38.05248" LAT

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Altitude: 640 ft a.s.l

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Location provider: Fused

No street

Garhi Birbal 132054

state





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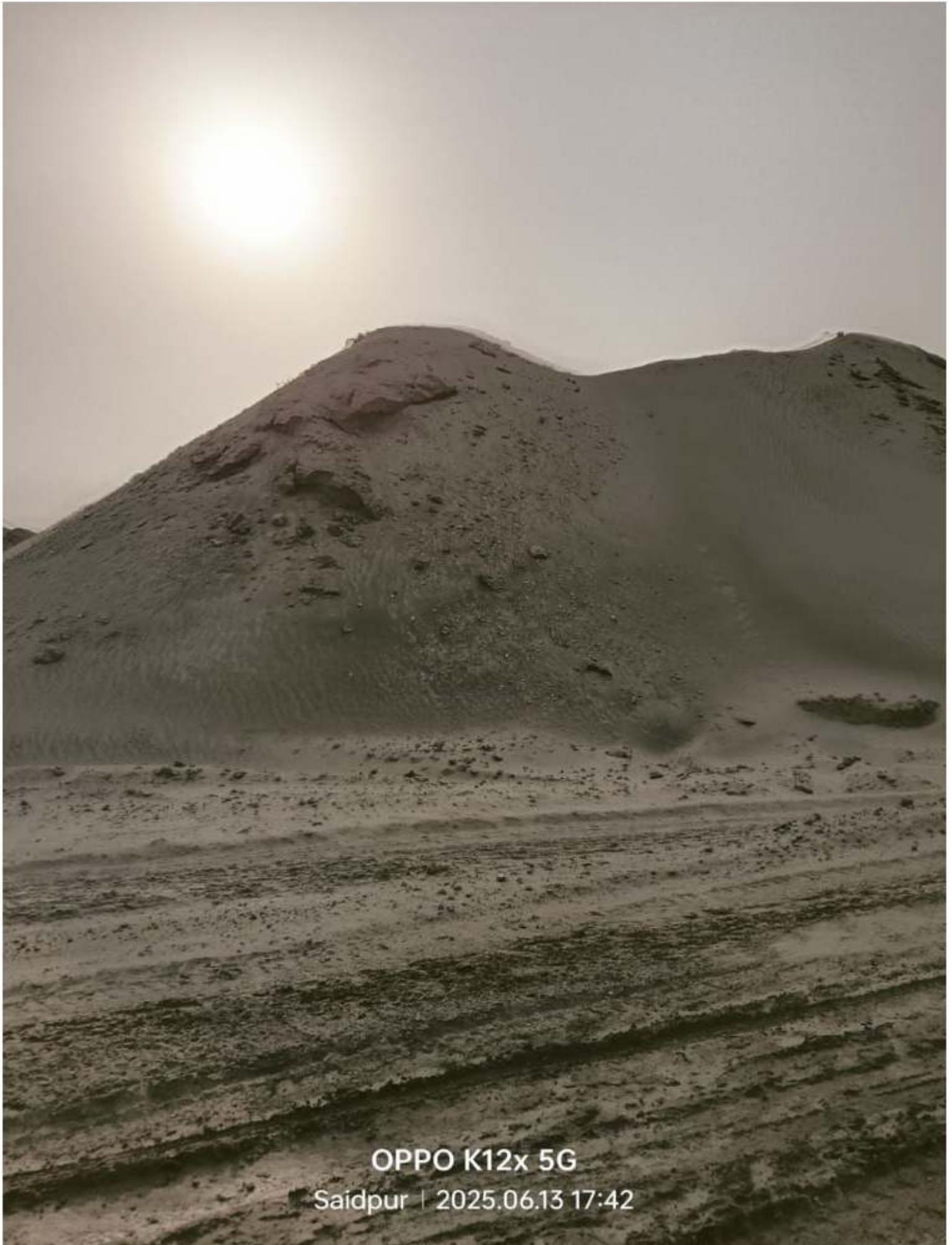




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OPPO K12x 5G  
Nagal | 2025.06.13 17:21



OPPO K12x 5G  
Karnal | 2025.06.13 11:33

817



OPPO K12x 5G

Karnal | 2025.06.13 11:34



OPPO K12x 5G  
Karnal | 2025.06.13 11:34





N 29°48'45.40212" LAT

E 77°10'43.248" LON

Altitude: 833 ft a.s.l

13/06/2025 5:15 pm

Location provider: Fused

No street

No city

Uttar Pradesh

India



OPPO K12x 5G  
Nagal | 2025.06.13 17:12



OPPO K12x 5G  
2025.06.13 10:52